# LOK SABHA DEBATES

(Twelfth Session)



(Vol. XLV contains Nos. 11 - 20)

LOK SABHA SECRETARIAT NEW DELHI

Price: Rs. 1.00

### CONTENTS

[Third Scries, Vol.XLV-Twelfth Session 1965]

No. 11-Tuesday, August 31, 1965/Bhadra 9, 1887 (Saha)	
Oral Answers to Questions-	COLUMNS
*Starred Question Nos. 299 to 306	. <b>2769—2806</b>
Written Answers to Questions—	
Starred Question Nos. 307 to 328.	2806-20
Unstarred Question Nos. 1071 to 1102, 1104 to 1187.	. 2820-2907
Re: Motions for Adjournment and Calling Attention Notices- Food situation in Imphal and the firing there	2907—25
Calling Attention to matter of urgent Public Importance— Flight of an unidentified aircraft over West Coast of Maharashtr	
right of an unidentified afferant over west coast of Manarasift	a 2925—34
Papers laid on the Table	2934-3 <b>5</b>
Demands for Supplementary Grants (Railways), 1965-66—Statement presented	293 <b>5—36</b>
Government (Liability in Tort) Bill-Introduced.	2936
Finance (Nc. 2) Bill, 1965	2936-3001
Motion to consider	<b>2936—37</b>
Shrimati Renuka Ray .	2937-42
Shri Kishen Pattanayak	2942-51
Shri Kamalnayan Bajaj	2951—58
Dr. L. M. Singhvi	2958 <del>-66</del>
Shri R. S. Pandey	2967-71
Shri Jagdev Singh Siddhanti .	2971-76
Shri K. N. Pande	2976—80
Shri T. T. Krishnamachari	2980—3001
Clauses 2 to 25	3001-43

<sup>•</sup> The sign + marked above the name of Member indicates that the question was actually asked on the floor of the House by that Member.

2769

2770

### LOK SABHA

Tuesday, August 31, 1965/Bhadra 9. 1887 (Saka)

The Lok Sabha met at Eleven of the Clock.

[Mr. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Road Accidents in Delhi

Shri Warior:
Shri Prabhat Kar;
Shri P. C. Borocah:
Shri Bishwanath Roy:
Shri Bagri:
Shri Bagri:
Shri Bagri:
Shri Kapur Singh:
Shri Solanki:

Will the Minister of Transport be pleased to state:

- (a) whether it is a fact that accidents on roads in Delhi are on the increase;
  - (b) if so, the reasons therefor; and
- (c) the steps taken to prevent them?

The Minister of Transport (Shri Raj Bahadur): (a) to (c). The information required has been given in the statement laid on the Table of the Sabha in reply to Starred Question No. 1032 on the 27th April, 1965.

Shri Warlor: In view of the fact that accidents on the roads of Delhi are on the increase and never on the decrease may I know whether Government have taken any special steps?

Shri Raj Bahatur: Some of the steps which have been taken have been indicated in the answer. The special steps are widening of the roads, proper education in road traffic, strengthening of the mobile traffic patrol, etc.

Shri Warlor: May I know whether there are still many narrow strips on the main trunk roads in Delhi, especially before the Safdarjung airport and other places where accidents of a very serious nature take place quite frequently? If so, why did the Government delay the widening of roads in those parts?

Shri Raj Bahadur: We have undertaken a specific programme and some of the steps in it have already been implemented. We have widened a number of roads. Apart from that, a number of narrow and congested roads have been closed for heavy transport vehicles.

Shri Bishwanath Roy: May I know whether the steps indicated in the statement have been effective in reducing the number of accidents? If so, may I know whether more steps are going to be taken in that direction?

Shri Raj Bahadur: We have taken some steps and, to the extent possible, they are made effective.

भी बागड़ी: दिल्ली में हाबसात की तादाद सन् 1961-62 के मुकाबले में 1000 बड़ी है, भीर इसी तरीके से जो दूसरे जुमें हैं उन की तादाद भी दिल्ली में उसी परसेव्टेज से बड़ी है। तो दिल्ली में पूलिस की जो नाम्रहलियत है जिस की बिना पर यह तादाद बड़ी है भीर जो उस का तीर तरीका है उस को बदल कर क्या सरकार यहां पर भजसरे नौ पुलिस को ठीक करने का विचार रखती है ?

भी राज बहाबुर : जैता माननीय सदस्य ने देखा होगा हादसात की सादाद जो सन् 1962 में 7270 पी वह 1964 में बढ़ कर 8004 हुई है लेकिन हमारी प्रावादी बढ़ी है 29 साख से 31.6 लाख तक । दो साल के धर्म में जो बेहिकल्स की तादाद है वह भी बढ़ी है 60,300 से 89,400 तक । यानी सगमग 1/3 का इजाफा वेहिकल्स में दुआ है और 2<sup>1</sup>/<sub>2</sub> लाख का इजाफा हुआ है प्रीर दां/<sub>2</sub> लाख का इजाफा हुआ है प्रीर वहां कुदरतन् ऐसी बात होती है यहां कुदरतन् ऐसी बात होती है प्रीर हादसात बढ़ सकते हैं।

भी बागड़ी : घष्यक्ष महोदय, . . .

क्रम्यल महोदय: प्रव प्राप ने दूनरी बात कह दो कि ऐनिसडेंट्स बढ़ गये हैं। तो इस में ऐनिसडेंट्स की बात कैंत ली जा सकती है।

स्ती बागड़ी: मेरा कहना यह था कि जुमैं स्रोर हादसात एक ही रेशियो में बड़े हैं तो इस की वजह पुलिस की नाम्नहलियत है।

स्राप्यस महोदय: इत की वजह पुलिस की नाम्रहलियत नहीं है। यहां वेहिकल्स भी बढ़ो हैं भीर भावादो भी बढ़ो है।

Shri Kapur Singh: In the statement laid on the Table on 27th April un reply to question No. 1032, it was stated that:

"Delhi Transport Undertaking bus drivers have specially been made conscious of the need for careful driving."

I want to ask whether Government are aware that the main cause for accidents in Delhi is not ignorance on the part of bus drivers but lack of road discipline on the part of transport bus drivers and scooter drivers and, if so, what special steps Government propose to take to curb that indiscipline?

Shri Raj Bahadur: In all these accidents there is negligence and other contributory causes. One cannot exactly be certain that it is due to only one particular cause. But the fact of the matter is that all proper methods of educating the bus drivers, the pedestrians, the scooter drivers and cyclists have been undertaken and as many as 40,000 people have been directly subjected to a type of intensive traffic training.

Shri Kapur Singh: It is not education but deterrence I am hinting at. They are not lacking in knowledge and skill but goodness of will.

Shri Basappa: It was stated by the hon. Minister that narrow and congested roads are being closed down for traffic. May I know whether something is being done to widen them instead of closing them down?

Shri Raj Bahadur: Narrow roads or lanes which are flanked by high and stately buildings cannot always be pulled down. They have to be closed for heavy vehicles.

Shrimati Ramdulari Sinha: May 1 know whether there is any proposal by the D.M.C. to colour the electric poles on the roads on the model of Tokyo and New York to decrease the number of road accidents in Delhi and, if so, what progress has been made so far?

Shri Raj Bahadur: That is a suggestion which I will bring to the notice of the Delhi authorities.

Shrimati Savitri Nigam: May I know whether it is a fact that a number of accidents in Delhi take place because of heavy drunkenness and the fact that many of the people who drive vehicles after taking liquor are involved in the accidents and, if so, what is the percentage of such accidents and what action has been taken?

Shri Raj Bahadur: I do not have the exact percentage of accidents caused by drunkenness. However, I am deeply conscious of the very intensive and very sincere and earnest efforts being made by the hon. Member for prohibition.

Oral Answers

श्री काशीराम गुप्त : घभी माननीय मंत्री महोदय ने बतलाया कि कुछ सड़ हैं चीडी की जा रही हैं। मैं जानना चाहता हं कि पूराको दिल्लो में सड़कों को चौड़ो करने का क्या तरीका होगा भीर जहां पर सड़ हों को चीड़ी किया जा रहा है वहां भापने भ्रत्याज के मुताबिक भ्राप इस कार्यक्रम को कितने समय में पूरा कर सहेंगे।

प्राप्यक्ष महोदय : यह तो चलता ही रहेगा ।

भी राज बहादर : जहां हम विना ज्यादा खर्च के सड़ हों को चीड़ो कर सकते हैं भीर उस के लिये राया मीजूद है वहां हम कर रहे हैं। जाड़िर है कि पुराना दिल्ली में खर्व ज्यादा होगा । लेकिन नई दिल्ली में सड़ हैं काफो चीड़ी की गई हैं।

### Import of Fertilizers from U.S.A.

Shri Yashpal Singh: Shri D. C. Sharma: Shri Raghunath Singh: Shri Onkar Lal Berwa:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether it is proposed to import 350,000 tonnes of fertilizers from the United States this year;
- (b) whether any agreement been reached in this connection; and
- (c) if so, the main features thereof?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) to (c). A statement is laid on the Table of the House.

### STATEMENT

- (a) Against the total import programme of 350,000 metric tons of Nitrogen for 1965-66, the expected imports from U.S.A. are of the order of 134.290 tonnes of Nitrogen.
- (b) There is no separate agreement between the U.S.A. and India regarding import of fertilisers as such from U.S.A. Fertiliser imports from U.S.A. are arranged against the U.S. AID Non-Project Loan Agreement No. 380which H-138, under commodities other than fertilisers are also eligible for financing.
- (c) A copy of this agreement dated 17-6-65 has already been placed in the library of the Sabha. The loan advanced under the aforesaid agreement is repayable over a period of 40 years, with a 10-year grace period. The loan carries an interest of 1 per cent in the first ten years and 24 thereafter.

श्री यशपास सिंह : इस स्टेटमेंट को देखने से जाहिर नहीं होता कि सरकार के पास इस का के ई प्रकाउंट है कि हमारे देहातों के धन्दर इतना कुड़ा करकट इकटठा हो चुका है कि अगर उस में से 50 फी सदी निकाल कर खेतों में डाल दिया आये तो जो घरवों रुग्या सरकार खाद पर खर्ब कर रही है वह बच जायेगा। मैं जानना चाहता हूं कि क्या सरकार ने कीई भदाद व शमार इकटडे किये हैं। धगर इकटडे किये हैं तो इस काम में क्या तरककी हो रही है जिस से कि यह इपया बच जाये।

भी शाहनवाज लां: सरकार के पास बहुत सहा भांकड़े मीजूद हैं भीर भगर, भध्यक्ष महोदय, धाप समय दें तो माननीय सदस्य की जानकारी के लिये मैं यहां पर बतना सकता है।

ष्मच्यक्ष महोबय: भाप उन को भ्रसग ज्ञानकारी दोजिये।

भी बज्ञपास सिंह : हरेटमेंट को कई। दक्ते पढ़ा लेकिन उस में जो मूत प्रश्त है उस

2775

भी रचुनाम सिंह : सूद दिया हुमा है।

भी बाहनवास सां : यह खबर तो मी बूद है। पहले दस साल का कोई सूद नहीं है, दूसरे दस सालों का 1 फी सदी है, उस के बाद के बीस सालों का 211 फी सदी है। कुत चालीस सालों का कर्ज होता है।

भी बशपाल सिंह : तो हम लोग शालीस साल तक कर्ज के नीचे दवे रहेंगे घीर सद देते रहेंगे ।

भी शाहनवाज सांः वह तो देते रहेंगे।

भी रघनाय सिंह : प्राप को साढ़े तीन लाख टन की धावश्यकता है। उस में से 1 लाख 34 हजार टन माप धनरीका से ले रहे हैं। बाकी स्नावश्यकता की पूर्ति कहा से हागी।

भी शाहनवाज जा : वाकी दूसरे देशों से ली जायेगी जैते कि युताइटेड किंगडम है, य ० एस ० ए ७० घार ० है, जावान है, कताडा, **ई**तन भार यू० ए० चार० हैं।

Shrl M. L. Jadhav: May I know whether any complaints are made that fertilisers are not supplied the proper time?

भी ज्ञाहनवाज स्तो : यह गुजिश्ता जमारे की बात है, अब ऐसी कोई शिकायत महीं होगी।

श्री शिव नारायणः गोवर की खाद के लिये भापने क्या प्रबन्ध किया है ?

भी बाहनवाब सां: गोवर हमारे देश में 148 मिलियन टन होता है। हम गांवीं में उत को कम्बास्टिंग कर के खाद बना रहे है। यह काम जो स्तावस हैं वह कर रहे हैं। बीर विलेज लेकेल वकतं कर रहे हैं भीर बहुत ग्रन्छी तरह से कर रहे हैं।

Shri Buta Singh: In view of the scarcity of fertilisers, may I know as to what steps the Government propose to take to distribute the fertillsers to the farmers at subsidised rates?

Oral Answers

Shri Shahnawas Khan: There two different questions: one is scarcity and the other is subsidy. are trying to make up the shortfall in the production of indigenous fertilisers by imports. For the subsidy the matter is being considered.

Shri Hem Barua: If it is a fact that there had been a slowing down in the arrival of imported fertilisers during the first half of this year, which resulted in the slowing down of the supply of imported fertilisers to the farmers, may I know what steps Government propose to take to ensure a steady supply of fertilisers to the farmers even if the fertiliser is imported?

Shri Shahnawaz Khan: There been no appreciable slowing down; fertiliser is arriving and is being distributed.

Shrl Hem Barua: May I bring to the attention of the Hon. Minister a report appearing in "The Statesman" this morning in which it has been specifically stated that during the first half of this year, there had been a slowing down in the supply of fertilisers?

The Minister of Food and Agriculture (Shri C. Subramaniam): As the Deputy Minister said, it has started arriving now. I agree that there was a slowing down in the beginning of the year and that is why we are now trying to get into long-term arrangement, so that the shipping may be done properly and the fertilisers arrive in time. Steps are being taken for this purpose.

Shri Hem Barua: When a specific question is put and when the Minister is present, why is it that the Deputy

•301.

2777

Minister, who is ignorant of the position, is allowed to reply?

Shri C. Subramaniam: I do think the Hon, Member is entitled to say that the Deputy Minister is ignorant.

Shri Surendranath Dwivedy: He should have got up immediately to correct the Deputy Minister.

भी बागड़ी: धष्यक महोदय, मेरा एक व्यवस्था का प्रदन है।

Shri Ranga: The Deputy Minister said that there had been no appreciable slowing down.....

Mr. Speaker: Order, order. There is nothing to be very much excited about. The Deputy Minister has answered and the Minister has supplemented it. There was slowing down sometime ago, but now it has started arriving.

Shri Ranga: All is well that ends well. But at the same time you are here to direct us as well as to direct them. They behave in this manner and we expect you to take them to task.

Mr. Speaker: If it is justified, I shall do it.

Shri Hari Vishnu Kamath: You always take us to task. But you don't pull them up, Sir. I cannot understand this kind of thing.

Mr. Speaker: If there is need, I shall do it.

भी बागड़ी: घध्यक्ष महोदय .

Oral Answers

Mr. Speaker: I am not allowing that

भी बानड़ी: बहतो ठीक है। लेकिन इमको गलत जवाब न दिए जायें।

> Production of Manures Shri M. L. Dwivedi:

Shri S. C. Samanta: Shri Subodh Hansda: Shri Warior: Shri Prabhat Kar: Shri Bibhuti Mishra: Shri K. N. Tiwary: Shrimati Tarkeshwari Sinha: Shrimati Renuka Ray: Shri M. L. Jadhav: Shre Jedhe: Dr. Mahadeva Prasad: Shri H. C. Linga Reddy: Shri Bagri:

Will the Minister of Food and Agriculture be pleased to state:

- (a) the extent to which the production of manures is lagging behind in the country and when self-sufficiency is likely to be attained; and
- (b) the quantum of fertilizers being imported annually and the names of the countries from which these are being imported?

The Minister of Food and Agriculture (Shri C. Subramaniam); (a) and (b). A statement is placed on the Table of the Sabha.

### STATEMENT

Type of bulky organic manure	3rd Plan Target	Likely Achievement in 1965-66
Rural Compost	148.03 Million Tonnes.	128 million tonnes.
Town Compost	4.4 Million Tonnes.	4.00 million tonnes.
Green Manuring	41.0 Million acres.	28.26 Million acres.

Use of bulky organic manures and fertilisers is complementary to each other and both are generally used in conjunction with each other. Efforts are made to develop and utilise the locally available manurial resources to the maximum extent possible.

(b) The import of nitrogenous fertilisers during the current year i.c. 1965-66 is estimated at 3,50,000 tonnes Nitrogen. The countries from which these fertilisers will be imported are U.S.A., U.K., Canada, W. Europeon countries, E. Germany, U.S.S.R. Japan, Rumania, U.A.R. and Iran. As regards the first four years of the current Plan imports were of the following order:—

1961-62	 138,000 MT(N)
1962-63	 245,000 MT(N)
1963-64	 223,000 MT(N)
1964-65	235 000 MT(N)

भी म० ला० द्विवेदी: प्रध्यक्ष महोदय,
भैने पूछा है: the extent to which the
manures are lagging behind production जवाब दिया जाता है कि लाइक्ली एवीवमेंट इन 1965-66 प्लान टारजेट। जवाब
में यह नहीं बतलाया गया कि कितनी एक्सटेंट
में लैंग विहाइंड कर रहा है। जब सवाल
पूछा जाता है तो सीधा जवाब नहीं दिया
जाता। मैं चाहता हूं कि सीधा जवाब दिया
जाया करे।

भ्रध्यक्ष महोदय : जवाव सीघा क्यों महीं दिया गया, बताया जाए ।

भी शाहनवाज लां : सन् 1965-66 के लिए रिवाइज्ड प्लान टारजेट 800,000 टन था । इंटरनल प्रोडक्शन 300,000 टन है भीर इम्पोर्टस 350,000 टन होगा ।

श्री बागड़ी: प्रध्यक्ष महोदय, मेरा ध्यवस्या का प्रश्न है। मैं दो सवालों को देख नुका हूं, खाद्य विभाग के डिप्टी मिनिस्टर उनका सम्पूर्ण जवाब नहीं देते। प्रधूरा जवाब देते हैं और बाद में मंत्री महोदय को जवाब सम्पूर्ण करना पड़ा है । इससे पूरक प्रका पूछने में कठिनाई होती है । झाप उनको धादेश कर कि यदि उनको पता नहीं है तो अवाब न दें ।

स्राप्यक्ष महोबय: धापने यह नई बात नहीं कही है, पहले भी यह कहा जा चुका है। जब एक मेम्बर साहब एक बात कह दें ती उसको दुहराने की जरूरत नहीं।

भी बागड़ी : इसलिए बार बार कहा जाता है कि उसके बावजूद भी तो जवाब पूरा नहीं घाता ।

भ्रष्यक्ष महोदय : इस तरह वीच में दखल देने की जरूरत नहीं है, भ्राप बैठ जाइए ।

भी म० सा० द्विवेदी: मेरा प्रश्नयह या।

स्रध्यक्ष महोदयः भापने कहा कि कितना लग बिहाइंड करते हैं, उन्होंने कहा कि टारजेट इतना या और इतना पूरा हुआ । इससे पता लगाया जा सकता है कि कितना लग बिहाइंड कर रहे हैं। उन्होंने दोनों चीजें बता दों। लेकिन सवाल यह है कि कितना लग बिहाइंड करते हैं, इसका फिगर दिया जाना चाहिए, यह जो सबस्ट्रेक्शन है इसको भी मिनिस्ट्री को करके सीधा ज्वाब देना चाहिए ताकि इसतरह की दिक्कत प्रदा न हो।

Shri Daji: On a point of order. The import of the question has not been understood. The import of the question is not what the extent of lag in relation to the target is, but what it is in relation to the requirements of the country. The target may itself be less than the requirements. What the hon. Member wants to know is how far we have fallen short of the requirements and not of the targets, because a target may be fixed which

may itself be less than the country's requirements. That is the import of the question, and that should be understood by the hon. Minister.

Oral Answers

भी म० ला० द्विवेदी : दूसरी वात मैंने यह पूछी थी कि सेल्फ सफीशेंसी कब तक हो जाएगी, उसका कोई जवाब नहीं मिला ।

The Minister of Food and Agriculture (Shri C. Subramaniam): I am sorry I am not doing well, and I have been asked not to speak much. That was why I was not intervening. Anyhow, I shall explain the position.

Shri Hari Vishnu Kamath: I wish him speedy recovery.

Mr. Speaker: The thing to which objection has been taken is this. The Secretariat that prepares the answer to the question must be careful to see that if two things are asked for, namely the extent of lag, and the time when we would be self-sufficient, then both those questions are answered.

Shri C. Subramaniam: I shall explain the position.

भी बागड़ी : मध्यक्ष महोदय....

ध्यस्थ महोदय: धाउँर धाउँर । धाप इ.स. तरह से नहीं बोल सकते। जब मैंने उनको बूलाया है तो उनको बोलने दीजिए। जब एक सदस्य बोल रहा है तो दूसरा नहीं बोल सकता।

भी बागड़ी: घन मुझ को इजाजत दी जाए ।

चाय्यक्ष महोदय : नहीं, पहले उनको बोलने दीजिए । मैं पहले यह देखना चाहता हूं कि वह क्या बोलते हैं।

Shri C. Subramaniam: Part (a) of the question deals with the farm manure and the other traditional types of manures. There is no question of reaching self-sufficiency with those manures, because the quantity of nitrogen available in those manures is

very much limited, and therefore, there is no que tion of reaching selfsufficiency with those manures. That will have to be met by inorganic manures, to which part (b) of the main question relates. We are importing to the extent of 3.50 lakhs tonnes, and there is some internal production also. But even what we are importing and what we are producing within country in terms of inorganic manures are not really enough even to meet the present demands. For the Fourth Plan, therefore, we are laying down a greater target of production and we are also trying to import as much as possible so that even next year, that is, in 1966-67, it should be possible for us to meet almost the entire demand of manures and fertilisers.

Mr. Speaker: Has it been mentioned in the statement that the self-sufficiency is not likely to be reached so soon or in the foreseeable future?

Shri Ranga: No.

Some hon, Members: No. It is not mentioned therein.

Mr. Speaker: That was what I was drawing the attention of the hon. Minister to. When the Secretariat prepares the answers, they should be more careful and they should see that Members get the answers specifically to the questions that they have asked.

Shri C. Subramaniam: As far as that is concerned, I agree.

Shri Surendranath Dwivedy: Very often what we find is that without going into the answers, they say that a statement is laid on the Table of the House. Is that fair?

Mr. Speaker: The statement should contain answers to the questions that have been asked.

Shri C. Subramaniam: As far as part (a) of the question is concerned, I can only say that there is no question of reaching self-sufficiency with the traditional manures; we cannot reach self-sufficiency with those manures at any time.

2783

भी म० ला० दिवेदी : बयान में बतलाया यया है कि ग्रीन मैन्योरिंग का टारजेट है 41 मिलियन एकड घोर एचीय हथा है 28 मिलियन एकड, यानी तीन चौबाई से भी कम । सरकार ने यह बतलाया है कि सारे सम्भव प्रयत्न किए जा रहे हैं। लेकिन क्या भ्रयस्य किए टा रहे हैं इसका कोई जिक नहीं है। मैं जानना चाहता हूं कि सेल्फ सफीशेंसी भीर प्रधिक उत्पादन के लिए क्या प्रयत्न किए जा रहे हैं ?

> मेरा एक सवाल धीर रहता है। धाध्यक्ष महोदय : जरा ठहर जाइये ।

Shri Shahnawaz Khan: Green manures such as dhaincha and sanai are being distributed by the blocks to farmers and they are being cducated and encouraged to go in for these green manures.

Shri Subodh Hansda: The amounts spent on these imports have not been shown. In this context, I would like to know how far the amount spent on imports compares with the value of agricultural production resulting from them?

Shahnawaz Khan: Shri depends on a number of factors, the efficiency with which the fertiliser is being utilised the quantity of water available etc. Generally, results vary from giving a produce increase of 30-40 per cent.

Shri Warlor: May I know whether there is a shortage of phosphatic fertilisers and whether the recent import restrictions have reduced the quantity that we can import so that the manufacture of that type of fertiliser has been hampered now and we do not have any chance of reaching the target of production of phosphatic fertilisers?

Shrt C. Subramaniam: There is a shortage of fertiliser and we are trying to import 350,000 tonnes during

this year, taking into account that we would be producing within the country 400,000 tonnes. Due to various reasons, this target of internal production will be fulfilled only to the extent of 75 per cent that is, 300,000 tonnes. Therefore, the availability is less. But even if we want to import now, I am afraid fertiliser is not available in the world markets. Therefore what we are now trying to do is that from next year onward; we enter into long-term contracts even now, for the next three or four years so that we will be in a position to get these fertilisers in sufficient quantities.

Oral Answers

श्री कः नाः तिचारी : प्रेस रिपोर्ट में है कि जो नयी वैराइटीज के राइस धीर व्हीट के सीडस घाने हैं तो क़रीब 20 लाख टन से ज्यादा फरिलायजर मंगाने की षरूरत होगी। इसरी बात यह है कि उसी के साथ में जो मैत्योर की कमी होगी इन्पंटे करने में उसमें जो इम्पोर्ट के लिए िया गया है "फौरेन एक्सचेंज प्रवेलेविस्टी की कमी हो गयी घी तो क्या मैं जीन सकता हं कि जो फर्टिलाइजर ध्रापको इम्पोर्ट करना है उस के लिए फौरेन एक्सचेंज प्रवेलेव उस होगा इस बात के लिए क्या ग्राप विभाग ने फाईनेंस डिपार्टमेंट से तय कर लिया है ?

Shri C. Subramaniam: Yes. We are trying to take care of that We are making a calculation as to what would be a realistic estimate of production within the country annually. Then we are making a calculation as to what would be the minimum requirement with regard to fertilisers annually the gap being met by imports. For that purpose, we are also trying to see that sufficient foreign exchange is available during the fourth plan.

Shri M. L. Jadhav: What measures are taken to see that farmers do not use cow dung as fuel?

Shri Shahnawaz Khan: have explained before farmers are

being asked to go in for more composting and other alternative forms of farm forestry and quick fuel like growing trees. We are also encouraging farmers to use cow-dung gas plant.

Shrl Jedhe: What are the figures of foreign exchange involved in imports in 1961-62, 1962-63 and 1963-64?

Shri C. Subramaniam: The foreign exchange required for about 350,000 tonnes of Nitrogen fertiliser will be round about Rs. 50 crores.

Shri H. C. Linga Reddy: the policy of the Government to start as many fertiliser factories as possible in the Fourth Plan to make fertiliser available in sufficient quantities?

Shri C. Subramaniam: Yes, That is our objective, and that is in charge of the Petroleum and Chemicals Ministry.

श्री बागडी: देश के अन्दर आज जो खाबान्न की कमी है उसका मुख्य कारण उत्पादन में कमी होना है और उत्पादन की कमी का कारण खाद की कमी है। माये साल कृषि मंत्रालय के सामने यह खाद की कमी का सवाल खाता है और फिर धाखिरी वक्त में यह जवाब दे दिया जाता है कि चंकि विदेशी मद्रा की कमी थी इसलिए उसे मंगाने में देरी हुई तो क्या सरकार इस बात के कार कोई इनक्यावरी बैठायेगी या तहकीकात करेगी कि खाद जोकि इतनी महस्वपूर्ण वस्तू कृषि उत्पादन के लिए थी उस को बाहर से मंगाने के लिए विदेशी मद्रा का प्रवन्ध क्यों नहीं हमा ? कीन व्यक्ति उतके निए जिम्मेदार है मोर उन जिम्मेदार व्यक्तियों को दंड देने के लिए क्या इनक्वायरी कमेटी विठाई जायगी ?

भी शाहनवात्र स्ताः सन् 1965-66 में 3 लाख 50,000 टन के इम्पोर्ट का इंतजाम किया गया है भीर उसके लिए 46 करोड भीर 67 (?) लाख क्पये के फौरेन एक्सवेंज का ऐवाटमेंट हमा है भीर उसमें जैसा कि माननीय सदस्य कहते हैं कोई फेल्योर हुमा है तो ऐसी तो कोई बात नहीं

Oral Answers

Shri Daji: Has the scheme of setting up fertiliser plants in collaboration with Bechtel been finally given up, dead and buried; if so, is the Government having any alternative scheme for producing fertilisers in collaboration with any other country or any other firm.

Shri C. Subramaniam: Perhaps the hon. Member will be happy to hear that it is dead and buried. is not dead and buried. If any alternative proposals come from Bechtels which are more reasonable, we will be prepared to consider them, and I am told there are alternative proposals.

Shri P. R. Chakraverti: May I know whether Government have considered the question of using more cow-dung instead of fertilisers by saving it from wastage?

Shahnawaz Khan: Lvery effort is being made to increase the quantum of compost from the rural areas and also from the urban areas. Comprehensive schemes have been launched to increase the urban compost, and also use of sewage water. We are doing everything.

Shri P. R. Patel: We are short of foreign exchange; at the same, production of fertilisers in the world is much less, and so we cannot get them, In the circumstances, I want to know whether the Government is thinking of supplying natural gas to the cultivators of Gujarat at a cheap rate, so that they may not use cow-dung.

Shri C. Subramaniam: cannot answer this question. It is in the charge of the Petroleum Chemicals Ministry.

भी काशीराम गुप्तः मंत्री महोदय 🕏 द्यवाब के द्वारे में मैं व्यवस्था का सवाल उठाना चाहता हूं ।

ब्राच्यक्त महोदय : रहने दीजिये, क्वेश्यन में ऐसा नहीं होता है। श्री एम 0 एन 0 चतुर्वेदी। Shri Kapur Singh: We also are interested in fertilizers.

Shri S. N. Chaturvedi: Has Government assured itself that the figures of compost manure in the rural areas are genuine? Or is it the case that wherever cow dung or buffalo dung is used for manuring, it is reported as compost manure?

Shri Shahnawaz Khan: I admit that these cannot be very exact figures, these are as best as we can get them.

Shrl D. J. Nalk: The hon. Minister just now said that seeds of sun hemp etc., are being supplied by the blocks for green manuring. May I know how much area has been covered by this in the block areas?

Shrl C. Subramaniam: This year we are likely to cover 28.26 million acres as against the target of 41 million. There is a shortfall,

भी गुलकान : क्या यह सच नहीं है कि जो गाय का गोबर है उस की कमी दिन पर दिन इस कारण होती जा रही है कि कृषि कार्य के लिए मशीनरी का इस्तेमाल ज्यादा किया जा रहा है, यदि हां, तो क्या सरकार इस को भी ध्यान में रखेगी ?

Mr. Speaker: It is a suggestion for action.

Shri Kapur Singh: Are the Government aware of the remarkable phenomenon in this country—the more the fertilisers produced the more they are imported, the scarcer and costlier they become for small landholders—and, if so, what steps do the Government propose to take in this regard?

Shri C. Subramaniam: That is because the demand is increasing now and more and more people want to use fertilisers. That is why we have a target of more than two million tonnes of nitrogen by the end of the Fourth Plan.

Shri Kapur Singh: The poor farmer simply cannot get it. Shri C. Subramaniam: That is because there is scarcity and we are able to supply roughly 45-50 per cent of the demand and we are trying to see that we ensure supplies from the next year onwards and for that we are even now taking steps.

Shri A. P. Sharma: There is a surplus of coal and shortage of fertilisers. Will the Government prepare a scheme of supplying coal to the villagers so that cow dung could be saved from being used as fuel and used as fertiliser?

Shri C. Subramaniam: There are schemes for that, but I cannot immediately cay how far those schemes have fructified; it should be put to the Mines Ministry.

Shrimati Savitri Nigam: Many experts have expressed the opinion that there is a lot of indigenous fertiliser in the form of cow dung which is now used as household fuel. May I know how long these gobar gas plants are going to be used on an experimental basis and whether the Government has any coheme to give any subsidy for the establishment of cow-dung plants in the villages?

Shri C. Subramaniam: I cannot immediately answer whether any subsidy is involved in it. There is a programme to popularise cow-dung gas plant and it is no longer in an experimental stage; it has proved to be successful.

Shrimati Savitri Nigam: How long will it be in experiment?

Mr. Speaker: Let us jump over this cow dung now.

श्री मधु लिमचे: जहां तक मैं मंत्री महोदय का जवाब मुन पाया हूं, उन्होंने कहा है कि हम को खाद के मामले में घात्म-निर्मारता कभी प्राप्त नहीं हो सकती है। भेकिन कनकत्ता में, खाद का काम जिन **278**9

मंत्री के महकते में चाता है, उन्होंने--श्री हमारत कबिर ने बंगाल नैश्वत चेम्बर के सामने एक भाषण देते हुए कहा था कि रासायनिक खाद के बारे में हमें पांच साल में भारत-निर्भरता हासित होगो । इतना ही नहीं, उन्होंने कहा था कि दस साल में हम निर्यात करने को क्षमता यो प्राप्त करेंगे। मेरी समझ में नहीं स्राता कि एक मंत्री महोदय कहते हैं कि हम पांच साल में धारनिर्भर बन जायें। ग्रीर खाद्य मंत्री कहते हैं कि बात्म-निर्भरता कभी प्राप्त नहीं हो सकतो है। मजे को ऐसा लगता है कि धब सरकारी नोति में कोई सामण्जस्य नहीं रही है--एक मंत्री एक बात कहता है भीर दूसरा मंत्री दूसरी बात कहता है। इस बारे में जरा सफ़ाई होनी वाहिये ।

Shri C. Subramaniam: Is it a question?

भी मधुलिमयें : सवाल ही तो पूछा है।

भी बागड़ी: मंत्री लोग सवाल को समझते हो नहीं हैं।

भ्रम्यक्ष महोदयः नेताको हर बाउ में दख़न नृहिंदेनाचाहिये।

Shri C. Subramaniam: I would only say this. We are fixing a target of 2 million tonnes of nitrogen or a little more by the end of the Fourth Plan. Even then our per acre consumption will be about 6 or 7 lbs. against 200 and odd lbs. of nitrogen in highly developed countries. Therefore, this will go on increasing. That is why I said that there is no quesof reaching self-sufficiency tion because the demand will go on increasing as we improve and modernise our agriculture; therefore, we will have to go on building more and more fertiliser factories so that increased production will be available.

भी म० ला० द्विष्टी: प्रध्यक्ष महोदय
मेरा व्यवस्था का प्रश्न है। मैंने सशाल
यह पूछा था कि "नेम्ब प्राफ़ दि कंड़ोब
फ़ाम विच दोब घार वियंग इस्पोटिड"
बताये जाये, लेकिन जवाब यह दिया गया
है, "दि कंड्रोब फ़ाम विच दीज फर्टनाइत वें
बिल बि इस्पोडिट...।" सवाल दीगर,
जवाब दीगर। क्या खाद्य मंत्रालय में
कौई ऐसा मंत्री नहीं है, जो प्रश्न को देख
सके ? मैंने सवाल यह पूछा है कि किन
देशों से घायात किया जा रहा है प्रीर उत्तर
यह दिया जा रहा है कि इन देशों से घायात
किया जायेगा। हम लोगों को प्रश्नों के
सही उत्तर मिलने आहिये।

बाष्यक्ष महोदय: मैंने पहले भी कहा है कि मैं खुद इस को देखूंगा भीर मिनिस्ट्रो को कहुंगा।

### Agricultural Production Board

•302. Shri K. N. Tiwary:
Shri Bibhuti Mishra:

Will the Minister Food and Agriculture be pleased to state:

- (a) whether it is a fact that the Agricultural Production Board has set up a number of teams drawn from the Planning Commission and other Departments to review how far water potentiality created so far has been utilised properly in the different States:
- (b) if so, the main recommendations thereof; and
- (c) the changes made in the light of the recommendations made by the Board for the proper utilisation of the water potentiality created so far?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawax Khan): (a) to (c). A statement is placed on the Table of the Sabha.

### STATEMENT

(a) and (b). The Agricultural Production Board considered how best

the efforts towards utilisation of large irrigation potential in the command areas of Chambal, Mahanadi Kosi, Tungabhadra and Bhadra Projects could be accelerated. It was felt that while the problem was to be primarily tackled by the concerned State Governments, the Central Government could assist by deputing one or two officers to work on the Committees to be set up by the States for the purpose. It would be necessary to discuss the various points with the State Governments before the Committees were formed for the projects other than Chambal (where the concerned Government of Rajasthan and Madhya Pradesh had already set up Teams) to lay down an action programme by way of construction of field channels, land levelling, area development measures, crop patterns, laying out demonstration farms, etc.

In pursuance of the recommendations of the Board, the Union Deputy Minister for Irrigation and Power has so far visited Bihar about Kosi Project and Mysore regarding the Tungabhadra Project, and reports on these are awaited by the Agricultural Production Board.

### (c) Does not arise.

भी क० ना० तिवारी: इस स्टेटमेंट में बताया गया है :---

"The Agricultural Production Board considered how best the towards utilisation of large irrigation potential in the areas of Chambal, command Mahanadi Delta, Kosi, Tungabhadra and Bhadra Project could be accelerated. It was felt that while the problem was to be primarily tackled by the concerned State Governments,...."

क्या मैं यह जान सकता हूं कि कन्सन्धें स्टेट गवर्नमेंट्स ने इस पर क्या कार्यवाही की बौर सेंट्रन गवर्नमेंट्स ने उन को क्या एडवाइस दी?

भी शाहनवाच भी: केन्द्रीय सरकार का खवाल यह है कि पानी के सही मृटि- लाइ बेगन के बारे में एक सैल सेंटर में सेट भए किया जाये भीर उसी किस्म का सैल हर स्टेट गवर्न मेंट में हो, जो इन तमाम मामलात में पानो के सही इस्तेमाल को देखे भीर उस के लिए मृनासिब कदम उठाए।

ध्यक महोदय: ए प्रुप के नेता साहब, श्रां बागडी ने बार बार एक सवाल उठाया है भीर मुझ पर रिफ्लेक्शन किया है। उन्होंने मुझ पर रिपलेक्शन तो किया है, लेकिन बात उन की ठीक है। मैंने कहा है कि सेकडेरियट जो जवाब तैयार करता है, वह यह देखें कि जो सवाल उन से पूछा गया है, जवाब उती के मुताबिक हो। माननीय सदस्य ने मुझ पर यह दीवारीपण किया है कि मैंने मंतियों से यह नहीं कहा है कि वे यह देखें कि सवाल का सही जवाब दिया गया है या नहीं। उन का कहना बाकई दुरुस्त है। मैं ने तो कर्दसी के तौर पर "सेकेटेरियट" कहा है। मैंन यह समझा कि मिनिस्टर्ज भी उस में घा गये। लेकिन वह मुझे बार बार कह रहे हैं भीर उनका कहना दुब्स्त है। उन की यह बात ठीक है कि जब मिनिस्टर साहबान जयाबों को देखते हैं, तो वे यह भी दव लें कि क्या सवाल के मुताबिक जवाब तैयार किया गया है या नहीं।

भी हरि विष्णु कामतः एक मंबी नहीं, तीन तीन मंत्री हैं।

Shri C. Subramaniam: Sir, I am sorry that I have put you in an embarrassing situation. As a matter of fact, I have to take full responsibility for the answers given, even though the Secretariat prepares them. If there is any inadequacy, I shall see that it is rectified in future. (Interruption).

Mr. Speaker: Order, order. That should be enough, I think.

भी क॰ ना॰ तिवारी: सवाल यह पूजा गया है कि मब तक जो वाटर पीउंबेनिटी

2794

कीएट की गई है, वह प्रापरती
पूटिलाइड की गई है या नहीं। मैं यह
बानना बाहता हूं कि इस के सम्बन्ध में
बोर्ड की क्या राय है कि मब तक जो
पोडेंगेलिटी कीएट हुई है, उस में से कितनी
प्रापरती यूटिलाइज्ड हुई है मौर कितनी
बेस्ट होती है मौर उस के क्या शरण
है ?

भी शाहनवास को : यर्ड फ़ाइव-यीघर प्लान के दौरान में लगमग 82 फ़ीज़री बाटर पोटेंगेलिटो का सही इस्तेमाल, यटिलाइबेशन, हो रहा है।

### चीनी का उत्पादन

भी जगवेष तिह सिद्धान्तीः भी प्रकाशकोर झास्त्रीः भी प्रकाशकोर झास्त्रीः भी मन ला॰ द्विवेदीः भी म॰ ला॰ द्विवेदीः भी स॰ चं॰ सामन्तः भी विभूति मिश्रः भी क॰ ना॰ तिवारीः भी सुरेन्द्रपाल तिहः भी सुबेन्द्रपाल तिहः भी सिक्टन्त्रपाल गण्डेवः

नया **काग्र तया कृषि** मंत्री यह बताने की कृपा करेंगे कि:

- (क) वर्ष 1964-65 में चीता बरपादन का निर्धारित सक्य प्राप्त करने में कितनी सफनता मिली है;
- (ख) गन्ने की धच्छी फसल के बावजूद कीनी उत्पादन का लक्ष्य प्राप्त करने में धसफतता के क्या कारण हैं; धीर
- (ग) प्रगले वयं के लिये क्या लक्ष्य निर्धारित किया गया है घीर क्या चालू वर्ष में इन कमियों को दूर करने के लिये

भागे भौर कोई निर्णय किये गये हैं जिनमें नन्ना मूल्य सम्बन्धी निर्णय भी शामिल है ?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) No target of sugar production was fixed for 1964-65 but the production during this year is estimated to be around 32 lakh tonnes.

- (b) Does not arise.
- (c) No target as such has been fixed for the next year but the target fixed for the last year of the Third Five Year Plan was 35.6 lakh tonnes. No decision regarding price of sugarcane or other measures has yet been taken.

भी जगवेच सिंह सिद्धाम्सी : वि सूत्य वि ।

Shri Kapur Singh: Sir, with your permission, I wish to raise a point of order. Just now, the hon. Member, Shri Siddhanti, when calling the question, said "three shunya three". I want to know whether it is the future link language of the country or he is simply putting it like that. (Interruption).

भी बगवेब सिंह सिद्धान्ती: माननीय सदस्य को प्रसन्न होना चाहिये कि मैं ने जो "ति" कहा है, वह पंजाबों के नवदीक है। वह इस को क्यों ग्रांश्व करते हैं?

Shri Kapur Singh: If that is the intention, I withdraw my point of order.

श्री जगवेव सिर् सिदान्ती: सरकार को यह बात अच्छी तरह में मालून है कि बीती का पर्याप्त उत्पादन नहीं हो पाता है भीर जब राष्ट्र की जनवंन्त्या का 75 प्रतिगत भाग गुड़ शक्कर भीर खांड को खाता है, तो सरकार उन को प्रोत्साहन देने के निए यत्न क्यों नहीं करती है भीर बहु बीती के पीछे क्यों पड़ी हुई है। Shri D. R. Chavan: Gur and khandsari are also being produced. In the State from which the hon. Member comes, nearly 33 per cent is going for the production of white sugar and the rest is meant for gur and khandsarl.

भी जगदेव सिंह सिद्धान्ती: श्रभी
मैंने जो निवेदन किया था उस बात का यह
उत्तर नहीं है जो दिया गया है। फिर
भी मैं श्रापकी बात को मान कर चलता
हूं ग्रीर पूछना चाहता हूं कि जो चीनी का
पूरा उत्पादन नहीं बढ़ा है, क्या उसका
कारण यह नहीं है कि श्राप गन्ना उत्पादक
जो किसान हैं, उनको गन्ने का थोड़ा दाम
देते हैं?

The Minister of Food and Agriculture (Shri C. Subramaniam): It is not correct for the hon. Member to say that the production has not gone up. From last year's production of 26.5 lakh tonnes, this year we are going up to 32 lakh tonnes. I do agree that even this increase perhaps is not adequate to meet the demand in the country. As far as gur and khandsari are concerned, there is no ban on the production of those items. When there is larger production of sugarcane, there is larger production of gur and khandsari also. three things-white sugar, gur and khandsari—combined meet demand of the entire country.

Shrimati Savitri Nigam: May I know why the targets of sugar production could not be fixed this year? Is it a fact that production of sugarcane could not be increased because of the low price?

Shri C. Subramaniam: The price has been quite attractive. We have not been able to fix the target yet, because we want to know the prospects of sugarcane production. Because of the erratic behaviour of the monsoon, it has not yet been possible to make a realistic estimate of sugarcane production.

षी म० सा॰ द्विबेवी: मंत्री महोदय
ने प्रभी बताया है कि चीनी का उत्पादन
26 लाख टन से बढ़ कर 32 लाख टन
हो गया है प्रवांत् 6 लाख टन को बृद्धि हुई
है। मैं जानना चाहता हूं कि क्या कारण
है कि चीनी का कोटा शहरों को तो एक
ढेढ़ किलो प्रति व्यक्ति के हिमाब से मिलता
है भीर देहात के लोगों के लिए एक तोला
भी भाग नहीं बढ़ा पाये हैं भीर न उनको
मिलता है? मैं जानना चाहता हूं कि क्या
सरकार उनके लिये भी चीनो मुहैया करने
की कोशिश कर रही है ?

Shri C. Subramaniam: In the villages, there is more use of gur and khandsari. In addition, we have increased the quota to the various State Governments. The State Governments plan the distribution in urban and rural areas.

Shri K. N. Tiwary: Is the government aware that price of jaggery has follen and there may be surplus cane next year when the old mills will not be in a position to crush all the cane? What steps has the Government taken so that all the sugarcane may be consumed?

Shri C. Subramaniam: As I said, it is too early to predict the production of sugarcane and how much surplus will be there, apart from what is crushed. We shall take a view as soon as a forecast is made about the production.

Shri Surendra Pal Singh: May I know which region or part of the country showed the highest increase in sugar production during the last crushing season, and what were the main factors responsible for the increase?

Shri D. R. Chavan: The main factors responsible for the increased in sugar production are the incentive price given to the growers, the incentive given to the industry and certain other regulatory measures which were asked to be undertaken by the State Governments.

Shri Surendra Pal Singh: I asked, which part of the country has shown the highest increase. I do not want an answer in general terms.

Shri D. R. Chavan: Particularly eastern and western U.P. have shown increase in production by about 1.40 lakh tonnes. The increase shown by Maharashtra is about 94,000 tonnes.

Shri Ranga: Just now the Minister said that the distribution of sugar between the rural and urban areas is the special responsibility of the State Governments. Are we to understand that the Union Government is not taking any interest in seeing to it that the rural people are not starved for sugar and there is some relationship between the availability of sugar for urban areas and for rural areas, so that the rural areas do not suffer?

Shri C. Subramanlam: We are making every efforts. We had discussions with the Chief Ministers about sugar distribution when they came But the ultimate responsibility will have to be taken by the State Governments.

Shri Shivaji Rao 8. Deshmukh: What percentage of the available capacity will these 32 lakhs tonnes be and what is the increase in the licensed capacity during the last two years and how is its distribution?

Shri D. R. Chavan: The capacity at present is about 32.5 lakh tonnes, but the effective capacity is 30 lakh tonnes. The production is about 32 lakh ton. nes. So far as the licensed capacity is concerned, it is a separate question. But if the hon. Member wants the information, I can give it.

Mr. Speaker: It need not be given if it is a separate question.

Shri Shivaji Rao S. Deshmukh: It is not a separate question.

**चौ**धरी ः ৰ লাণ जानना पाहता हंकि नार्य विहार धीर बिहार के धन्दर कितनी शुगर 1054 (Ai) LSD-2.

फैक्ट्रीड हैं भीर उनके भन्दर कितना चीनी का उत्पादन होता है ? भ्रापन भभी बताया है कि उत्तर के पूर्वी इलाकों में थ. दूसरे हिस्सों में ज्यादा गन्ना पैदा हुन्ना है। मै जानना चाहता हुं कि नाथं बिहार में कितना पैदा हुआ है और साज्य बिहार में कितना पैदा हुमा है ?

Shri D. R. Chavan: In North Bihar the increase is about 1.40 lakh tonnes. In South Bihar it is 14,000 tonnes.

Shri Shivaji Rao S. Deshmukh: Sir. mine was not a separate question. You also did not say that it is a separate question. You only said that if it is a separate question, it need not be answered.

Shri C. Subramaniam: Even today there is a separate question on licensing.

Mr. Speaker: Yes there is a separate question in the list.

Shri Bishwanath Roy: In view of the fact that the consumption in the country is increasing almost every year, may I know whether the Goverrment is thinking of giving incentive to the sugar factories in those parts of the country where sugarcane production has increased considerably?

Shri D. R. Chavan: No, Sir.

Shri Jashvant Mehta: When question was raised in the last session the hon. Minister stated that de-control of sugar will be considered after creating a buffer stock. Have Government been able to procure that buffer stock? What is the position?

Shri D. R. Chavan: Government is contemplating building a buffer stock of 20 per cent, of the consumption requirements of the country. Until that is done the question of de-control of sugar does not arise.

Shri Jashvant Mehta: How much has been built up till now?

2790

Shri D. R. Chavan: The carry-over at the end of the sugar year was of the order of 48 lakh tonnes.

श्रीक को रामगलाः मंत्री महोदय ने बार बार फरमाबा है कि प्रदेश मरकारों की जिम्मेदारी बितरण की है। जबकि कंट्रील की जिल्मेदारी भारत सरकार की है भीर जब कि और कामें में भी भारत सरकार दखन देता है, इस वास्ते सारे देहातों में भी एक प्रकार का वितरण हो. इसके लिये प्रदेश सरकारों को वह सरकार क्यों नहीं मना सकी है श्रमी तक ?

भ्राप्यक्ष महोदय: ग्राप ग्रार्गकरर **है** ।

भी तिवासन सिंह : बंदोल डी कंदोल की चर्चा द्रमो चली थी। यह मालम हत्रा है कि सरकार पांच लाखा टन का वफर स्टाक बनाना चाहती है। उत्पादन 25 लाख टन से बढ़ कर 32 लाख टन हो गया है। पांच लाख टन का बफर स्टाक बना लेने के पश्चात भी प्रापके पास 27 लाख टन बच रहती है। क्या भाप कोशिण नहीं कर सकते हैं। इसको लोगों में बांटने की ?

Shri D. R. Chavan: As the hon. Minister has stated just now, liberal release; have been made. The quotas of the variou; States have been creased by 16,000 tonnes per month.

### Aerial Spraying of Pesticides

Shri Surendra Pal S'ngh: \*394. Shri A. N. Vidyalankar:

Will the Minister of Food Agriculture be pleased to state:

- (a) whether there is any scheme to introduce a regular system of aerial spraying of pesticides;
- (b) whether any experiments aerial spraying have been conducted and if so, where; and
- (c) whe her services of any pert from U.S.A. have been procured to advise in the matter?

The Deputy Min's'er in the Minbstry of Food and Agriculture Shahnawaz Khan): (a) Yes, Sir.

Oral Answers

(b) Yes. In Rajasthan. Bihar. Gujarat, Maharashtra, Pun'ab, Andhra Prade h, Madras, Uttar Pradesh and Kerala.

### (c) Yes.

Shri Surendra Pal Singh: In view of the fact that in this country no one crop is sown in one large and compact area like in the USSR and USA etc. and during any searon the year there are always two three crops standing on a farmer's holding, which require different treatments. Under such conditions is possible to carry out aerial spraying effectively and successfully?

Shri Shahnawaz Khan: There certain areas where we have compact blocks for paddy or cotton cultivation We are carrying on aerial spraying on such compact blocks.

Shri Surendra Pal Singh: Has the cost per acre been worked out? If so, who will bear the cost-the farmer or the Government?

Shri Shahnawaz Khan: We levy a nominal charge of Re. 1 per acre from the farmer.

Shri Hari Vishnu Kamath: Is the Minister aware that in some gcientifically advanced countries, such the U.S.A., U.K. and Germany, research and experience have shown that most pesticides contain D.D.T. or some other chemical which is a slow but sure poison, as much so to man and animal as it is to pests and, if so, has the Government taken into consideration the fact that this poison is also tenaciously retained in the plants which may thus get into the human organism through the food?

Shri Shahnawaz Khan: Some committees were set up in more advanced countries like the United States and England where they had carried out very detailed research with this. But in this country the use of insecticides is not to that extent which may do any harm. But we are taking advantage of the research carried out.

Oral Answers

2801

Shri Hari Vishnu Kamath: My question wa; whe'her the research has shown that posticides are poisonous to men as well.

The Minister of Food and Agriculture (Shri C. Subramaniam): There is also a technical committee appointed for this purpose to be whether there are any adverse effects either on human beings or on animals or on birds and that committee is currently going into all these matters. It is working under the chairman hip of Prof. Thacker. We hope to get the report very soon.

Shri K. C. Pant: The hon. Minister mentioned that the farmers are charged a nominal fee of Re. 1 per acre for aerial spraying. May I knew whether, on the basis of the experiments carried out so far, Government have worked out the actual economics of the operation, the cost involved, as against the advantage gained in terms of increased production?

Shri C. Subramaniam: Yes; it has been worked out. It is quite economical to incur this expenditure. On the other hand, the saving is much more than what we expect,

Shri Basampa: May I know whether such experiments have been carried out in Mysore and, if not, why not?

Shri C. Subramaniam: We have got only a l'mited fleet. We will take into account the requirements of Mysore also.

श्री बडे: पैंग्ट्रम में फसल को नक्सान होता है, धौर इस्के नास्ते एक रिपोर्ट में यह या कि चंकि कीड़ों से फसल को नकसान होता है इप लिये उसके इंग्योरेंस का विचार किया आयेगा । मैं जानना चाहता हं क्या हासन पेस्टिसाइडस के साथ काप इंग्योरेंस का भी विचार कर रहा है।

भी झाहनवास सां: काप इंग्योरेंस स्कीम सरकार के जेरे गौर है लेकिन झमी तक इस को कोई आखिरी शक्त नहीं दी गई है।

2802

Dr. Sarojini Mahishi: Unless a particular area or a unit is declared coming under the Pe-ts Control Act by the Revenue Officer, no action is taken in the matter. May I know whether on account of this delay the loss is caused to the agriculturist and, if so, what action Government propose to take in this matter?

Shri Shahnawax Khan: In compact blooks, we do the aerial spraying without waiting for any such report. Where it is considered necessary and where there is demand from the cultivators of the area, the aerial spraying is being done. That is only in the cale of epidemics.

Shri Ranga: Why should it be that Government makes a charge of Re. 1 per acre for this aerial spraying? The hon. Minister has himself admitted that there is a saving also on this—it is on the distress of the people. Is it not the duty of the Government to provide this kind of minimum protection for the crops to the people freely?

Shrl C. Sub-amaniam: I agree. During the Fourth Plan, we are considering whether this service could not be taken over on behalf of Government. But anyhow Government will have to incur expenditure and it will have to be collected from some source or the other.

Shri Ranga: Why should it be collected from the faigners? It is very funny.

Mr. Speaker: This is being considered in the Fourth Plan.

Sh-i M. R. Krishna: May I know whether highly agricultural State: like Andhra Pradesh will be assisted in the matter of owning their helicopters for doing this work?

Shri C. Subramanism: I do not think each State Government can build up a fleet for this purpose. We are

trying to build up a national fleet. But one will be located at Hyderabad.

Shri Narendra Singh Mahida: May I know whether this aerial spraying will be effective on locusts also?

Shri Shahnawaz Khan: Yes, Sir. It is very effective against locusts.

### Central Board of Forestry

Shri R. S. Pandey: Shri Vidya Charan Shukla:

Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No. 467 on the 16th March, 1965 and state:

- (a) whether all the State Governments have agreed to implement the recommendations of the Sub-Committee of the Central Board of Forestry on Afforestation; and
- (b) if so, by what time the recommendations are likely to be fully implemented?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Information from the State Governments of Andhra Prode h, Assam, Maharashtra, Bihar, West Bongal, Jammu and Kashmir and Nagaland is awaited. Other States have agreed to implement the recommendations.

(b) The States have prescribed for various recommendations different period: extending to Fourth and Fifth Five Year Plans.

Shri R. S. Pandey: What are the salient features of the recommendations?

Shri Shahnawaz Khan: There are certain recommendations for carrying out surveys and demarcation. have also suggested certain administrative controls to be set up.

### Wheat Zones

Shri Rameshwar Tantia: Shrimati Renuka Ray: \*306. \ Shri Onkar Lai Berwa:

Shri M. L. Jadhav: Shri Jefhe: Shri Tridib Kumar Chaudhuri: Shri Raghunath Singh: Shri P. Barua: Shri R. S. Pandey: Shrimati Ramdulari Sinha;

Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No. 535 on the 23rd March, 1965 and state:

- (a) whether the final decision regarding the wheat policy including the continuance of the wheat zones has since been taken; and
  - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Food and Agriculture (Shrì D. R. Chavan); (a) Yes, Sir.

(b) The details of decisions are contained in paragraphs 28-31 of the 'Review of the Food Situation' April, 1965 which was laid on the Table of the Sabha during the last session of Parliament, Paragraph 32 of 'Review of the Food Situation-August, 1965' which was laid on the Table of the House on 19th August, 1965 also deals with the matter, among others.

Shri Rameshwar Tantia: May know whether there is any difference in supply of wheat per capita province-wise and if so, what are reasons? In some provinces the wheat supply is more and in some provinces it is less.

Shri D. R. Chavan: It all depends upon the availability with the Centre and also on the requirements of the States.

Shri Rameshwar Tantia: May know whether it has come to notice of the Government that, come towns of Rajasthan, wheat is not available for weeks and even for some months and if so, what are the reasons therefor? Is the Central Government responsible for that or the State Government?

Shri D. R. Chavan; I am not aware of any complaint about non-availability of wheat, but if the hon. Member has got something in his mind, he can refer the matter to us and we shall look into it.

Shri P. R. Patel: After the carving out of zones and the restrictions on the movement of wheat, I want to know whether the prices have creased and at the same time whether there have been black-marketing and scarcity of wheat?

The Minister of Food and Agriculture (Shri C. Subramaniam): have to take into account the commodity we are speaking about. As far as the indigenous wheat is concerned, movement from one State to another is completely banned. What is moved from State to State account is ing sold in the open market; that is a controlled commodity and is sold at controlled prices. As far as imported wheat is concerned, it is also sold at controlled prices. Some gniall quantities may be smuggled from one State to another and sold at high prices, but that should not be taken as a normal feature.

श्री तुलक्षीदास जायव : हिंदुळ राज्यों में गेहं का भाव कम होता है और उसी के बार्डर से एक मील के धन्दर पर उसका भाव च्यादा होता है। प्रलग प्रलग जगहों पर भलग भ्रलग भाव होता है। इस लिये भलग भ्रलग भावों को बन्द कर के एक ही भाव वयों नहीं रक्खा जाता; सब जगहों पर ।

Shri C. Subramanlam: There cannot be one price in the country because there are States which are surplus and in those surplus States wheat will be sold at a lower price. In other places where movement has got to take place from surplus to deficit areas, there will be the trade margin, transport charges, handling charges, etc. It will not therefore, be pussible to have a uniform price throughout the country.

Shri Harish Chandra Mathur: The hon. Deputy Minister said that he was not aware of the scarcity of wheat in Rajasthan. I wonder if he has not read the report on food riots Rajasthan; the Chief Minister running from place to place. I also wrote letters to the Prime Minister and the Food Minister that wheat was selling at Rs. 100 per quintal Jodhpur and Jaipur. He is bissfully ignorant of all these!

Shri C. Subramaniam: Rajasthan generally depends upon its own indigenous production for distribution. Last week the Chief Minister, Rajosthan, was here and he represented that, because of the mon-oon conditions, the market availability less and, therefore, more imported wheat should be given. I have given more imported wheat to Rajasthan.

WRITTEN ANSWERS TO QUES-TIONS

Sugar Price Enquiry Commission

Shrimati Savitri Nigam: \*207. J Shri Ja hvant Mehta: Shri Bibhuti M shra: | Shri K. N. Tiwary:

Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No. 944 on the 20th April, 1965 and state:

- (a) whether the Sugar Price Enquiry Commission has since submit'ed its final report; and
- (b) if so, the main recommends. tions thereof?

The Minister of Food and Agricuiture (Shri C. Subramaniam): (a) No. Sir.

(b) Does not arise.

New Sugar Factories

Shri P. C. Borocab: Shri Krishnapal Singhi Shri Jashvant Mehta: Shri Basappa: \*308. Shri M. L. Jadhav:

Shrl Jedhe: Shri P R. Chakraverti: Maharajkumar Vijaya Ananda: Shri H. C. Linga Reddy: Shri Parashar:

Shri Raghunath Singh: Shri Bagri:

Will the Minister of Food and Agriculture be pleased to refer .o the reply given to Starred Question No. 214 on the 2nd March, 1965 and state:

- (a) the number of licences for new sugar factories since issued;
- (b) where they are to be set up, their production capacities and in wh ch sectors they are to be set up;
- (c) how many further letters cf intent have since been issued for the expansion of sugar factories each sector?

The Minister of Food and Agriculture (Shri C. Subramaniam); (a) and (b). Letters of intent have been issued in August, 1965 for the establishment of 9 new sugar factories in different States. A statement giving the required particulars is laid on the Table of the House [Placed in Library. No. LT-4679/65].

(c) Since 2nd March, 1965 letters of intent have been issued in 7 more expansion cases—1 in the cooperative sector and 6 in the joint stock sector.

## कोचीन में जहाज बनाने का दूसरा जारजाना

भी हा० ना० तिवारी: भी वारियरः भी वासुदेवन नायरः भी प्रमात कारः भी मृहम्मद कोयाः भी रचुनाच सिंहः

क्या परिवहन मंत्रीयहबताने की क्रपा करेंगे कि:

(क) स्यायह सच है कि मंत्रिमंडल

सचिव ग्रापैल, 1965 में को बोन में जहाज बनाने का दूसरा कारखाना स्थापित करने के सम्बन्ध में बातचीत करने के लिए जापान गये थे :

- (ख) यदि हां, तो उसका क्या परिणाम निकला: ग्रीर
- (ग) क्या जापाती प्रविधिक्रों ने प्रायमिक जांच तथा सर्वेक्षण कार्यक्रारम्भ कर दिये हैं?

परिवहन मंत्री (श्री राज बहाबुर): (क) जी हां।

(ख) बात चीत के फलस्वरूप संमक्ष परिणाम निकले हैं जो भारत सरकार और जागान सरकार ग्रीर मित्सुविशो हैवो इण्डस्ट्रीज लिमिटेड, जापान, के निदेशकों के बोर्ड के ग्रन्भोदन पर निर्मर करते

## (ग) जी हां।

Institution for the Blind in Delhi

\*310. { Shri D. D. Puri: Shri Yashpal Singh:

Will the Minister of Social Security be pleased to state:

- (a) whether Government considered the Report of the Commi tee appointed to go into of the Institution for the affairs Blind at Panchkuin Road. Delhi:
- (b) whether it is a fact that the conditions in the Institution are deplorable; and
  - (c) if so, the steps taken to improve the working and conditions at the Institution?

The Deputy Minister in the Department of Social Security (Shrimati M. Chandrasekhar): (a) Yes, Sir.

(b) This Department has no reason to doubt the facts stated in the report.

(c) The Delhi Administration is trying to per uade the management of the Institution to hand it over to the Government.

### Central Organisation for Search and Rescue Operations on Sea Coast

- \*311. Shri Surendra Pal Singh: Will the Minister of Transport be pleased to state:
- (a) whether it is a fact that Government are considering a proposal to set up a Central Organisation for search and rescue operations on the sea coast on the lines of the Coast Guard Organisation in the United Kingdom; and
- (b) if so, the main features thereof?

The Minister of Transport (Shri Raj Bahadur): (a) An Organisation known as "Air|Sea Search and Rescue Organisation" has already been set up in India for the entire coast-line between Latitude 8 degree North to 23 degree North both inclusive which discharges functions similar to those of the Coast Guard Service in United Kingdom. There is no proposal under consideration at present to set up another organisation for the purpose.

(b) The above organisation is responsible for coordinating all search and rescue operations in the waters adjoining the entire coast-line between 8 degree North to 23 degree North both inclusive. For executive control, the area has been divided into 4 sectors viz. Bombay Sector, Cochin Sector, Madras Sector and Calcutta Sector.

### Paradeep Port

\*312. Shri Surendranath Dwivedy: Will the Minister of Transport be pleased to state:

- (a) whether Government have declared Paradeep as a Major Port;
- (b) if so, the terms and conditions under which the Port has been taken over by Government;

- (c) while reappointing officers who were in service under the State Government, whether full enquiries were made into their conduct and any police report such as C.B.I. was taken into consideration; and
- (d) the number and names of officers whose services were retained by the Government of India?

### The Minister of Transport (Shri Raj Bahadur): (a) Not yet, Sir.

(b) to (d). A statement is laid on the Table of the House. [Placed in Library. See No. LT-4680/65].

### Lac Development Corporation

\*313. Shri P. Venkatasubbalah:
Shri Ravindra Varma:
Shrimati Renuka Barkataki:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether it is a fact that Government have decided to constitute
   a Lac Development Corporation; and
- (b) if so, what will be its scope and functions?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) There is no proposal for setting up a Lac Development Corporation as such, but the Government of India have decided interalia to set up a Development Council for Lac, in pursuance of the Scheme for reorganisation of the Central Commodity Committees (including the Indian Lac Ce's Committee).

(b) The Development Council for Lac will advise the Government on all matters pertaining to development, marketing and export of lac.

### Procurement of Foodgrains

Shri Hem Raj: Shri P. C. Borooah: Shri Solanki Shri P. K. Deo: Shri Naraa'mha Reddy: Shri Warior:

\*314. 7 Shel M L. Jadhav:

Shrl Jedhe:

Shri P. Venkatasubbaiah: Shri Ram Sewak: Shri P. G. Sen: Shri M. Rampure: Shri Kanakasabai: Shrimati Ramdulari Sinba: Shri Gulshan:

Will the Minister of Food and Agriculture be pleased to state:

- (a) the quantity of foodgrains of different kinds procured so far for the creation of buffer stocks during the year upto the 15th August (Statewise); and
- (b) the quanti'y of foodgrains of different kinds imported from other countries during the last one year and the estimated value thereof?

Minister of Food and Agri-The custure (Shri C. Subramaniam); (a) No foodgrains are procured exclusively for the creation of buffer stocks. Whatever foodgrains are left with the Central Government after distribution to deficit States out of the quantities procured from within the country and imported from abroad, are considered as the reserve stock of the Government of India.

(b) During the 12 month: ending July, 1965, about 74 lakh tonnes of foodgrains were imported into India from other countries. The estimated cost and freight value of these foodgrains is about 304 crores.

### Policy on Farm Prices

\*315. Shrl Harish Chandra Mathur: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether he gave public expression to his dissatisfaction with the policy on farm prices and imports under PL-400 while speaking at the Seminar on Cooperatives June, 1965 held in Madhya Pradesh;
- (b) if so, what are Government's views on these matters; and
- (c) what proposals, if any, have been made by him to straighten up the matter?

The Minister of Food and Agriculture (Shri C. Subramaniam); (a) to-(c). Speaking at the Seminar on Cooperatives in June 1965 in Madhya Pradesh, I had reiterated Government's policy of building up agricultural production in the country so as to attain self-sufficiency as early as possible and to end reliance on imports. I had also stressed the need for payment of remunerative farm price: to agricultural producers to stimulate production. The views expressed by me re-emphasised Government's policies on these matters.

### Calcutta Milk Scheme

Shri Indrailt Gupta: | Shri R. Barua: Shrt D. D. Mantri: | Shri Basumatari:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether Government have decided not to grant any import licence for milk powder to the Government of West Bengul;
- (b) whether Government are aware that the Colcutta Mi k Scheme operated: by the State Government's dairy farm is on the verge of break-down; and
- (c) if so, whether Government propose to reconsider the matter?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) Nosuch decision was taken.

(b) and (c) Do not arise.

### Inter-State Road Transport Corporation

Shri R. Barua: \*317. J Shrl Warior: Shri Yashpal Singh:

Will the Minister of Transport be pleased to state:

whether Government have any proposal to form an Inter-State Road Transport Corporation to provide services on long distance routes on selected National Highways;

- (b) if so, the main features thereof:
- (c) whether the State Governments have agreed to the proposal;
- (d) when the Corporation is likely to be formed?

The Minister of Transport (Shri Raj Bahadur): (a) to (d). In addition to the Central Road Transport Corporation Limited, which the Government have set up for operating goods services in the Eastern region, a proposal for establishing a similar organisation for operation in other regions is under consideration. No final decision in this regard has been taken so far.

### Surcharge on Diesel Oil for development of Rural Roads

•318. Shri Narendra Singh
Mahida:
Shri Madhu Limaye:
Shri Ram Sewak Yaday:

Will the Minister of Transport be pleased to state:

- (a) whether Government propose to levy an additional surcharge of about three paise per litre on diesel oil;
- (b) whether the proceeds of the leny would be used for the development of rural roads; and
  - (c) if so, in what manner?

The Minister of Transport (Shri Raj Bahadur): (a) to (c). Presumably the Hon'ble Members are referring to the discussions held at a recent meeting of the Transport Development Council held at Mysore on the 27th and 28th July 1965. The Council discussed, inter alia, a proposal for creating a non-lapsable Rural Roads Fund for financing the improvement of rural roads. In that connection the question of levying a surcharge of 2-1/2 annas per gallon on high speed diesel oil to provide a source of additional revenues for rural roads also came up for consideration.

Council considered these The proposals and recommended that a separate Fund for Rural Roads was essential and should be created early as possible. As regards the source of revenue for the proposed Rural Road; Fund, the Council recommended that the question whether the revenue for this Fund should be found from the suggested levy of a surcharge on diese oil or otherwise should be left open for examination by the authorities concerned. matter is now proposed to be taken up with the Planning Commission and the Ministry of Finance.

### Light & Songs Programme at Red Fort, Delhi

\*319. Shrl Kapur Singh: Will the Minister of Transport be pleased to state:

- (a) whether it is a fact that a sum of over Rs. 100,000 has been spent for incorporating the name of Muhatma Gandhi in the light and songs programme held recently at the Red Fort, Delhi; and
- (b) if so, the precise reasons for this large expenditure of public funds?

The Minister or Transport (Shri Raf Bahadur): (a) and (b). An amount of Rs. 90,000 is being spent on revising the programme. This was the first artistic programme of the type and while it has proved most popular and a commercial success, the need for improvement in technical dramatic presentation was felt by those responsible for its production and by discerning critics. Briefly these improvements consist in bringing into focus of action and light the beautiful building called Rang Mahal on the right of Dewan-e-Khas, the re-casting of the scenes concerning the later Muchals, in particular the trial of Bahadur Shah, the Mutiny and INA trials and references to Freedom Movement. The revision will incidentally also include the name and voice of Mahatma Gandhi, as it should have in a programme dealing with contemporary events but that was not the main reason for making the revision. The new programm<sub>2</sub> is likely to prove even a better success and is expected to run for at least two years continuously.

### Prices of Wheat

| Shrimati Tarkeshwari Sinha: \*320. | Shri Gul\*han: | Shri D. C. Sharma:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether the prices of wheat have risen throughout Dahi and Punjab in spite of good crops; and
  - (b) if so, the reason therefor?

The Minister of Food and Agricultur: (Shri C. Subramaniam): (a) Yes, Sir. The prices of wheat showed a raising tendency in Delhi and Punjab from the middle of June 1965.

(b) The increase in production during 1964-65 could not overcome the cumulative effect of the shortfall in production in the previous two yea:s as a part of the additional produ tion was absorbed in the replenishment of stocks. The rise in prices is a so attributable to increased domestic demand because of rise in population and per capita income and hoarding tendency on the part of producers and traders. The psychology of scarcity among the people which was occasioned by the suc essive failure of crops during the last two years and the late arrival of monsoon during the current year also seems to have aggravated the situation.

## Modernisation of Sugar Mills

## \*321. Shri P. C. Borocah:

Will the Minister of Food and Agriculture be plrased to refer to the reply given to Starred Question No. 35 on the 17th August, 1965 and state the recommendations of the Committee appointed to examine the question of modernisation of sugar factories and the cost of production of sugar?

The Minister of Food and Agriculture (Shri C. Subramaniam): The recommendations made by the Committee on rehabilitation and modernisation of sugar factories in its report recently submitted to the Government are laid on the Table of the House. [Placed in Library, See No. LT-4681]. 65]. The report is under consideration.

The cost of production of sugar is being examined by the Sugar Enquiry Commission and its Report is awaited.

## विल्ली राज्य केन्द्रीय सहकारी भण्डार

\*322. ्श्री प्रकाशबीर शास्त्री: श्री जगदेव सिंह सिद्धान्तीः

नया स मृद यिया विक स तथा स कार मंत्री 4 मई, 1965 के तारांकित प्रश्न संख्या 1147 के उत्तर के सम्बन्ध में यह बताने की रूपा करेंगे कि दिल्ली राज्य केन्द्रीय सहकारी भण्डार के कारोबार सम्बन्ध बड़ी भारी धनियमितताधों के सम्बन्ध में पुलिस की रिपोर्ट पर धौर क्या प्रगति हुई है ?

सामुदायिक विकास तथा स्कार मंत्रालय में उपमंत्री (श्रीव० स० मूर्ति): स्टोर द्वारा सब-स्टेंड्बं कोयला बैबने के बारे में केन्द्रीय जांच ब्यूरो को जांच पूरी होने वाली है धीर उसकी रिपोर्ट की प्रतीक्षा है।

### Rationing in Kerala

Shri Warior:
Shri Prabhat Kar:
Shri Vasudevan Nair:
Shri Mohammed Koya:

Will the Minister of Food and Agriculture be pleased to state:

 (a) whether the question of introducing statutory rationing in Keraha has been considered by Government;
 and (b) if so, the nature of the decision taken in the matter?

The Minister of Food and Agriculture (S.171 C. Subramaniam): (a) Yes, Sir.

(b) The present decision is not to introduce statutory rationing in Kerala.

### Food Policy

Shri Yashpal Singh: Shri P. C. Borooah: Shri P. R. Chakraverti: Shri P. Venkatasubbajah: Shri Hem Raj: Saci Bagri: Shri Heda: Shri Krisanapal Singh: Shri S. M. Banerjee: Shri Basappa: Shrimati Renu Chakravart'y: Dr. Mahadeva Prasad: ≺ Shri R. Barua: Shri Madhu Limaye: Shri Indrajit Gup'a: Shri Ravindra Varma: Shri Ram Sewak Yadav: Shri Kindar Lal: Shri Vishwa Nath Pandey: Shrimati Malmoona Sultan: Shri Sarjoo Pandey: Shri M. Rampure: Shri R. S. Pandey: Shri Onkar Lal Berwa: Shri D. S. Patil: Shri M. L. Jadhav:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether a meeting of the Chief Ministers was held recent y in Bangalore to review the food policy; and
- (b) if so, the decisions taken thereat?

The minister of Food and Agriculture (shri C. Subramanlam): (a) Yes, Sir.

(b) A statement is laid on the Table of the House. [Placed & Library. See No. LT-4682/65].

### Unloading of Food Ships at Cochin Port

\*325. Shri Surendra Pal Singh: Shri P. C. Borooah; Shri P. R. Chakraverti:

Will the Minister of Transport be pleased to state:

- (a) whether it is a fact that the unloading of food ships in Cochin Port is still very slow, and large sums of moncy are paid by Government in the form of demurrage each month:
- (b) if so, how many food ships arrived at the Cochin Port during June and July, 1965; and
- (c) how many vessels out of those were subjected to delay in unloading and at what cost to the Central Exchequer?

The Minister of Transport (Shri Raj Bahadur): (a) to (c). A statement is laid on the Tab'e of the House. [Placed in Library. See No. LT-4683/65].

General Elections in Goa

Shri P. C. Borooah;
Shri P. R. Chakraverti:
Shri Indrajit Gupta;
Shri Vasudevan Nair:
Dr. L. M. Singhvi:
Shri Sivamurthi Swamv:

\*324. Shri Sivamurthi Swamy:
Shri D. C. Sharma:
Shri Hari Vishnu Kamath:
Shri Basappa:
Shri Onkar Lal Berwa:
Shri Yashpal Singh:

Shri R. S. Pandey:
Will the Minister of Law be pleased
to state:

- (a) whether Government have decided to hold fresh General Elections in Goa in November this year on the issue of its merger with Maharashtra; and
  - (b) if so, in what circumstances?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):
(a) The matter is at present under Government's consideration.

(b) Does not arise.

+324.

## Written Answers Second Shipyard at Cochin

Shri Warior: \*327. < Shri Prabhat Kar: Shri Vasudevan Nair:

Will the Minister of Transport be pleased to state:

- (a) whether Government have decided to revise the plan for the Second Shipyard Project at Cochin with a view to enlarge its scope;
- (b) if so, when the revised plan will be ready;
- (c) the nature of the expansion envisaged at present; and
- (d) when the construction work is likely to start?

The Minister of Transport (Shri Raj Bahadur): (a) The question regarding production capacity of the Shipyard is under consideration.

- (b) and (c). Do not arise in view of (a) above.
- (d) Steps to construct the Shipyard would be taken after the Project Report for the Shipyard is received and approved by the Government and an agreement with the Mitsubishi Heavy Industries Limited, Japan, is concluded.

### Kharif Production

\*328. Shri P. C. Borooah: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether it is a fact that Kharif crop prospects have been considerably dimmed particularly in the North-West region which has been affected by drought this year;
- (b) whether it is also a fact that proper fertilisers could not be supplied to the farmers before the time of sowing; and
- (c) if so, how far the Kharif crop in general and particularly in the North-West region is likely to be adversely affected and decreased this season?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) It is true that on account of delayed monsoons and generally inadequate rains, the kharif crops were reported to have been adversely affected, particularly in North-West Region. However, rains received after the proved 3rd week of August have beneficial to the standing crops and brightened their prospects.

- (b) The supply of fertilisers to the farmers has been hampered owing to delay of receipt of supplies from America because of the Dock strike and short production in F.A.C.T. Alwaye and Rourkela.
- (c) It is rather early at this stage to estimate the size of production of kharif crops during the current year.

### West Coast Canal

Shri A. V. Raghavan: 1071. Shri Pottekkatt:

Will the Minister of Transport be pleased to state:

- (a) the progress made in construction of the West Coast Canal from Badagara to Mahe;
- (b) the estimated cost of the scheme:
  - (c) the amount spent so far; and
- (d) when the canal will be completed?

The Minister of Transport (Shri Raj Bahadur): According to information furnished by the State Government:-

- (a) the canal work on Reaches III-B and III-C is well in hand. Work on Reaches III-D, III-A and II-B is being arranged;
- (b) the present revised estimate cost of the scheme is Rs. 68 lakhs:

#### Written Answers BHADRA 9, 1887 (SAKA) Written Answers 2822 2821

- (c) the amount spent up to the end of June 1965 comes to Rs. 9:25 lakhs; and
- (d) the canal is likely to be completed by the end of the Fourth Plan.

### Houses for Harijans in Delhi

1072. Shri Ram Harkh Yadav: Will the Minister of Social Security pleased to state:

- (a) the subsidy granted to the Harijans in the Union territory of Delhi during the current Five Year Plan so far;
- (b) the details of the utilisation of the money and the number of houses actually built with the help of the subsidy; and
- (c) the subsidy to be granted in the final year of the Plan?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar); (a) Rs. 9.64794 -.

Year	No. of houses built	Amount incurred
		Rs.
1961-62 .	385	2,69,400
1962-63 .	392	2,89,000
1963-64 .		92,500
1964-65 . 1965-66	600	2,49,900
(upto July 65)		63,994
TOTAL	. 1377	9,64,794

(c) Rs. 2:50 lakhs.

(b)

### Development of Backward Areas

1073. Shri Ram Harkh Yadav: Will the Minister of Social Security be pleased to state:

- (a) whether Government have set up a Reviewing Committee to determine the progress made by the Backward Areas on the country's border;
- (b) if so, the personnel of the Committee; and

(c) when the report is expected to be available?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): (a) No. Sir, Presumably, the Honourable Member means the Working Group on Development of Hill Areas set up in the Department. If so, Government have set up, at the instance of the Planning Commission, an interdepartmental Working Group for working out detailed proposals for the co-ordination and integration of the various activities relating to the Dovolopment of Khadi and Village Industries. Handicrafts and Backward Classes Welfare in Hill Areas in so far as the Department of Social Security is concerned for a macro-objective for a fifteen-year period, with immediate impact on the Fourth Five Year Plan.

(b) The personnel of the Working Group is as follows:--

1. Shri S. C. Sen Garta, Joint Secretary, Department

Social Security, New Delhi Chairman 2. Shri K.A.P.Stevenson, Joint Secretary, Pl nning Commi-ssion, New Denia.

3. Shri C.D Chapatwala Director, Khadi and Village Industries Commission, Bombay-

Memter 56. . .

4. Shri D.Sreenivavan, Director of Handicrafts. All India Handicrafts Board, New Delhi-11

Member

Member

5. ShriK. Venlataraman. Assistant Account Officer, Depaitment of Social Security, New Member Delhi. Secretay

(c) The Report is expected to finalised by the end of this year.

## Production and Export of Cashawnuts

1074, Shrl A. K. Gopalan: Will the Minister of Food and Agriculture be pleased to state:

(a) how many arrest of land have been brought under cashew cultivation in India upto date;

- (b) the total production of cashewnuts during the last two years;
- (c) whether India is self-sufficient as far as the requirement of processing factories is concerned;
- (d) if not, the schemes to make it self-sufficient;
- (e) by what time the self-sufficiency will be achieved;
- (f) the yearly import of raw cashewnuts in the country during the last two years; and
- (g) the annual export of cashewnuts during the last two years?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) A total area of 9.88,178 acres have been brought under cashew upto the end of 1963-64.

- (b) 1,34,000 tonnes during 1963-64.
- (c) No.
- (d) With a view to achieve selfsufficiency in the requirements of raw cashewnuts, it is proposed to more area under cashew cultivation the Fourth and during Plan periods in selected areas mostly in the States of Kerala, Mysore, Madras, Andhra Pradesh, Maharashtra and Goa. It is proposed to bring 4.5 lakh acres under cashew cultivation during the Fourth and Fifth Plan periods. The Development Schemes, which include incentive to growers in the shane of crop loans, assignment of lands on lease and supply of planting material, are in progress in the aforesaid States.
- (e) Self-sufficiency can be achieved when the entire newly planted areas commence yielding, say by 1980.
  - (f) 1963-1.64.369 tons (rawnuts) 1964-1,70,.315 tons.
  - (g) 1963-53.394 MT. (Kernels) 1964-52,645 M.T.

### Production of Cardamom

Written Answers

- 1075, Shri A. K. Gopalan: Will the Minister of Food and Agriculture be pleased to state:
- (a) whether it is a fact that the output of cardamoms is in the wane for the last few years;
  - (b) if so, the reasons therefor;
- (c) whether it is a fact that the spread of "Kutti" disease cardamom gardens constitutes main reason for this; and
- (d) if so, the steps being taken by Government in this regard?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Production of cardamam during the years 1955-56 to 1961-62 was almost steady at about 3,000 tons per year. The production increased to 3430 and 4130 tonnes during the years 1962-63 and 1963-64 respectively, but declined during 1964-65 to 2200 tonnes.

- (b) and (c). The reduction in yield in 1964-65 is mostly attributed to adverse weather conditions and to some extent due to the prevalence of the "Kattee' disease.
- (d) The Government of India is already seized of the problem and a comprehensive scheme for the eradication of Kattec disease in Mysore State has been sanctioned and it has also started functioning w.e.f. 27th February, 1965. The scheme sanctioned for Mysore envisages (i) surveying and locating disease affected plantations; (ii) uprooting of the diseased clumps and planting of disease free seedlings and (iii) adopting timely plant protection measures to destroy the host plants and vector. Under the scheme, supply of healthy seedlings is to be made free of cost A similar scheme is being formulated for implementation in Kerala State. During the Fourth Plan period, it is proposed to intensify this programme further. The existing research centres for Cardamom in Kerala and Mysore are also proposed to be

strengthened to intensify research work for evolving high yielding and disease resistant strains.

### Cultivation of Japanese Mint in Kerala

1076. Shri A. K. G palan: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether Government have got
   a scheme to cultivate Japanese mint;
- (b) whether the soil and climatic conditions of Kerala are suitable for the purpose; and
- (c) whether Government propose to cultivate it on a large scale in Kerala?

The Deputy Minister in the Ministry of Food and Agri.ulture (Shri Shahnawax Khan): (a) A pilot scheme to cultivate Japanese mint on an area of 5 acres during 1965-66 is being formulated by the Kerala Government.

- (b) Studies undertaken so far have shown that the crop can be cultivated in certain parts of the Kerala State.
- (c) Large scale cultivation of mint in Kerala will be considered if success is achieved in the pilot scheme.

### Sol! Conservation

1077. Shri A. K. Gopalan: Will the Minister of Food and Agriculture be pleased to state:

- (a) the amount allotted in the Third Five Year Plan for soil conservation work to the Kerala State;
  - (b) the amount utilized so far;
  - (c) the amount that has lapsed;
- (d) whether Government are aware that the State nominees trained in soil conservation work had been put on jobs not connected with Soil Conservation work; and
- (e) if so, the steps taken to rectify the position?

The Deputy Min'ster of Agriculture (Shri Shahnawaz Khan): (a) Rs. 120.00 lakhs.

(b) Rs. 55.80 lakhs (Upto 31st March, 1965).

- (c) The State Government do not anticipate any lapse of funds provided for Soil Conservation during the Third Five-Year Plan.
- (d) The State Government has informed that out of 55 personnel so far trained in soil conservation, 23 were posted in the regular Soil Conservation Department and four were appointed in the Forest Department because forestry and soil conservation are allied subjects and knowledge of soil conservation is essential to Foresters also.

25 persons were posted in the Agriculture Department becaus<sub>2</sub> the servi es of trained personnel were required for Extension work for guiding and advising preperly the cultivators on seil concernation and soil science. The State Government consider the posting of such personnel in Agriculture Department as indispensible.

Three Diploma Holders in Civil Engineering who had received training in soil conservation had to be reverted to the Public Works Department for want of vacancies in the former Soil Conservation Section of the Agriculture Department.

(c) Under the existing pattern of Central financial assistance, State Governments are entitled to 50 per cent subsidy on the pay and allowances and the expenditure incurred on study tours of trainees. In order to ensure that the trained personnel are utilised for soil onservation the aforesaid subsidy is given to the State Governments on the production of a certificate that the persons concerned were actually put on work after completion of their training. No subsidy is paid in respect of the personnel who are not put on soil conservation work.

### Eviction of Peasants from Forests in Kerala

1078. Shri A. K. Gopalan: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that in Trichur and Chalakudy Forest Divi2827

sions in Kerala, peasants who had been cultivating for fifteen to twenty years have been given notice for eviction:

- (b) if so, whether Government propose to provide them with alternate land; and
- (c) whether the peasants will also be given compensation for their cultivations?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) to (c). The information is being collected. It will be placed on the table of the Sabha when received.

### Plan for Chambal Ravines

1079. Shri Ram Harkh Yadav: Will the Minister of Food and Agriculture be pleased to state:

- (a) the estimated expenditure to be incurred on schemes for the improvement of the Chambal Ravines; and
- (b) the contribution of the Central and State Governments thereto?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Chambal ravines occur mainly in Madhya Pradesh and Rajasthan. Schemes for reclamation of ravines are undertaken by the State Governments. In the Third Five Year Plan a provision of Rs. 10.00 lakhs has been made for these schemes each by the Governments of Madliya Pradesh and Rajasthan. Besides this, a Pilot Project for reclamation of Chambal ravines in Madhya Pradesh has also been approved last year at a cost of Rs. 22.46 lakhs spread over three years.

The expenditure during the three years of the Plan i.e. 1961-64 is lts. 3.84 lakhs in Madhya Pradesh and lts. 2.6 lakhs in Rajasthan. The exconditure figures for 1964-65 are not yet available.

Apart from the above schemes, provision has also been made in the Third Plan for survey of ravine areas under

Centrally sponsored programme. The expenditure under this scheme during the first three years is Rs. 0.26 lakhs and Rs. 0.61 lakhs for Madhya Pradesh and Rajasthan respectively.

(b) The Central assistance for schemes relating to reclamation ravines during the Third Five Plan is 50 per cent loan and 50 per cent grant to be shared equally between the Centre and the States.

For survey of ravines, 100 per cent Central assistance is given by way of grant.

### Development of Handicrafts in Kerala

1080. Shri M. K. Kumaran: Will the Minister of Social Security be pleased to state:

- (a) whether Government are aware that there is a very large scope for the development of handicrafts in Kerala:
- (b) if so, the steps Government propose to take in that direction;
- (c) whether Government have any scheme to promote the trade of the products both in India and abroad;
- (d) whether Government have a proposal to form a Handicrafts Develepoment Corporation for Kerala;
- (e) if so, at what stage the proposal is?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao); (a) Yes Sir.

(b) The development of handicrafts is primarily the responsibility of the State Governments who have own schemes. The Central Government give financial assistance to the State Governments for augmenting their financial resources. Apart from this, the All India Handicrafts Board and its Regional Offices located various parts of the country have been rendering various types of assistance to the State Government, the Handicraft Industry, individual artisans and craftsmen and the Trade. The Board, through its Regional Offices, helps the Btate Governments in the formulation of schemes and their successful implementation by making periodi, al visits to the areas and giving their observations and suggestions to the State Governments. The other kinds of help rendered by the Regional Offices are:—

- 1. Design Extension Service.
- Conduct of economic and crafts surveys.
  - 3. Revival of handicrafts.
- Reproduction of new items of ancient origin by craftsmen.
- Assist the trade in getting such items reproduced.
- Procurement of right types of specimens and introducing them for production.
- Laying down specifications wherever possible.
  - 8. Assist quality marked goods.
- Introduction of improved tools and techniques.
- Procurement of raw materials.
- Marketing of handicrafts in the country and abroad.
- Helping exporters by explaining them rules etc., and export promotion programme.
- Participating in training programmes and arranging training.
- Participating in and arranging exhibitions.

During the Second Five Year Plan, the Central Government gave financial assistance to the Government of Kerala to the tune of Rs. 8.5 lakhs. For the Third Five Year Plan Rs. 35 lakhs have been allocated to the State.

The Southern Regional Office of the All India Handicrafts Board conducted an economic survey of the Bell Metal Industry and a wage survey in res1054 (Ai) LSD—30.

pect of ivory, wood carving horn work and bell metal in the State. The Regional Office also made personal contacts with handieraft dealers in Kerala to explain to them the export promotion schemes and also help the parties about filling of applications, etc. That office has kept in constant touch with the Government of Kerala and all others concerned in the promotion of handicrafts in the State.

(c) The State Government have five emporia within the State. They are running one each at Madras and New Delhi. It is proposed to expand the emporium at Delhi, for which a new building is to be constructed. In the meantime, the Government of India have allotted some space in the Theatre Communication Building. The S.M.S.M. Institute at Trivandrum has strengthened its emporia. An exhibition of Kerala handicrafts was in New Delhi. Handi:rafts Week is celebrated every year throughout the country, including Kerala. Mobile exhibitions and publicity with noon signs are also being arranged for popularising production and sales.

The All India Handicrafts Board had organised a Marketing Clinic for Kerala handicrafts at Ernakulam in May, 1965, where all aspects of finding a wider market for them were studied,

All these efforts of the State Government as well as the Government of India have helped in the promotion of sales of the State's handi raft goods progressively, as shown below:—

Sales affected	Year
2.65 Lakhs	1960-61
2.97 Lakhs	1961-62
3.49 Lakhs	1962-63
4.98 Lakhs	1963-64
6.49 Lakhs	1964-65

(d) and (e). The State Government have a proposal to form such an organisation. The present position, however, is not known.

### Handicraft Artisans of Kerala

1081. Shri M. K. Kumaran: Will the Minister of Social Security be pleased to state:

- (a) whether Government's attention has been drawn to the difficulties experienced by the Handicraft Artisans of Kerala in getting raw ivory for their use:
- (b) whether it is a fact that the artisans are being exploited by the middlemen in Delhi and Bombay who import raw ivory in this country; and
- (c) whether Government will take steps to eliminate exploitation by the middlemen, who have the monopoly of both importing the raw materials and exporting the finished products?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): (a) Government is aware of the scarcity of raw ivory used by the ivory carving industry in various parts of India including Kerala.

(b) and (c). Cases of exploitation of carvers by middlemen have not come to the notice of Government. Raw ivory is imported by the Handicrafts and Handlooms Export Corporation of India Ltd., and distributed by the All India Handicrafts Board to ivory craftsmen and actual users who apply for the same. Ivory is also allowed to be imported against lilences issued to exporters of ivory carving. The market price of imported ivory is higher than the import price. Steps to improve the situation in regard to supply of ivory to craftsmen are under consideration.

### Community Development B'ocks in Rajasthan

1092. Shri Karni Singhji; Will the Minister of Community Development and Cooperation be pleased to state:

(a) the total amount given to the Government of Rajasthan for Community Development Blocks during 1964-65; and (b) the amount allotted to the State Government for the purpose during 1965-66?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy):

(Rs. in lakhs).

2832

	Loan	Grant	Total
(a) 1964-65 (amount paid)	72 · 19	109.06	181 25
(b) 1965-66 . (amount allocated) .	76.31	116-10	192 · 50

### Lateral Road Development Scheme

1083. Shr:mati Ramdulari Sinha: Will the Minister of Transport be pleased to state the roads which are likely to be developed in Sitamarhi Sub-division of Bihar on the border of India under the Lateral Road Development S. heme during the years 1965-66 and 1966-67?

The Minister of Transport (Shri Raj Bahadur): The lateral road, the development of which has been undertaken by the Government of India, will pass through the towns of Gepalganj, Piprakothi, Muzaffarpur, Begusarai, Purnea, Araria, Bahadurganj, Thakurganj, and Galgalia in Bihar State. In addition, the following three link roads in Bihar will also be constructed:

- (i) Sagauli to Bettiah.
- (ii) Muzaffarpur to Darbhanga.
- (iii) Araria to Forbesganj and on to Maricha.

A part of the Piprakothi-Muzzaffarpur-Begusarai Section of the Lateral Road and the Muzzaffarpur-Darbhanga link road falls in the district of Muzaffarpur, but neither of them falls in the sub-division of Sitamarhi.

In connection with the development of the area through which the lateral road traverses, the State Government might construct roads in Sitamarhi Sub-division. The construction of such roads falls within the sphere of State activities.

### Unloading of Cargo Ships at Bombay Port

1084. Shri Ram Harkh Yadav: Will the Minister of Transport be pleased to state:

- (a) whether a large number of cargo ships were waiting for berths in the Bombay Port for some time;
- (b) if so, the details of the ships and their detention time:
- (c) whether some of the ships loaded with grains were also involved in the detention; and
  - (d) the reasons for their detention?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). The number of general cargo vessis that were delayed in obtaining berths in the Bembay Docks and the period of the delays involved during the months of June, July and August (upto the 15th inclusive) is set out in the attached statement.

- (c) Some food vessels were detained for comparatively short periods. The number detained and the period of detention in stream prior to obtaining berths in the docks are indicated in the statement laid on the Table of the House. [Placed in Library, See No. LT-4684/85].
- (d) The number of deep drafted berths available at the Bombay Port are inadequate to meet the increasing demands of shipping at the port. The existing berths in Alexandra dock have reached their maximum capacity. The Prince's and Victoria Docks are tidal docks and are also not in a position to take in ships with deep drafts. The quayage and the depths of water alongside the berths in the three docks, viz. the Prince's and Victoria Docks and the Alexandra Dock have remained more or less the same since they

were constructed, one in 1880, the other in 1888 and the last one in 1914 despite the increased dimensions of vessels visiting the Port for cargo operations particularly since the termination of the Second World War. There has also been a steady increase in the number of ships visiting the port. The Longshoremen's strike in the U.S.A. early this year also temporarily aggravated the situation because vessels have been arriving in bunches.

The existing transit sheds, warehouses and the yards are also inadequate to meet the demands of the existing traffic. While, at the docks in 1951-52, the Port handled 5.8 million tons of imports and exports, were increases in successive years and in 1964-65, the port handled 7.3 million tons. In spite of this large increase in traffic, the only addition to the physical facilities at the docks 1914 to 1964-65 has been one transit shed (No. 17 shed Alexandra dock) and one Warehouse for the reception of uncleared cargo.

Due to the complex nature of the Import Trade Control regulations, the processing of documents covering goods to be cleared in the docks also takes much more time. Apart from this, the Trunk Railways are unable to supply the requisite number rolling stock to move goods landed at the docks to up-country destinations. All this has its effect on the clearance of goods landed and is causing congestion at the transit sheds and warehouses which in turn reacts on turn-round of ships.

The Port has been handling over the last three years foodgrains to the extent of a little over 2 million tons annually. Except for a negligible quantity, all the rest is being imported in tankers, each of which occupies a berth and a half due to the length of the vessel. This has reduced the number of berths available for General Cargo vessels.

So far as foodgrain vessels are concerned, priority has been given upto four vessels to berth alongside in times of peak congestion but efforts are being made in cooperation with all the other authorities concerned to ensure that the two berths earmarked for grain and already equipped with discharging machines handle 10,000 tons per day and thus make the maximum number of berths available for general cargo vessels. Special measures are being taken to improve the clearance of the general cargo also from the sheds.

### Poultry Processing Plant

1085. Shri Ram Harkh Yadav: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether Government have set up a Poultry Processing Plant at Chandigarh with foreign collaboration for the supply of ready-to-cook frozen chickens;
- (b) if so, when the plant is likely to be commissioned; and
- (c) the approximate capacity of the plant and the percentage of foreign capital involved in the project?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) and (b). A Poultry Processing Plant is being set up by the Government of Punjab at Chandige: h with assistance from U.S. Aid. It is expected to be commissioned by the end of 1965-66.

(c) The plant has a capacity to handle 500-600 birds per hour. No foreign capital is involved in the project.

## लयु सिंबाई परियोजनायें

भी देश शिश्वपटिलः भी तुलशीदास जायवः

क्या लाख तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) 1963-64 तया 1964-65 में महाराष्ट्र राज्य में लघु सिचाई परियोजनार्थो के विकास के लिये केन्द्र द्वारा महाराष्ट्र सरकार को भनुदान की कितनी राशि दी गई;

- (ख) क्या यह सारी राणि उपयोग मैं लाई गई थी; भीर
- (ग) यदि नहीं, तो इस के क्या कारण हैं ?

साध तथा कृषि मंत्रालय में उपमंत्री (श्री काहनवाज सां) : (क) ग्रीर (ख). 1958-59 के बाद से राज्यों को केन्द्रीय वित्तीय सहायता देने की संगोधित प्रणाली जब से गुरू हुई है तब से यह सहायता विकास सम्बन्धी विशेष शीर्षकों के भन्तर्गत दी जाती है, योजनावार नहीं । लघु सिचाई परियोजनाग्रों के विकास के लिये राज्यों को जो सहायता दी गई बह विकास सम्बन्धी शीर्षक "हृषि उत्पादन जिसमें लघु सिचाई स्था भूमि विकास सम्मिनत हैं" के भन्तर्गत दी गई जिसकी मूचना महाराष्ट्र राज्य के सम्बन्ध में नीचे दी जाती है :---

(हाये लाखों में)

<b>प</b> स्थायी रूप	वास्तविक
से दिया गया	व्यय प्रन्तिम
धनुदान	रूप से समा-
•	योजित
	से दिया गया

1963-64 120.25 107.31 1964-65 148.08 \*

 1964-65 के लिए वास्तविक म्यय प्रभी तक उपलब्ध नहीं है।

(ग) 1963-64 के दौरान व्यय में कमी होने के कारण ये ये (1) लघू सिचाई कार्यक्रम की दुत कियान्त्रित के लिए संगठन को बनाने तथा दुइ करने हेतु समय की धावस्यकता (2) मजदूरों की कमी विशेषतमा नागपुर, भन्दारा धीर चंदा के तीन जिलों में जहां कि तालाबों के नवीकरण के लिये बड़े पैमाने पर कार्यक्रम शरू किया गया।

#### Institute of Catering Technology and Applied Nutrition

1087, Sarimati Ramdulari Sinha: Will the Minister of Food and Agriculture be pleased to state:

- (a) the nature of training given in the Institute of Catering Technology and Applied Nutrition, at Delhi; and
- (b) whether the nutrition value of the meals varies in proportion with the value of meals?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) The Institute of Hotel Management. Catering Nutrition. New Delhi, gives training in Hotel Management, General Food Management and Catering Technology, with professional training in related specific fields, such as, cookery, bakery reception, waiting, book-keeping and allied topics. The Institute imparts training for a three-year diploma course and an advanced four year diploma course in Hotel Management. The Institute also offers training for 17 weeks craft courses in (i) Bakery and Confectionery, (ii) Cookery, (iii) Hotel Reception and Book-keeping, (iv) Restaurant and Counter service, and (v) Canning and Food Preservation.

(b) The nutritive value of meals does not necessarily vary proportionately with the cost of the meals. Foodstuffs vary in their nutritive content and by a judicious selection and combination of items a variety nutritive diet can be derived at different levels of cost.

#### Consumers' Cooperatives

1038. Shrimati Ramdu'ari Sinha; Will the Minister of Community Development and Cooperation be pleased to state:

(a) whether the Centrally spensored schemes of consumers' co-operatives have undergone revision in respect of organisational pattern in 1964-65; and

(b) if so, the nature of changes effected?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy):

(a) No. Sir.

(b) Does not arise.

#### Paradeep Port

1089. Shri M. L. Dwivedi:

Will the Minister of Transport be pleased to state:

- (a) the number of times the Supervisory Committee to look after the quick execution of the Paradeep Project was set up by Orissa Government; and
- (b) the number of times each Committee met?

The Minister of Transport (Shri Raj Bahadur): (a) Five times.

(b) The Paradeep Port Supervisory Committee was constituted on 19th June, 1963 consisting of the following:

1. Chief Minister, Orissa. . Chairman

2. Chief Secretary, Orissa . Member

4. Chief Engineer-cum-Administrator, Paradeep Post Project

Secretary.

The 1st meeting of the Committee was held on 24th July, 1963.

The Committee was re-constituted on 17th December, 1963 with the Chairman, Planning Board as Chairman in place of Chief Minister and all other remaining same as previously and met for the second time on 28th Junuary, 1864.

Member

Member-

The Committee was again reconstltuted on 15th April, 1964 consisting of the following:

Written Answers

1. Chairman, Planning Board	. Chairman
2. Chief Minister, Orissa	Deputy Chairman

- 3. Chief Secretary to Government of Orissa. . Member 4. Secretary to Government,
- Finance Department . 5. Chief Engineer-cum-Adminis-
- trator, Paradeep Port Project. Member Additional Secretary to Go-

vernment of Orissa, Commerce (Ports) Deptt. . Secretary

 Shri M. G. Hiranandani, Technical Consultant to Government of Orissa.

Member This Committee met for "the third and fourth time on 24th July, 1964 and 26th September, 1964 respectively.

The Committee was again reconstituted on 2nd December, 1964 with the Secretary to Government of Orissa. Commerce (Ports) Department as Member-Secretary in place of Additional Secretary to Government of Orissa, Commerce (Posts) Department and all others remaining same as per Third Committee and met for the fifth time on 24th January, 1965.

The Committee was last reconstituted by the State Government on 27th May, 1965 with the following:

- 1. Chief Minister, Orissa. . Chairman
- 2. Deputy Minister, Commerce, Orissa. Deputy-Chairman
- 1. Chief Secretary to Govern-Member ment of Orissa. .
- 4. DevelopmentCommissioner, Orissa Member
- 5. Secretary to Government of Orissa, Finance Deptt. Member
- 6. Chi f Engineer-com Administrator, Paradeep Port Project Member Bhubaneswar.
- 7. Secretary to Government of Orisia, Commerce (Ports) D partment.
- 8. Shri M. G. Hiranandani Technical Consultant to Government of Orissa. Member.

Member

Secretary

This Committee did not meet as the Project was taken over by the Government of India on 1st June, 1965.

#### Survey of Rajasthan's Underground Water Resources

Written Answers

Shri Bibhuti Mishra: Shri Rameshwar Tantia: Shri K. N. Tiwary:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether it is a fact that while the Minister of Irrigation and Power was in Jaipur in the 1st week of June, the Chief Minister of Rajasthan made a request to him for undertaking the survey of Rajasthan's underground water resources; and
- Government's reaction (b) if so, thereto?

The Deputy Minister in the Ministry of Food and Agriculture Shahnawaz Khan): (a) The question of survey of Rajasthan's underground water resources was brought to the notice of the Union Minister for Irrigation and Power while he was at Jaipur in June, 1965, in connection with the visit of the Joint Central Team on Agricultural Programme.

(b) The Government of India initiated a scheme for surveys and investigations of ground-water resources to be implemented by State Governments including Rajasthan on the basis of a programme phased with a view to delineating ground-water-worthy areas whould offer scope for ground-water extraction through dug-wells, dugcum-bored we'ls and shallow tubewells. The Government of Rajasthan submitted their preliminary proposal for carrying out ground-water vevs and investigations.

This was discussed with the State Technical Officer and the final proposal based on the discussion, is awaited.

#### Agricultural Production

Shri Bibhuti Mishra: Shri K. N. Tiwary:

Will the Minister of Food and Agrieulture be pleased to state:

(a) whether it is a fact that the

Central teams on agricultural production had visited every State; and

(b) if so, the outcome of their visits?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawax Khan): (a) The Joint Central Teams on Agriculture, which were scheduled to visit all the States (except Nagaland), have so far visited all the States except Andhra Pradesh.

(b) The Teams have made a number of observations and recommendations with regard to the implementation of various Agricultural Programmes in the States during the current plan and their requirements of additional funds during 1965-66. The follow-up action on their recommendations is being taken by the Centre and the State Governments on the items with which they are concerned.

### Migration of Beggars

1092. Shri Rameshwar Tantia: Will the Minister of Social Security be pleased to state:

- (a) whether it is a fact that the Central Government propose to check the migration of beggars from one State to another:
- (b) whether it is also a fact that Government are considering the question of enacting a Central law for the purpose;
- (c) if so, when the legislation is likely to be introduced; and
- (d) whether the Planning Commission has also examined this matter?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):
(a) to (d). The whole issue is still under the consideration of Government and the Planning Commission.

## विल्ली में लगान देने से छूट

- 1093. श्री नवस प्रभाकर : क्या साध तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या यह सब है कि दिल्ली के बाइप्रस्त गांवों को बकाया लगान देने से छुट दे दी गई है;
- (ख) यदि हो, तो उन गांवों के नाम क्या हैं; भीर
- (ग) प्रति गांव-वार कितना धन माफ किया गया है ?

जाध तथा कृषि मंत्रालय में उप-मंत्री (श्री शाहनवाख मां) : (क) नियमों के अन्तर्गत जो लगान दि है उसकी छूट के लिए दिल्ली के बाद ग्रस्त गांवों के सम्बन्ध में विचार किया जा रहा है ।

- (ख) 1954-55 से 1963-64 तक 151 गांव धीर 1964-65 में 170 गांव जो बाइग्रस्त थे, की सूची सदन के पटल पर रखी जाती है [गुस्तकालय में रखी गई---बेकिये संख्या LT.---4685/65]
- (ग) ग्रामवार लगान की छूट की राशि जो 43 गांवों में घ्रव तक स्वीकृत की गई है या की जाने वाली है संलग्न सूथियों में दी गई है। घन्य गांवों में छूट की राशि पर विचार हो रहा है।

Foreign Exchange for Double-Decker Buses for Metropolitan Cities

Shri Yashpal Singh:

Shri Shree Narayan Dag:
Shrimati Savitri Nigam:

Will the Minister of Transport be pleased to state:

(a) whether it is a fact that Government have refused to grant foreign exchange to the civic authorities of metropolitan cities of Bombay, Calcutta, Delhi and Madras to import 100 double-decker buses; and

(b) if so, the reasons therefor?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). It was decided in 1963 to allow import of 100 double-deck bus chassis from U.K. for the transport services of Bombay, Delhi and Calcutta. Some of these buses have already been supplied to the Undertakings and the balance are under supply. The city transport undertakings wanted to import additional double-deck chassis during this year but on account of the acute foreign exchange situation, further import of these chassis has not been possible.

#### Rockets Launched from Thumba

1095. Shri Rameshwar Tantia: Will the Minister of Civil Aviation be pleased to state:

- (a) whether it is a fact that a Judi-Dart rocket—the 12th in the series was launched from Thumba on the 18th May, 1965;
- (b) if so, whether the performance of the rocket was satisfactory; and
- (c) how this recket has measured the wind data in the upper atmosphere?

The Minister of Transport (Shri Raj Bahadur): (a) The 12th Judi-Dart rocket was launched on the 19th May, 1965.

- (b) Yes.
- (c) After reaching a certain height, the rocket released chaff comprising of copper filaments. Upper winds were computed by tracking this chaff by means of a radar.

## सघन क्षेत्र केन्द्र

1096 - श्री प्रकाशतीर झास्त्री: भी जगदेव सिंह सिद्धान्ती:

क्या सामाजिक सुरक्षा मंत्री यह बताने की कृता करेंगे कि :

(क) क्या विभिन्न राज्यों में सपन क्षेत्र केन्द्रों की कार्यप्रणाली के बारे में सरकार को शिकायतें मिली हैं;

- (ख) यदि हो, तो किन किन राज्यों से शिकायतें मिली हैं: ग्रीर
- (ग) इन केन्द्रों द्वारा सरकारी धन के दुष्पयांग को रोकों के लिये सरकार ने क्या उपाय किये हैं?

विधि मंत्रालय में उप-मंत्री (श्री जगन्नाथ राव): (क) भीर (ख). 1960 में उत्तर प्रदेश के 2 सघन क्षेत्र केन्द्रों के बारे में शिकायतें मिली थीं।

- (ग) (1) ऐसी निधियों की, जिनका उपयोग उन प्रयोजनों को छोड़ कर जिनके लिए वे दी गई थी श्रन्थ के लिए किया गया, बमूली की जा रही है। जहां बमूली के सामान्य साधन श्रसफल रहे हैं वहां बनूली काननी कार्यवाही द्वारा की गई है।
- (2) 1963-64 से चार्टर प्राप्त लेखाकारों द्वारा लेखा परीक्षण की पढ़ित चालूकी गई है।
- (3) योजना पर किये गये कार्य का पुनर्वलोकन किया गया है और सभी केन्द्रों को उनके कार्य तथा विनीय स्थिति के झाधार पर तीन वर्गों में वर्गीकृत किया गया है— भ्रच्छे, साधारण भीर बुरे। भ्रन्तिम वर्ग में भ्राने वाले केन्द्रों से कहा गया है कि वे भ्रपनी कार्यवाहियां बन्द करें तथा खादी भीर भ्रामोद्योग भ्रायोग को देय चुकाएं।

## ध्रदालतों में दलाल

भी विभूति मिखः 1097- श्रीका नाव्यतिवारीः श्रीका प्रवादवः

क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्यायह सच है कि देश में विभिन्न भ्रदालतों में दलालों की संख्या में वृद्धि हो गई है;

- ् (ख) क्या यह भी सब है कि दलालों सम्बन्धी कानून के होते हुए भी यह बुराई कम नहीं हुई है; मोर
- (ग) यदि हां, तो क्या केन्द्रीय सरकार का विचार कोई प्रखिल भारतीय विधान प्रस्तुत करने का है ?

विधि रंत्रालय में उपमंत्री (श्री जगम्म म राव): (क) भीर (ख). केन्द्रीय सरकार को इस विगय में कोई निश्चित जानकारी उपलब्ध नहीं है।

(ग) ऐसी कोई प्रस्थापना विचाराधीन नहीं है।

## उसरी बिहार में हवाई बड़डा

श्री विभूति मिश्रः 1098- श्री क∘ ना∘ तिशरीः श्री न∘ प्र∘यादवः

क्या प्रतिनिक उड्डयन मंत्री यह बताने की इत्पाकरेंगे कि:

- (क) क्या यह सच है कि उत्तरी विहार की प्रावादी दो करोड़ से प्रधिक होने के बावजूद भी इस के किसी भी जिले में कोई हवाई प्रद्वा नहीं है जहां पर कलकत्ता प्रथवा दिल्लो से चलने वाले विमान उत्तर सकें; घौर
- (ख) यदि हां, तो क्या दिस्ली घणवा कलकत्ता से उड़ने वाले विमानों के लिये उत्तरी बिहार में उतरने की व्यवस्था करने के बारे में सरकार विचार कर रही है?

परिवहन मंत्री (भी राज बहावर): (क) रक्ष्मील मीर मुजयफरपुर में झसैनिक हवाई महें है।

(ख) इन हवाई घट्टों में से किसी से भी होकर विभान सेवा चलाने की इध्डियन एयरलाइन्स काण्योगेशन की प्रभी तक कोई योजनाएं नहीं थीं। किर भी, वे सब उस क्षेत्र में संभाधित यातायात का सवर्शण कर रहे हैं।

#### Bevision of Lists of Scheduled Castes and Scheduled Tribes

1099. Shri Rameshwar Tantia: Shri D. J. Naik; Shri Hem Raj;

Will the Minister of Social Security be pleased to refer to the reply given to Starred Question No. 531 on the 23rd March, 1965 and state:

- (a) whether the details in regard to the appointment of a Reviewing Committee to go into the whole question of revision of lists of Scheduled Castes and Scheduled Tribes have been finalised; and
- (b) if so, when the decision is likely to be announced?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) and (b). An Advisory Committee to go into the question of revision of lists of Scheduled Castes and Scheduled Tribes was appointed on the 1st June, 1965 and this was announced in the Department of Social Security Resolution No. 12'3'65-SCT IV dated the 1st June, 1965 published in the Gazette of India.

#### Moscow-London Air India Services

## 1100. Shri S. C. Samanta: Shri Rameshwar Tantia:

Will the Minister of Civil Aviation be pleased to refer to the reply given to Starred Ouestion No. 207 on the 2nd March, 1965 regarding Moscow-London Air India Services and state:

- (a) whether the reply of the U.K. Government for a review of the restriction to carry passengers from Moscow to London and vice versa as provided in the agreement has since been received;
- (b) if so, the nature of the reply;and
- (c) the reaction of Government thereto?

The Minister of Transport (Shri Raj Bahadur): (a) to (c). The question was discussed between the Minister of Civil Aviation United Kingdom and the Minister of Civil Aviation India in London on 17th June, 1965. In the light of the discussions the matter is receiving the consideration of the British Government.

Hotel Development Loan Fund

## 1101. Shri S. C. Samanta: Shri Rameshwar Tantia:

Will the Minister of Transport be pleased to refer to the reply given to Unstarred Question No. 848 on the 9th March, 1965 and state:

- (a) whether a final decision to establish a Hetel Development Loan Fund has since been taken:
- (b) if so, the salient features thereof; and
  - (c) if not, the reasons therefor?

The Minister of Transport (Shri Raj Bahadur): (a) to (c). For the present the Government has not found it practicable to establish a Development Loan Fund.

#### Assistance for Cultivation of Jute

1102. Shri Yashpal Singh: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether it is a fact that none of the four jute growing States had taken advantage of the Rs. 3 crores set apart by Government to be given in the form of loan;
- (b) if so, whether any enquiry was made from these States for the nonutilization of this amount; and
- (c) whether it is proposed to liberalise the assistance programme?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) to (c). In order to enable the State Governments to provide adequate and proper retting facilities to the jute growers, it was decided in 1963 to make

available to them a sum of Rs. 3 crores by way of medium-term loans during the remaining period of the Third Plan. The State Governments. however, did not make use of this facility. The States desired that the element of subsidy should also be introduced in the pattern of assistance for the Scheme. Accordingly, the following liberalised pattern of financial assistance was agreed to by the Government of India:-

- 25 per cent subsidy from the Central Government.
- 75 per cent medium-term loan.

The Schemes received from Uttar Pradesh, Bihar and Orissa and the above pattern have been approved. The Government of Assam have intimated that the Scheme with the above pattern is not acceptable to them. A suitable Scheme is still awaited from West Bengal.

#### Indian Penal Code

Shrimati Savitri Nigam: d Shri Ram Harkh Yadav: Shri Vishwa Nath Pandey:

Will the Minister of Law be pleased to refer to the reply given to Unstarred Question No. 513 on the 2nd March, 1965 and state:

- (a) whether the Law Commission, to whom the proposal to revise the Indian Penal Code for the purpose of including therein certain social and economic offences contained in several enactments had been referred, has finalised the matter; and
  - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rae): (a) No, Sir.

(b) Does not arise.

#### Sugar Quota for Punjab

1105. Shri D. C. Sharma: Shri Yashpal Singh:

Will the Minis er of Food and Agriculture be pleased to state:

- (a) whether it is a fact that the Punjab Government have asked the Centre to increase their monthly quota of sugar from 14,000 to 16,000 tonnes to meet the increasing demand in the State; and
- (b) if so, the action taken or proposed to be taken in the matter?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Yes, Sir.

(b) The monthly sugar quota of l'unjab has been increased by 1000 tonnes.

#### Tourism

1106. Shri P. C. Borooah:
Shrimati Tarkeshwari Sinha:
Will the Minister of Transport be

Will the Minister of Transport be pleased to state:

- (a) whether it is a fact that tourism brought more foreign exchange in 1934 than in the previous years;
- (b) if so, how does it compare with the foreign exchange earned from tourism in 1962 and 1963;
- (c) what was the daily average of tourists in those years; and
- (d) the nature of further schemes for increasing the foreign exchange earnings by tourism to be implemented during the current year?

The Minister of Transport (Shri Raj Bahadur): (u) and (b). Yes. Sir. The figures of foreign exchange earnings for the years 1962 to 1964 are as follows:—

Year	Earnings (in crores of Rupees)		
1962		19 · 62	
1963		20.56	
1964		23.00	

The above estimates have been based on the results of the pilot survey conducted in 1962. These estimates are purely tentative.

(c) The daily average of the tourists during these years was:

Year	Daily average of tourist arrivals (Numbers)		
1962	368		
1963	386		
1964	428		

- (d) The schemes contemplated by the Tourist Department for increasing foreign exchange earnings during 1965-66 are as follows:—
  - (1) Setting up of the Indian Tourism Hotel Corporation in order to meet the estimated gap between the number of hotels that are available at present and the number of beds required in view of the increased demand of tourism. This Corporation will build and if necessary run hotels in places where there is need.
  - (2) Setting up of the India Tourism Corporation.

This Corporation will have a variety of functions such as:

- (i) Production and sale of tourist publicity material;
- (ii) Organising entertainment programmes so that the tourists coming to India have some form of light or classical entertainment in evening after the day's sightseeing.
- (iii) This Corporation will have a subsidiary company in the form of a Transport Undertaking to run taxis and coaches in places where transport facilities are

either lacking or are not equal to the demand.

- (3) Another important step in the direction is the forthcoming Annual Conference of the PACIFIC AREA TRAVEL ASSOCIATION due to be held in January, 1966, when about 450 foreign delegates (with their wives) from about 34 countries will be visiting New Delhi and going on tours to all parts of the country. This conference will not only bring in over 3 lakhs in foreign exchange from registration fees and delegates' spendings, but will in the long run result in considerably increased tourism to this country by focussing the at'ention of its members on India's tourist attractions.
- (4) The advertising budget for the overseas Tourist Offices has been increased from Rs. 27 to 31 lakhs.
- (5) A crash programme consisting of those Third Plan schemes which are likely to be implemented during the Plan Period has been drawn up. This consists of 67 schemes and most of these are under execution. It is, however, hoped that of these 50 per cent will be completed during the current financial year, including the following:—
  - Provision of launches at Cochin, Tungabhadra and Periyar.
  - (ii) Creation of better accommodation facilities at Manali, Nagarjunasagar and Nagarjunakonda.
  - (iii) Beautification of Fatehsagar Lake at Udaipur.
  - (iv) Flood-lighting of monuments in Delhi.

River Steam Navigation Company Ltd.

## 1107. Shri P. C. Borooah; Shri Indrajit Gupta:

Will the Minister of Transport be pleased to refer to the reply given to Starred Question No. 213 on the 2nd March, 1965 and s'ate the improvements, if any, which have been made in the administrative set up and fleet of the River Steam Navigation Company, Limited?

The Minister of Transport (Shri Raj Bahadur): A statement is laid on the Table of the House, [Placed in Library. See No. LT-4686/65].

#### Jute Cultivation in West Bengal and Bihar

1108. Shrl Vishwa Nath Pandey: Will the Minister of Food and Agriculture be pleased to state:

- (a) the total acreage brought under jute cultivation in West Bengal and Bihar during 1964-65;
- (b) the production of jute in West Bengal and Bihar during the above period;
- (c) whether there is any decline in production as compared to the preceding year; and
  - (d) if so, the reasons therefor?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) The acreage in West Bengal and Bihar during 1964-65 was 45.66 and 17.07 lakh hectares respectively.

- (b) The production figures for West Bengal and Bihar for 1964-65 are 36.46 and 9.17 lakh bales of 180 kg. each, respectively.
- (c) and (d). In Bihar a decline of 2.49 lakh bales occurred in 1964-65 as compared to the previous year due to unfavourable weather conditions and

floods. In West Bengal, however, there was an increase of 3.50 lakh bales.

#### Handicrafts in Uttar Pradesh

1109. Shri Vishwa Nath Pandey: Will the Minister of Social Security be pleased to state:

- (a) the amount given to the Uttar Pradesh Government for the development of Handicraft industry in the State during 1964-65; and
- (b) the amount proposed to be given to that State for the same purpose during 1965-66?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):
(a) Rs. 10.23 lakhs comprising of grant of Rs. 4.11 lakhs and loan of Rs. 6.12 lakhs.

(b) Rs. 17.00 lakhs comprising of grant of Rs. 12.50 lakhs and loan of Rs. 4.50 lakhs.

#### Central Road Fund

1110. Shri Vishwa Nath Pandey: Will the Minister of Transport be pleased to state:

- (a) the amount allocated from the Central Road Fund to Ustar Pradesh during 1964-65; and
- (b) the works for which this amount has been utilized?

The Minister of Transport (Shri Raj Bahadur): (a) Rs. 69.54 lakhs.

(b) A statement is laid on the Table of the House. [Placed in Library. See LT-4687/65.]

#### उत्तर प्रोश में उर्वरक कारकाना

भी किन्दर लाल : भी विश्वताच पाण्डेय: भी सरमू पाण्डेय:

क्या सामुदायिक विकास तथा सहकार वंत्री यह बताने की कृपा करेंगे कि :

(क) क्यायहसच है कि सरकार का

धमरीकी सहकार संघ (धमेरिकन कोधाप--रेटिव लीग) के सहगोग से सहकारी क्षेत्र में उत्तर प्रदेश में एक उर्वरक कारखाना स्थापित करने का विचार है;

- (ख) यदि हां, तो उस पर कितना व्यय होगा तया वह कारखाना कहां लगाया जायेगा; भौर
- (ग) कारखाना कब स्थापित किया आयेगा?

सःमुशियक विकस तथा सःकः स्वंत्रालय में उप-मंत्री (श्री द० सू० मृत्ति) (क) प्रमरीकी सहकारी समितियां (ध्रमेरिकन को ध्रापरेटिक्स) के सहयोग से सहकारी क्षेत्र में एक उर्वरक कारखाना स्थापित करने की संमान्यता का ध्रध्ययन करने का एक प्रस्ताव विचाराधीन हैं। इस समय यह प्रस्ताव किसी स्थान विशेष से सम्बन्धित नहीं है। स्थान (उत्तर प्रदेश सरकार ने इस कारखाने को उत्तर प्रदेश में लगाने का सुझाय दिया है।

(ख) धौर(ग). यदि धोर जब कभी बास्तव में संभाध्यता सम्बन्धी घध्ययन किया गया तब इसका निश्चय किया जायेगा।

## Japanese Method of Paddy Cultivation

1112. Shri P. R. Chakraverti: Shri P. C. Borooah:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether it is a fact that laboratory and field experiments of a new fertiliser, nitro-phosphate, to be produced soon in the Sindri Fertiliser Factory, conducted by the Planning and Development Division of the Fertiliser Corporation has provided the highest yield in an acre amounting to 82.4 maunds as against Bihar's highest of 75 maunds per acre;
- (b) whether it is also a fact that the Japanese method of planting has been adopted in regard to paddy; and

(c) whether Government have received full report of the experiments so far done and if so, the measures taken to expand cultivation on similar lines?

The Deputy Minister in the Ministry of Food and Agriculture (Sh:i Shahnawaz Khan): (a) Nitrophosphale will be produced at Trombay and not Sindri. Certain trials conducted by the Fertilizer Corporation of India gave an yield of 82.4 mds. per acre. The highest yield of paddy under Japanese Method of paddy cultivation during 1962-63 reported by the Bihar Government was 98 mds. per acre.

(b) and (c). Yes; the campaign on Japanese method of paddy cultivation was started on a nation-wide scale as far back as 1953-54. The Japanese Method of Paddy cultivation is no more in an experimental stage. About 9 million acres have been covered under this improved method.

#### Setting up of Water Utilisation and Management Cell in the Department of Agriculture

## 1113. Shri P. R. Chakraverti: Shri P. C. Borooah:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether Government propose to set up a Water Utilisation and Management Cell in the Department of Agriculture;
- (b) whether the Centre has held discussions with the States on measures necessary in each project area for the optimum utilisation of irrigation water; and
- (c) the measures suggested to ensure greater co-ordination at the district and lower levels with officers of the Irrigation Department and the Agricultural Production Committees?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawas Khan): (a) Yes.

(b) The question of speedy utilisation of large irrigation potential the command areas of Chambal, Mahanadi Delta, Kosi, Tungabhadra and Bhadra Projects was considered by the Agricultural Production Board, and it was observed that it would be necessary to discuss the various points with the State Governments, before the Committees were formed for the projects other than Chambal (where the concerned Governments of Rajasthan and Madhya Pradesh had already set up Teams) to lay down an action programme by way of construction of field channels land levelling, area development measures, crop patterns, laying out of demonstration farms, etc. The Minister of Irrigation and Power would discuss the question first with the concerned State Governments.

In pursuance of this decision, the Union Deputy Minister for Irrigation and Power has visited Bihar about Kosi Project and Mysore about Tungabhadra Project.

- (c) Government of India has written to the State Governments about the need for building up adequate coordination between the Irrigation and Agriculture Departments in the States in order to maximise agricultural production from the potential created by irrigation projects. Certain suggestions have been made in the letter for effecting optimum utilisation of irrigation supplies and the more important of them are, briefly, indicated below:—
  - Revision of existing Irrigation Coades.
  - (ii) Coordinated Planning and action on the part of the Irrigation and Agriculture Departments in the matter of Area Programmes in the command areas of irrigation Projects. The programme comprises construction of field channels, land levelling, consolidation of holdings, establishment of research and de-

monstration farms, soil surveys, provision of facilities for storage, marketing and communications, supply of fertilisers, improved seeds, credit to farmers, etc.

- (iii) A special organisational Unit headed by a senior officer charged with the special responsibility of undertaking measures for optimum utilisution of irrigation water should be set up in the Agriculture Department of the State under the Agricultural Production Commissioner.
- (iv) Cells comprising Agricultural Officers should be either set up in Irrigation Departments or close'y associated with their work so that Agricultural Officers may be associated with new irrigation projects throughout all the stages of formulation, implementation and utilisation of water.
- (v) For ensuring coordination at lower levels, Irrigation Departments should be represented on Agricultural Production Committees at district, block and village levels, wherever this has not been done already.
- (vi) The roster for the running of the canals and the time at which the water is to be made available should receive wide publicity.

#### Corporations to Develop Tourism

Shri Subodh Hansda: Shri P. C. Borooah: Shri Rameshwar Tantia: Shri S. C. Samanta: Sh i Hem Raj: Shri Basappa:

Will the Minister of Transport be pleased to refer to the reply given to Starred Question No. 203, on the 2nd March, 1965 and state:

- (a) the precise functions of the Indian Tourism Ho'el Corporation, its detailed set-up and modus operands;
- (b) whether the second Corporation namely the Indian Tourism Corporation has also since been set up; and
- (c) if so, its precise constitution and functions?

The Minister of Transport (Shri Raj-Bahadur): A statement is laid on the Table of the House. [Placed in Library, See No. LT-4688/65].

#### Road Making Machinery

1115. Shri Subodh Hansda:

Will the Minister of Transport be pleased to state:

- (a) whether the requirements of the road making machinery for the Fourth Five Year Plan both by the Centre as well as by the States have been collected;
- (b) if so, what part of it could be produced in the country with the present capacity of the Heavy Engineering Corporation and other indigenous firms; and
  - (c) how the rest will be procured?

The Minister of Transport (Shri Raj Bahadur): (a) to (c). A statement explaining the position is placed on the Table of the House. [Placed in Library. See No. LT-4689/65].

#### Pisheries Corporation in Kerala

Shri Wario::

1116. Shri Himatsingka:
Shri Vishwa Nath Pandey:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether there is any proposal to set up a Fisheries Corporation in Kerala with American collaboration;
- (b) if so, the main features of the proposal; and

extent (c) the nature and of American cooperation sought for, in this connection?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) and (b). It has been decided to set up a public limited company with headquarters at Cochin for the manufacture of marine products and bye-products with the primary object of exporting shrimps to foreign countries.

(c) Collaboration with an American firm has been sought for the right to use technical know-how developed by them, for their assistance in the manufacture of marine products, establishment, maintenance and operation of shore facilities, fishing vessels and other equipment, discovery of fishing grounds and training of employees, as well as sale thereof in foreign markets.

### Colonies for S.C. and S.T. in Punjab

1117. Shri Daljit Singh: Will the Minister of Social Security be pleased to state:

- (a) whether there is any proposal for the construction of colonies for the Scheduled Castes and Scheduled Tribes in Punjab during 1965-66 and 1966-67: and
  - (b) if so, the details thereof?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) There is no such proposal under the Backward Classes Sector.

(b) Does not arise.

#### Ambar Charkha Training Courses in Punjab

1118. Shri Daljit Singh: Will the Minister of Social Security be pleased to state:

- (a) the number of Ambar Charkha training courses conducted in Punjab during 1964-65 and 1965-68 so far;
- (b) the total number of trainces who took part; and

(c) the total expenditure incurred thereby?

The Deputy Minister in the Ministry o! Law (Shri Jaganatha Rao): (a) to (c). Information is being collec'ed and will be placed on the Table of the House in due course.

#### Development of Horticulture in Punjab

1119. Shri Daljit Singh: Will Minister of Food and Agriculture be pleased to state:

- (a) the amount allotted to the Punjab State as loan and grant for the development of Horticulture during 1964-65 and 1965-66; and
- (b) the amount utilised by the Government of Punjab during 1964-65 and in 1965-66 so far?

The Deputy Minister in the Ministry of Food and Agriculture Shahnawaz Khan): (a) The following amounts were allotted to the Punjab State as loan and grant for development of Horticulture:-

(Rs. lakhs) Year Loan Grant 7:49 Nil. 1964-65 . 1965-66 . Nil. 5.00

(b) The amounts utilised during this period are as under:-

	Year L		Loan	Grant	
1964-65			·/B-	7:49	Nil.
1965-66				7·49 ovisional) o·o6	Nil.

#### Development of Agriculture

1120 Shri Surendra Pal Singh: Will the Minister of Food and Agriculture be pleased to state:

(a) the total amount of grant given by the Central Government to the States for the development of agriculture during the last three Five Year Plans:

- (b) the principles followed for the grant of such funds;
- (c) the break-up of figures, Statewise; and
- (d) whether each State utilised the entire grant made to it?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) to (d). The information is being collected and will be placed on the Table of the Sabha.

### Cooperative Rice Mill in West Bengal

- 1121. Shri Heda: Will the Minister of Food and Agriculture be pleased to state:
- (a) whether the Centre has sanctioned Rs. 21 lakhs to the West Bengal Government for starting a rice mill on co-operative basis;
- (b) whether any foreign collaboration is involved in the venture;
  - (c) if so, the nature thereof; and
  - (d) the location of the mill?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) The National Cooperative Development Corporation has sanctioned financial assistance of Rs. 21.50 lakhs to the Government of West Bengal for setting up of modern rice mill in the cooperative sector for a pilot study and evaluation programme, as per details below:—

	(Rupces in Lakhs)	
-	Loan	Subsidy
		*****
(i) Share Capital .	6.50	
(ii) Assistantee for godown and silos (75% as loan and	11:25	3.75
25% as subsidy)	111-25	
TOTAL	17:75	3.75
GRAND TOTAL .	21 · 50 lakhs.	

- (b) and (c). No foreign collaboration is involved. However, the machinery has been purchased from Japan and the Ford Foundation is assisting in the evaluation programme.
  - (d) Memari in Burdwan District.

#### Backward Classes

1122. Shri Heda: Will the Minister of Social Security be pleased to state:

- (a) the main findings of the Fourth Plan Working Group on Backward Classes: and
- (b) the measures taken to remedy the present state of affairs?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) The Working Group on the Fourth Plan for the Welfare of Backward Classes submitted a comprehensive interim report and its main recommendations are:

- Allotment of Tribal Development Blocks to cover all areas with a tribal population of 50 per cent and above;
- Grant of ad-hoc assistance to small groups of tribals not covered by the Tribal Development Blocks programme;
- Intensification of the schemes relating to co-operation;
- Careful study of the causes for the stagnation and wastage at various levels of education;
- Emphasis on employment orientation of educational schemes;
- Greater emphasis on 'Economic Uplift' programme;
- Increasing the facilities for technical training;
- Improvement of working and living conditions of Scheduled Castes; and
- Special at ention to problems of Denotified. Nomadic and Semi-Nomadic Tribes.
- (b) Neces: ary measures to remedy the shortcomings noticed during the Third Plan period will be taken during the Fourth Plan.

#### Transport Plan

1123. Shri Hem Raj: Will the Minister of Transport be pleased to refer to the reply given to Unstarred Question No. 515 on the 2nd March, 1965 and state:

- (a) the progress made in the preparation of the transport plan as recommended by the National Development Council Committee on Industry, Power and Transport; and
- (b) when it will be ready for inclusion in the Fourth Five Year Plan?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). The National Development Council, at its meeting held in October, 1964, set up five committees to advise on issues of policy relating to the Fourth Plan programmes in the different sectors. The recommendations of these Committees will be placed before the next meeting of the Council.

The Planning Commission have also organised several studies in connection with the formulation of a long-term plan for transportation and these are in progress.

The formulation of an outline plan for tronsport will be taken in hand after the above studies have been completed and in the light of the views that may be expressed by the National Development Council.

#### मृत्यु वष्ड

्रशी बागड़ी : बा० महादेव प्रसाद :

क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या मृत्यु दण्ड समाप्त करने का कोर्ाप्र ⊟ाय विचाराधीत है;
- ंव) यदि हो, तो क्य इस मामलें में राज्य सःकारों से भी परामण लिया गया है; स्रोर

(ग) यदि हां, तो इस बारे में उनकी क्या प्रतिकिया है ?

विधि मंत्रालय में उपमंत्री (श्री जगन्नाय राव): (क) ग्रीर (ख). जी, हां।

(ग) श्रव तक जिन राज्य सरकारों के उत्तर प्राप्त हुए हैं, वे साधारणतया मृत्यु दण्ड को बनाये रखने के पक्ष में हैं।

#### Damage to Rice Bags

1125. Shri Sezhiyan: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether Government are aware
  of the cases of damage to rice bags
  while in transit by rail from Andhra
  Pradesh and Kerala;
- (b) the extent of such damage and the loss incurred during the year 1965 (upto end of June); and
- (c) the steps taken to avoid such damages in future?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Yes, damage to some rice bags occurred while in rail transit, from Andhra to Kerala.

- (b) During the period from 1-1-1965 to 30-6-1965, about 908 tonnes of rice valued at Rs. 1,46,310 (approximately) suffered damage.
- N. B.—The categorisation and assessment of damaged grain are not yet complete and as such an estimate of the loss finally sustained could only be given when this work is completed, in due course.
- (c) Steps taken to avoid such damages in future. The damage to foodgrains was due to tarpaulins on the BOX type wagons (which are open wagons) getting dislodged due to wind pressure en route and the rain water getting inside the wogons and soaking the bags. The damage to foodgrains transported by rail in BOX wagons from Andhra Pradesh to Kerala was discussed at a meeting with

the Chief Operating Supdt., Southern Railway, at Madras on 14-5-1965 and the following points emerged from the discussions:

- (1) Southern Railway had assured that action had been taken by them to effect mechanical improvisations to BOX wag-ons which would facilitate tarpauling being put in a tent like pattern over the wagons facilitating proper drainage of water and thereby preventing seeping of water into the bags.
- (2)Suitable instructions had been issued by Railways to the Divisional Operating Supdts. to watch the BOX wagons while in transit important junction centres so as to ensure that terpaulins continue to be in proper position.
- (3) Arrangements for proper lashing of tarpauling and securing them tightly with ropes had been tightened up by Railways.
- (4) After loading is completed, the Quality Inspector should contact the railway authorities perly escorted by Railway Security Staff.
- (5) As an experimental measure. an official of the Food Corporation of India had been posted at Erode so that he could check up the BOX wagon rakes and bring to the notice of Railway officials of this place any defective condition that needed to be remedied.

The following instructions have also been issued to the officials of the Corporation supervising the loading of foodgrains.

> (1) The top level of the bags in BOX and other open wagons should be arranged in such a way as to form an arch roof

- over the wagon with gradual gradient on both sides like a tent to enable the rain water to drip away outside the wagon without giving scope for entering in.
- (2) To ensure that tarpaulins are secured firmly over the BOX wagons by lashing them well by Manilla or coir ropes to prevent the shifting of the tarpauling during transit.
- (3) A quality Inspector should personally supervise loading of BOX wagons with particular reference to proper lashing of tarpaulins, and after completion he must record a certificate to this effect which should be lodged in District or Regional Office.
- (4) After loading is completed, the Quality Inspector should conthe railway authorities and request them to make arrangements for speedy movement as well as provision of proper escorts.

Logging Training Centre at Betul (M.P.)

Shri Vidya Charan Shukla: Shri A. S. Saigal: 1126. J Shri J. P. Jyotishi: Shri Wadiwa: Shri Chandak: | Shrimati Minimata:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether any request was received from the Government of Madhya Pradesh for the establishment of a Logging Training Centre at Betul; and
  - (b) if so, the decision taken thereon?

The Deputy Minister in the Ministry of Food and Agriculture Shahnawaz Khan): (a) Yes, Sir.

(b) The request of the Government of Madhya Pradesh along with the requests of the other State Governments for the establishment centres is being considered.

#### International Airport in Delhi

1127. Shri A. N. Vidyalankar: Will the Minister of Civil Aviation be pleased to state:

- (a) whether it is a fact that the plan for shifting of the International Airport from Palam to the new aerodrome site near Shahdara has now been abandoned and it has been decided to renovate the present structure of the Palam Airport itself;
- (b) if so, by which date the rendvation work is likely to be completed;and
- (c) whether Government have noticed the press criticism that the work of renovating the airport and for providing new amenities to the passengers is going on with extremely slow pace and is likely to take nearly five more years?

The Minister of Transport (Shri Raj Bahadur): (a) to (c). It has been decided that Palam should be developed primarily as a civil international airport for Delhi. A proposal for the development of a new international terminal complex at a cost of about Rs. 6 crores is being worked out. In the meantime, the existing terminal building is being renovated and expanded at a cost of Rs. 20 lakhs to provide additional passenger facilities. The first instalment of work of renovation sanctioned at a cost of Rs. 8.75 lakhs had to be carried out in a way that there was the least disturbance of movement of passengers. The work is now nearing completion.

#### Help to Agriculturists in Kerala

1128. Shri Maniyangadan: Will the Minister of Food and Agriculture be pleased to state:

(a) whether any representation has been made by the agriculturists of Kallana and other areas in Vaikom taluk of Kottayam District (Kerala) praying for compensation for loss and requesting help for the next cultivation;

- (b) whether any enquiry has been made into the grievances of the agriculturists; and
- (c) if so, the reliefs allowed to them?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) to (c). No representation was addressed to the Government of India by the Kallara Agricultural Society, Kallara, Kaduthuruthy. On an enquiry from the State Government, it appears that they had submitted a Memorandum to the State Government of Kerala who have got an enquiry made by the State Director of Agriculture and the Chief Engineer, Irrigation. These reports of enquiry are under consideration of the State Government.

#### Food Corporation of India

1129. Shri N. Sreekantan Nair: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether the Food Corporation of India have engaged State Government Employees on deputation to take over the stocks from the Department of Food of his Ministry;
- (b) whether these deputationists have been appointed to posts which are similar to their present scales of pay and designation; and
- (c) how long these deputationists are likely to continue under the Food Corporation after completing the work of taking over?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Yes, Sir. The Food Corporation of India have engaged some State Government ployees on deputation to take over the stocks from the Department of Food and for dealing with other functions entrusted to the Corporation.

(b) Designations and scales of pay of posts in the Food Corporation of India are not similar to those in the State Governments. The question of appointing deputationists to posts with similar designations in the Corporation, therefore, does not arise. In determining the scales of pay to be given to the deputationists in the Corporation, consideration is given to the following factors:—

- that ordinarily their pay in the State Government plus 20 per cent deputation allowance should not fall short of the minimum of the pay scale fixed in the Corporation for that grade/post; and
- (ii) such persons on appointment in the Corporation should not ordinarily get a benefit of more than 20 per cent of their grade pay as deputation allowance.
- (c) They are expected to continue till such time as suitable transferees from the Department of Food or direct recruits from the 'open market' become available.

#### Seed Multiplication Programmes

- 1130. Shri Inder J. Malhotra: Will the Minister of Food and Agriculture be pleased to state:
- (a) whether Government have taken any steps to improve the Seed Multiplication programmes in the country during the year 1963-64 and 1964-65; and
- (b) if so, the nature of steps taken and how far these had been effective?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawax Khan): (a) and (b). Yes a number of steps have been suggested to the States/Union Territories during the years 1963-64 and 1964-65 to improve the seed multiplication programmes in the country and important among them are, briefly, as under:—

(1) The State Governments were requested to depute a small

- team of officers to go into the whole question of multiplication and distribution of improved seed at various stages, with a view to taking necessary action to remove the bottlenecks and report to the Sub-Committee of the State Cabinet on Agriculture Production.
- (2) Setting up of larger sized farms upto 500 acres.
- (3) Selection of villages exclusively for purposes of seed multiplication instead of having registered growers in each and every village with a view to providing concentrated technical supervision on the standard and purity of seed produced.
- (4) Establishing regional or commodity wise seed corporations both in the public and private sectors for dealing with procurement, storage and distribution of foundation seeds.
- (5) With a view to ensuring that the seed multiplication farms maximum quanprovide good quality of tity seeds and covering the area under food and cash crops with improved seeds in the Fourth Five Year Plan period, all State Govts./Union Territories have been advised to take advance action on the various important aspects of the seed programme, such as:-
  - Fixing annual targets for area, production and distribution of improved geeds.
  - (ii) Fortifying seed multiplication farms to maximise seed production by providing irrigation, seed stores, threshing floors, cattle shed, etc., wherever required.
- (iii) Providing seed processing equipment to seed multiplication farms.

- (iv) Scrutiny into the working conditions of seed multiplication farms and examining their utility to the improved seed programme.
- (v) Strenthening staff arrangements towards planned production of improved seeds.
- (vi) Seed certification-cum-seed control programme for Fourth Plan.
- (vii) Training and education for quality seed.
- (6) With a view to promoting and sustaining interest on the part of the farm staff and to ensure efficient working of the seed multiplication farms, which are being set up by the States/ Union Territories from beginning of the Second Plan. the Government of India formulated a model scheme for the award of efficiency prizes for seed multiplication farms sent it to State Govts./Union Territories for implementation with such changes as they may consider necessary in the light of local conditions.

As a result of the various measures enumerated above which have been adopted by the States to the extent feasible consistent with local conditions, the programme for improved seeds has been considerably intensifled. An area of 101.46 million acres is expected to be covered with improved seeds of foodgrains by the end of 1964-65 as against the coverage of 69.40 million acres by 1962-63.

#### Maximum Prices of Paddy

1131. Shri Maniyangadan: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether any maximum price for paddy and rice has been fixed in Kerala:
  - (b) if so, the prices fixed;

(c) whether any quantity of rice was available in the open market at the maximum price so fixed; and

Written Answers

(d) the price of rice and paddy prevailing in the market during the last three months?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Yes, Sir.

- (b) A statement is placed on the Table of the House. [Placed in Library. See No. LT-4691/65].
- (c) and (d). Over 80 per cent. of the market supplies of rice in Kerals were distributed at controlled prices through Government agencies. Inrespect of the small quantities of the remainder, no information was collected about the prices prevailing in the market.

#### I.A.C. Base at Calcutta

Shri Indrajit Gupta: Shri Yashpal Singh:

Will the Minister of Civil Aviation be pleased to state:

- (a) whether it is a fact that the I.A.C. base at Calcutta maintains an inadequate stock of aircraft spare parts;
- (b) whether planes are sometimes immobilised for unduly long periods for want of spares;
- (c) whether a Delhi-bound Caravelle was recently detained at Dum Dum for 17 hours as a spare wheel was not available;
- (d) the reasons for such neglect of a major international airport's minimum needs; and
- (e) the action taken or proposed to be taken in the matter?

The Minister of Transport (Shri Raj Bahadur): (a) No, Sir. Adequate stocks of aircraft parts are maintained at Calcutta to meet the Corporation's operational requirements. It is not practicable to maintain a complete range of spares which will run into

2874

several thousand items, for all types of aircraft at all the bases costing large sums of money in foreign exchange.

- (b) Sometimes an aircraft is held up at a station where a particular item is not in stock and has to be brought from its parent base.
- (c) Bombay is the main holding Base for Caravelle and because of non-receipt of items which are already on order, it was not possible to maintain a spare wheel at Calcutta and this had therefore, to be called for from Bombay.
- (d) and (e). A reasonable number of spares which might normally be required in an emergency are maintained at the stations but it is not possible to hold a complete range of spares to take care of each and every eventuality.

#### Package Programme

- 1133. Shri D. J. Naik: Will the Minister of Food and Agriculture be pleased to state:
- (a) whether any assessment has been made by Government of the results of the Package Programme; and
- (b) if so, the steps taken by Government to make the Package Programme more effective?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) and (b). The results of the Intensive Agricultural District Programme (Package Programme) are being assessed and evaluated on a continuous basis through a separate machinery set up in each I.A.D.P. district as well as at the Centre. The following arrangements have been made in this connection:-

(i) Bench-mark and assessment survey are organised in all the I.A.D.P. districts every year with the object of assessing the changes being brought about in the agronomic practices followed by the cultivators, the extent

- to which new and better farming practices are being adopted by them and the consequent improvements in their yields. Further, trends in the yield rates of crops grown in the districts are also being studied by conducting a large number of crop-cu:ting experiments in every season.
- (ii) Studies of an 'operational' and 'analytical' nature are carried out by special staff on important problems thrown up in the course of the implementation of the programme. These studies indicate the measures which have to be taken to overcome the problems.
- (iii) Officers from the Centre pay periodical visits to the districts to review the progress and problems.

The results of assessment obtained through such studies and surveys and the major experiences and lessons were incorporated in the First Report on the progress of IADP, for the period 1961-63, released in October. 1963 by the Expert Committee on Assessment and Evaluation. Copies of this report were made available to the Parliament. The second Assessment Report is under preparation and is expected to be released shortly.

#### Tourism in Mysore

- 1134. Shri Basappa: Will the Minister of Transport be pleased to state:
- (a) the amount allotted to the Government of Mysore for the development of tourism during the Third Five Year Plan; and
- (b) how much of it has been spent up-till the 31st March, 1965?

The Minister of Transport (Shri Raj Bahadur): A statement is laid on the Table of the House. [Placed in Library, See No. LT-4691/65].

#### Agro-Economic Research Centres

- 1135, Shri R. Barua: Will the Minister of Food and Agriculture be pleased to state:
- (a) whether the agro-economic research centres established in different

parts of the country conform to a uniform pattern;

- (b) whether any evaluation of the work done by the different centres has been made:
- (c) whether any uniform pattern of scales of pay and allowances for the staff is followed in all the centres; if not, the reasons therefor:
- (d) whether the revised pay scales equivalent to what was being given to the employees of Central Tovernment for the same posts were fixed in Jorhat Centre in 1960; and
- (e) if not, the reasons for the discriminatory treatment in certain cases?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) to (e). A statement is placed on the Table of the House. [Placed in Library. See No. LT-4692/65].

#### Bridge on Narmada River at Hoshangabad

1136. Shri R. S. Tiwary: Will the Minister of Transport be pleased to state:

- (a) the circumstances under which the Government of India are unable to fulfil their original commitment for meeting the 2/3rd of the actual expenditure on the construction of a high level bridge on the Narmada river at Hoshangabad in Madhya Pradesh after the original estimate was revised consequent upon the revision of the design approved by the Government of India; and
- (b) if so, the progress so far made in the execution of the work?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). A statement giving the requisite information is placed on the Table of the House. [Placed in Library. See No. LT-2693/65].

#### Pilot Game Farms in Delhi Zoo

1137. Shri Surendra Pal Singh: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether the Delhi Zoo propose to set up a few pilot game farms as part of the wild life husbandry development programme; and
- (b) if so, how much time it will take to establish such farms?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Yes, Sir.

(b) The details of the scheme are being worked out. Two breeding farms are likely to be started nearly within a year.

#### Zoological Study Circle

1138 Shri Surendra Pal Singh: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether the De'hi Zoological Park Council have decided to set up a Zoological Study Circle to promote the study and welfare of animals and birds; and
- (b) if so, when it will start functioning?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Yes, Sir.

(b) It has started functioning from 5th May, 1965.

#### Development of Fisheries in Kerala

- 1139. Shri Warior: Will the Minister of Food and Agriculture be pleased to state:
- (a) whether the Kerala Government have submitted any proposals to the Centre for the development of fishing industry in the State during the Fourth Five Year Plan;
- (b) if so, the main details thereof;and
- (c) the estimated expenditure involved?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) to (c). Details of schemes proposed to be included in the Fourth Five Year Plan have not yet been received from the Government of Kerala.

#### Tourism in Kerala

1140 Shrì Warior: Will the Minister of Transport be pleased to state:

- (a) whether the Kerala Government have submitted any detailed proposals for the development of tourism in the State during the Fourth Plan;
  - (b) if so, the main features thereof;
- (c) the estimated cost of the proposals; and
- (d) the decision taken by the Centre thereon?

The Minister of Transport (Shri Raj Bahadur): (a) Yes, Sir.

- (b) The main features for the development plans are:—
  - (i) Construction of a hotel at Bolghatty or at Ernakulam.
  - (ii) Integrated development of Kovalam as a sea-side resort.
  - (iii) Provision of additional accommodation facilities at important tourist centres.
  - (iv) Provision of tourist coaches and cars.
  - (v) Facilities for major festivels and water sports.
  - (c) About seven crores.
- (d) Advance action on Kovalam is being taken. Other proposals for the Fourth Plan are being examined.

#### Co-operation Laws

1141. Dr. Mahadeva Prasad: Will the Minister of Community Development and Co-operation be pleased to refer to the reply given to Unstarred Question No. 11 on the 11th February. 1964 and state the progress since made by the different States in framing co-operative Laws on the lines of the

Model Bill prepared by the Committee on Co-operative Law?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy): A statement is laid on the Table of the House. [Placed in Library. See No. LT-4694/65].

## राज्यों में परिसीमन द्यायोग की बैठकें

## 1142. ्रडा॰ महावेच प्रसाद : श्री विभूति मिश्र :

क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

- (क) संसदीय तथा विधान सभाक्षों के निर्वाचन क्षेत्रों का परिसीमन करने के लिये परिसीमन धायोग की बैठकें किन-किन राज्यों में हई हैं; धौर
- (ख) परिसीमन कार्य कब तक पूरा हो। जाने की संभावना है ?

विधि मंत्रालय में उपमंत्री (भी जगन्नाथ राव): (क) संसदीय तथा विधान सभा निवाचन क्षेत्रों का परिसीमन करने के लिये परिसीमन ग्रायांग की दैटकें उत्तर प्रदेश के सिवाय सभी राज्याः में, तथा दिल्ली, त्रिपुरा ग्रीर मनिपुर के सिवाय सभी संघ राज्य-क्षेत्रों में हो चुकी हैं।

(ख) परिसीमन कार्य मार्च, 1966 के भन्त तक पूरा हो जाने की सम्भावना है।

#### सादी और पामीकोग बाबोग

- 1143 डा॰ महावेब प्रसाद : क्या सामाजिक सुरक्ता मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्यायहमच है कि प्रस्तिक भारतीय खादी भीर प्रामोद्योग धायोग ने कच्छ भीर राजस्थान के भ्राम-पास के झेवों में रहने

वाले लोगों को रोजगार दिलाने की योजनाओं को चालू करने का निश्चय किया है;

- (सा) यदि हां, तो उन का अयौरा क्या है: भौर
- (ग) क्या ऐसी योजनायें भ्रन्य सीमावर्ती क्षेत्रों में भी चालुकी गई हैं?

विधि मंत्रालय में उपमंत्री (श्री जगन्नाथ राव) (क) श्रीर (ख) खादी श्रीर ग्रामोद्योग श्रायोग ने 1963-65 तथा 1965-66 में निम्नलिखित योजनाएं वालू करने का निश्चय किया है:--

मंजूर योजना	मंजूर राणि (रुपये)			
	कच्छ	बनासकंया	<b>जै</b> सलमेर	
<ol> <li>भ्रम्बर चर्चा कायक्रम</li> </ol>		_	2,000	
2. ब्राम्य भमहा .	2,40,800	58,200	3,30,000	
<ol> <li>ग्रवाधातेल भीर सावुन .</li> </ol>	26,200	18,050		
4. गांवों में मिट्टी के बर्तन बनाना		-	13,610	
5. तंतु			67,450	
जोड़	2,67,000	76,250	4,13,060	

### (ग) जी, हां।

#### Sugar Factory at Gauribidanur

1144. Shri H. C. Linga Reddy: Will the Minister of Food and Agriculture be pleased to state:

- (a) when the sugar factory at Gauribidanur in Kolar District, (Mysore State) is likely to go into production;
- (b) the stage at which the factory is at present; and
- (c) the reasons for the delay in the erection of the machinery and the construction of the buildings?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) and (b). The factory is under erection at present and more than 50 per cent of the installation work is reported to be over. It is expected to start crusking operations from December, 1985.

(c) The licence was granted in February 1963 and in view of the

time required in raising requisite finance, fabrication of plant and machinery, its erection etc., no undue delay has taken place.

#### Production of Cotton

1145. Shri M. L. Jadhav:

Will the Minister of Food and Agriculture be pleased to state:

- (a) the efforts being made to give remunerative prices to the cotton growers in the country;
- (b) whether it is a fact that the growers of quality cotton did not get remunerative prices for their commodities in 1964-65; and
- (c) whether any special incentives have been given to encourage more production of cotton in the country?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahawar Khan). (a) A basic minimum price for each variety of cotton is fixed each season which assures the grower of a minimum economic return for his produce. The floor price of the basic variety Moglai Jarilla 25|32" (Fine), was raised by Rs. 100|per candy (approximately Rs. 28 - per quintal) during the 1963-64 season and fixed at Rs. 702 - per candy (Rs. 197.20 per quintal) The floor prices of other varieties were increased correspondingly. Again an increase of Rs. 70 to Rs. 100|- per candy (approximately Rs. 21 - to Rs. 28 - per quintal) has been made in the floor prices of the different varieties (according to their staple length) for the ensuing season, 1965-66.

- (b) No, Sir. In the current season the prices of most of the varieties ruled by and large around the appropriate ceiling prices.
- (c) Yes, Sir. Incentives are given in the shape of subsidy on (i) improved varieties of cotton seeds, (ii) pesticides, sprayers, dusters, etc., and (iii) phosphatic fertilisers,

#### Ministry of Food and Agriculture Cooperative Thrift and Credit Society Ltd., New Delhi

## 1146. { Shri Daji: Shrimati Vimla Devi:

Will the Minister of Community Development and Co-operation be pleased to state:

- (a) whether it is a fact that the Annual Accounts, Annual Report of the Secretary and the Auditor's Report were not passed at the Annual General Body meeting of the Ministry of Food and Agriculture Cooperative Thrift and Credit Society Ltd., New Delhi;
- (b) whether it is also a fact that elections to the new Managing Committee were not held at the Annual meeting and a new Managing Committee has since replaced the old one;
- (c) whether a representation was sent by the members of this Society to the Deputy Registrar, Co-operative Societies, Delhi regarding the irregu-

lar payment of Rs. 81,000 by the Secretary; and

(d) if so, the action taken against the Secretary for contravening the Bye-laws of the society and recovery of the said amount?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a) Yes.

- (b) The new Managing Committee was elected by secret ballot before the Annual General Body Meeting.
- (c) A representation against the office-bearers of the society regarding irregular payment of Rs. 81,375|-was received by the Registrar of Cooperative Societies, Delhi.
- (d) Notices have been issued by the Registrar to the Secretary and Treasurer of the Society to rectify the irregularity. An enquiry under Section 43 of the Cooperative Societies Act has also been ordered by the Registrar.

#### Consumption of Fruit

1147. Shri Raghunath Singh: Will the Minister of Food and Agriculture be pleased to state whether Government are considering any scheme for increasing fruit consumption in the country as well as to export the fruit products of Kashmir?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): The Government are not considering any specific scheme for increasing the consumption of fruits in the country. Encouragement of preservation and consumption of fruits is a part of the programme of popularisation of subsidiary foods which is being implemented.

The Central Government have no specific schemes for export of fruit products of Kashmir. Some of these products are, however, exported under the Export Promotion Scheme for processed foods and dry fruits.

#### Agricultural Implements Workshop, Tanjore

1148 Maharajkumar Vijaya Ananda: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether the new mechanical device developed at the Agricultural Implements Workshop at Tanjore District for application of fertilizers in paddy lands effectively is being extensively used; and
  - (b) if not, the reasons therefor?

The Deputy Minister in the Ministry of Food and Agriculture Shahnawaz Khan): (a) The new implement developed recently in the Intensive Agricultural District Programme of Thanjavur (Madras) still in the trial stage. All State Governments have been asked to undertake manufacture of prototypes of this implement in the implements workshops provided in each Intensive Agricultural District Programme district and to carry out extensive trials to test the suitability of the new implement under local conditions. It will be used extensively by the cultivators only after it has its utility and has been popularised among them. .

(b) Does not arise.

### Hybrid Cultivation of Bajra

1149. Maharajkumar Vijaya Ananda: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether Government propose to introduce hybrid cultivation of Bajra, Pusa Giant Napier Grass and Pusa Giant Berseem, successfully experimented at the Indian Agricultural Research Institute, New Delhi, extensively in India so as to meet the deficit in food; and
- (b) if so, the places where this cultivation will be introduced; and
  - (c) if not, the reasons therefor?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawax Khan): (a) Pusa Giant Napier Grass has already been introduced for cultivation and is being multiplied all over the country. Hybrid Bajra and Pusa Giant Berseem (Tetraploid berseem) have been very recently evolved and sufficient quantity of seed of these is not available this year. Only about 600 Kg. seed of hybrid bajra HBI has been supplied to farmers in different States in July 1965. A small quantity of seed of Tetraploid berseem is available for release to farmers this year for the first time.

Written Answers

(b) The cultivation of Pusa Giant Napier has already been taken up on a large scale. Every State has already developed a programme of cultivation of this variety.

In respect of hybrid bajra, demonstrations are being conducted in different States this year. The programme of multiplication in particular areas will be determined on the basis of the performance of hybrid bajra in the area concerned. Tentatively prospective farmers who are likely to be interested in producing seed of hybrid bajra are being contacted by the National Seeds Corporation and it is expected that about 20,000 Kg. seed will be available for 1966 sowings.

Seed of Tetraploid berseem will be given on demonstration basis to farmers in areas growing this crop which are mainly in Uttar Pradesh and Punjab.

(c) Does not arise.

#### Pilot Milk Schemes

1150. Maharajkumar Vijaya Ananda: Will the Minister of Food and Agriculture be pleased to state:

- (a) how far the pilot milk schemes which are in operation in some of the cities are working with satisfactory result; and
- (b) the steps taken or likely to be taken to meet the optimum demand?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) and (b). The information is being collected from the State Governments and will be laid on the Table of the Sabha when received.

#### Milk Procurement from Neighbouring States

- 1151, Maharajkumar Vijaya Ananda: Will the Minister of Food and Agriculture be pleased to state:
- (a) whether the efforts made by the Delhi Milk Scheme for procuring milk from the neighbouring States or Districts to meet the demand of the capital have met with fruitful result; and
- (b) if not, the steps taken towards that direction?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) and (b). Delhi Milk Scheme procures a large part of its milk requirements from the neighbouring States of U.P. and Punjab. But the Scheme is meeting at present only a small part of the capital's requirements and intensive cattle development programmes are being introduced in the milk shed of the Scheme to increase milk production.

#### Child Weifare

1152. Maharajkumar Vijaya Ananda: Will the Minister of Social Security be pleased to state:

- (a) whether it is a fact that the Indian Council for Child Welfare at its recent annual meeting expressed disappointment about the implementation of various schemes for child welfare; and
- (b) if so, the steps taken to streamline the administration to implement the various schemes entrusted to it speedily and expeditiously?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) In one of the

- Resolutions adopted by the General Body Meeting of the Indian Council for Child Welfare on 15th May, 1965, the Indian Council for Child Welfare expressed its sense of disappointment that despite the formation of a Central Ministry of Social Security hopes and aspiration aroused have not been fulfilled.
- (b) Within the resources available and subject to the requirements of financial rules, the Government of India is always sympathetic towards voluntary organisations and appreciative of the help and cooperation it gets from them.

#### Runways at Aerodromes

- 1153. Shri Sham Lai Saraf: Will the Minister of Civil Aviation be pleased to state:
- (a) whether it has come to the notice of Government that a young scientist from Kerala has propounded a theory by which runways at aerodromes could be constructed much smaller than what they are now; and
- (b) whether the said scientist has been contacted to explain and experiment upon his theory; and
  - (c) if so, the result thereof?

The Minister of Transport (Shri Raj Bahadur): (a) to c). Yes, Sir. The press report about the theory propounded by a young scientist from Kerala about moving runways has come to the notice of Government. Although the scientist did not contact the Civil Aviation Department, the Department has, examined the theory and has come to the conclusion that the proposed device is not likely To be of any worth while benefit to Civil Aviation.

#### Rationalisation of Sugar Milis in Eastern U.P.

- 1154, Shri S. M. Banerjee; Will the Minister of Food and Agriculture be pleased to state:
  - (a) whether it is a fact that the

Central Government have given financial aid to the tune of Rs. 25 crores to the Government of U.P. for rehabilitation of sugar mills in Eastern Districts of U.P.;

- (b) if so, whether this amount has actually been paid; and
  - (c) if not the reasons therefor?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) No, Sir.

(b) and (c). Do not arise.

## साच पालीटेकनिक

श्री किन्दर साल : 1155. श्री विश्वनाथ पाण्डेय : श्रीमती ज्योत्सना चन्दा :

क्या **लाख तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह राज है कि खाद्य तथा कृषि संगठन की सहायता से भारत में खाद्य पालीटेकनिक खालने का विचार है:
- (खा) यदि हां, तां कितने तथा कब स्थापित किये जायेंगे; ग्रीर
- (ग) उन पर कुल कितना व्यय करने कालिचार है ?

साध सभा कृषि रंत्रालय में उप-मंत्री (श्री बा॰ रा॰ चहुाण ): (क) से (ग). तीसरो पंचयर्षीय योजना में 5 खाद्य पालीटैकनिक स्थापित करने का एक प्रस्ताव है। खाद्य तथा कृषि संगठन को भूख से मुक्ति पान्दोलन (फिटम फराम हंगर कर्मन ) के अन्तर्गत प्रायोजना की सहायता के लिये, एक प्रस्ताय मेजा गपा है और उन के उत्तर की प्रतिक्षा है। तीसरी पंचयर्षीय योजना में 5 खाद्य पालिटैकनिक स्थापित करने के लिए 25 लाख रुपये खात्रे होने का सन्धान है:

Credit against Standing Crops

Shri M. N. Swamy;
Shri Kolla Venkaiah;
Shri Tan Singh;
Shri Rameshwar Tantia;

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether the Food Corporation of India has decided to extend shortterm credit against standing crops;
- (b) if so, the main features of the scheme; and
- (c) when it is likely to be implemented?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) to (c). A pilot scheme is at present under consideration but the final decision about the details of the scheme and the date from which it should be implemented has not yet been taken.

#### Agricultural Programme

1157. Shri Tan Singh: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether he is aware of a statement made by the Prime Minister on the 17th July 1985 at the National Committee set up to organise the productivity year. 1966 that at least a year should be completely devoted to the agricultural programme; and
- (b) if so the steps taken by Government to implement the suggestion?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) and (b). The Prime Minister has emphasized on more than one occasion that in the Fourth Five Year Plan the highest priority should be given to agriculture and that the maximum possible attention should be given to agriculture during the first year of the next Plan, Action is proposed to be taken accordingly and the programme will be implemented through higher finan-

cial outlays, increased inputs and the provision of other related facilities.

84)

#### Kerala Water Transport Corporation

1158. Shri Maniyangadan: Will the Minister of Transport be pleased to state:

- (a) whether the Kerala Water Transport Corporation has gone into liquidation;
- (b) whether as a result thereof the boat services have been stopped;
  - (c) if so, the services so stopped;
- (d) whether any alternate arrangements have been made for carrying passengers on those routes; and
  - (e) if not, the reasons therefor?

The Minister of Transport (Shri Raj Bahadur): (a) to (e). The information has been called for from the State Government and will be placed on the Table of the House as soon as it is received.

#### Legal aid to Poorer Sections

1159. Shrimati Ramdulari Sinha:
Will the Minister of Social Security
be pleased to state whether there is
any proposal of making the services of
eminent lawyers available to the
poorer sections of the Community who
can hardly afford to pay the high fee
charged by these lawyers?

The Deputy Minister in the Department of Social Security Shrimati Chandrasekhar): Legal aid is provided to persons belonging to the Scheduled Castes and Scheduled Tribes in Gujarat, Madhya Pradesh, Mysore, Orissa, Punjab, Rajasthan, Himachal Pradesh and Tripura. The services of eminent lawyers are, however not specifically provided under this scheme.

#### House for Harijans

1160. Shri Kajrolkar: Will the Minlster of Social Security be pleased to state:

(a) the steps proposed to be taken to solve the problem of providing houses to the Harijans in all the States during 1965-66;

- (b) whether the Life Insurance Corporation was asked to provide necessary funds to the Housing Cooperative Societies to be set up for the purpose; and
  - (c) if so, the details thereof?

The Deputy Minister in the Ministry of Social Security (Shrimati Chandrasekhar): (a) Provision exists in the Backward Classes Sector for giving subsidies for house construction. In some States, house sites are also provided. The pattern of financial assistance is to give a subsidy upto Rs. 500 for acquiring house sites and Rs, 1200 (Rs. 1600 in black cotton soil areas, hilly regions and remote places) for house building.

- (b) No. Sir.
- (c) Does not arise.

#### Theft of Cargo Imports at Major Ports

1161. Shri Himatsingka: Will the Minister of Transport be pleased to state:

- (a) the total quantity and value of thefts of the various cargo imports at the Major Ports in India during the last two years; and
- (b) the extent of loss involved in foreign exchange due to the re-issue of import licences?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). Information is being collected and will be laid on the Table of the Sabha in due course.

#### Scrapping of Ships

1162. Shri R. Barua: Shri D. D. Mantri: Shri Basumatari:

Will the Minister of Transport be pleased to state:

(a) whether Government have directed the shipowners to send their

ships for scrapping in foreign countries; and

(b) how many Companies have taken advantage of this offer?

#### The Minister of Transport (Shri Baj Bahadur): (a) Yes, Sir.

(b) The orders in question were issued in July 1965. Since then sanction has been issued for the scrapping abroad of only one ship viz. 'APJ Anil' belonging to APJ Lines.

## पंचायतों द्वारा लगान की वसुली

- 1163. श्री सिद्धेष्टर प्रसाद : क्या सामुदायिक विकास तथा सहकारी मंत्री यह बताने की क्रपा करेंगे कि :
- (क) धप्रैल, 1962 से मार्च, 1965 तक लगान के रूप में बसूल की गई कुल राणि का कितने प्रतिशत भाग विभिन्न राज्यों की पंचायतों को कमी शन के रूप में दिया गया;
- (ख) क्या केन्द्रीय सरकार ने कमीशन की प्रतिशतता बढ़ाने के लिए राज्य सरकारों को कोई मुझाव दिया है; ग्रीर
- (ग) कमीशन की प्रतिशतता में समानता लाने के लिये सरकार ने क्या कदम उठाये हैं?

सामुदायिक विकास तथा सहकार मंत्रालय में उप-मंत्री (श्री ब०सू०मूर्ति): (क) सम्बन्धित राज्य सरकारों से जान-कारी एकवित की जारही है ।

- (खा) जी, नहीं ।
- (ग) ऐसे कोई कदम नहीं उठाएगए हैं।

#### Physically Handicapped Persons Registered in Calcutta Employment Exchange

1164. Dr. Saradish Roy: Will the Minister of Social Security be pleased to state:

(a) the number of physically

handicapped persons registered with the Special Employment Exchange at Calcutta so far;

- (b) how many of them are educated ed blind persons; and
- (c) how many of them have been offered employment so far?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar):

- (a) 596 upto 31st July, 1965.
  - (b) 9.
  - (c) 169 as follows:-

Category Number
Blind 8
Deaf 44
Orthopaedically Handicapped. 177

भूमिहीन लोगों के लिए भूमि

1165- भी मधुलिमये: वया साध तथा कृषि मंत्री यह बताने की कृषा करेंगे कि:

- (क) क्या यह सच है कि 'रिपब्लिक पार्टी द्वारा किये क्ये क्यापक झान्दोलन के परिणामस्यक्ष्य सरकार ने मंसद के पिछले सब में भूमिहीन लोगों को भूमि दिलाने के सम्बन्ध में रिपब्लिकन पार्टी के नेताओं को भागवासन दिये थे ; और
- (ख) यदि हां, तो सरकार ने उन बाक्शमनों को पूरा करने के लिए अब्जूतक क्या उपाय किये हैं?

साध तथा कृषि मंत्रालय में उप-मंत्री (भी शाहनवाज सां): (क) ग्रीर (स). ऐसा कोई विश्वास नहीं दिलाया गया था। फिर भीं, भूमितीन व्यक्तियों को भूमि देने के लिए उचित प्राथमिकता मिलती है। केन्द्र द्वारा ग्रायोजिन योजना के ग्रीन भूमितीन कृषि मजदूरों के बसाने के लिए जो वित्तीय सहयता दी जाती है वह भभी भीर उदार बना दी गई है । ग्रव यह परियोजन किया गया है कि भूमि को उपरोगी बनाने के लिए 300 रुपए प्रति एकड़ के हिसाब से सहायता दी जायेणी (जब कि पहले 150 इपए प्रति एकड़ थी)। शरू के खर्च की सीमा बढ़ाकर प्रतिपरिवार 750 इसए कर दी गई है (जब कि पहले 500 रूपए प्रति परिवार थी ।) कालोनाइजेशन के लिए केन्द्रीय सहायता 5000 इपए तक प्रति परिवार के हिसाब से दी जाती है जिस में भूमि सुधार की लागत भी शामिल **2** 1

#### Unremunerative IAC Routes

Shri Wadiwa: 1166. J Shri A. S. Saigal: Shri J. P. Jyotishi: Shri Chandak:

Will the Minister of Civil Aviation be pleased to state:

(a) the routes covered by the In-

dian Airlines Corporation which are unremunerative and for which shortfall guarantee has been given by the State Governments:

- (b) the subvention so paid during 1963-64, 1964-65 and 1965-66 so far:
- (c) whether unremunerative routes have been subsidised from the Civil Aviation Development Fund; and
- (d) if so, the reasons for giving such subsidy?

The Minister of Transport Rai Bahadur): (a) and (b). The particulars of un-remunerative air services operated by IAC under a short fall guarantee arrangements with State Governments and the subsidy received from them during 1963-64 and 1964-65 are given below:-

Name of the State Govern- ment.		Sector	Subsidy claimed		
			1963-64	1964-65	
	_		Rs.	Rs.	
Govt. of Punjab.		Delhi/Chandigarh/Kulu	1,44,658 - 60	1,58,605.2€	
Govt. of A.P.	٠	Hyderabad/Vijawada/Viza- gapt.	2,51,502.24	2,27,299 · 87	
Govt. of Mysore		Bel/Goe/Mang/BLR	No service.	9,65,063 55	
Govt. of Orissa .		Calcutts/Bhubaneshwar	2,59,436.05	2,12,613.02	
Govt. of Maharashtra.		Aurangabad/Nagpur		1,89,073 -84	

Information regarding subsidy for the period 1965-66 is not available.

(c) and (d). Yes, Sir. The Central Government have agreed to grant subvention to IAC from the Aviation Development Fund operation of certain services as being important from the tourist point of view.

1054 (Ai) LSD-5.

Collision of Ships at Cochin Harbour

Shri Ram Sewak Yadav: Shri P. G. Sen:

Will the Minister of Transport be pleased to state:

(a) whether it is a fact that two freighters "President Adams" and "Zafiro" were damaged following head-on-collision at the mouth of the Cochin Harbour in June, 1965; and

Written Answers

(b) whether any enquiry has been conducted into the matter by the port authorities and if so the result there-

The Minister of Transport Raj Bahadur): (a) Yes, Sir. But the "President Adams" was broadside on to the bows of the "Zafiro" and therefore the collision was not technically "head on".

(b) A preliminary inquiry has been conducted by the Deputy Conservator, Cochin Port Trust, under the provisions of the Merchant Shipping Act, 1958. The collision occurred as a result of conflict between a practice and a directive resulting into diverse action taken by each of the two pilots. The Cochin Port Trust are being requested to review the present practice as well as the directives issued by them to the pilots.

#### Jute Crop

## 1168. Shri Ram Sewak: Shri P. G. Sen:

Will the Minister of Food and Agriculture be pleased to state:

- (a) the prospects of Jute crop this year; and
- (b) the acreage covered under this crop?

The Deputy Minister in the Ministry of Food and Agriculture Shahnawax Khan): (a) and (b) No estimates of area sown under crop and the likely production year have so far become available. However, the weather conditions have not been very favourable for the crop this season.

#### Construction of Ship 'Jawahar'

## ∫ Shri Ram Sewak: Shri P. G. Sen:

Will the Minister of Transport

pleased to state:

(a) whether the construction work on the Rs. 10 lakh ship 'Jawahar' of the Sca Cadet Corps has been completed: and

Written Answers

(b) if not, when it will be pleted?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). The Sea Cadet Corps, Bombay, is a voluntary youth organisation in the private sector. According to the information received from the Corps, the construction of their building 'Jawahar' which is shaped like a ship is expected to be completed by the end of September, 1965.

#### Maize for Poultry Feed

1170. Dr. Sarojini Mahishi: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether it is a fact that agreement has been signed between the Government of India and Food Programme for the World supply of 20,000 tonnes of maize for poultry feed in India;
- (b) what part of the demand maize is being met by the production in the country:
- (c) whether it is a fact that the import of maize for purposes than poultry feed is on the increase during last three years; and
- (d) if so, the steps taken to increase the production of maize in the country?

#### The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawar Khan): (a) Yes.

(b) The requirement of course grains including maize which are generally used as poultry feed ingredient are met from internal production. A serious shortage of poultry feed was however, experienced towards the latter part of 1964-65 as a result of failure of crops in certain producing areas. It was only with a view to tiding over the temporary shortage that an Agreement was signed with the World Food Programme authorities for supply of 20,000 tonnes of maize free of cost for the use as poultry feed.

- (c) 1,30,000 tonnes of maize are imported annually under P.L. 480 for use in the starch industry. Maize is not imported for human consumption.
- (d) The use of indigenous maize other than hybrid maize in the starch industry is banned. In order to reduce dependence on imports, the Ministry of Industry are exploring the possibility of meeting the requirements consuming starch industries from other starch bearing materials like tapioca tubers.

As a result of research conducted by the Indian Council of Agricultural Research, nine hybrids of maize which yield 20 to 50 per cent more than the local maize and which are suitable for different agro-climatic conditions have been evolved and released for large scale cultivation in the country. The production of hybrid maize seed has been entrusted to the National Seed Corporation.

#### राजस्थान रेगिस्तान का विकास

1171 श्री मधुलिमये : स्या लाख तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार राजस्थान तथा कच्छ के रेगिस्तानी क्षेत्रों का विकास करने की कोई योजना बना रही है भीर
- (ख) यदि हां, तो उसका स्यौरा क्या है ?

साधातथा कृषि मंत्रालय में उप-मंत्री (श्री शाहनवास स्तां): (क) स्रोर (स्त). राजस्थान, पंजाब तथा रुच्छ (गुजरात) के चुने हुए क्षेत्रों में मार्गवर्शी भाषार पर रेगिस्तान को रोकने के लिए एक डेजर्ट डिवेलपमंट बांड की स्थापना करने का प्रस्ताव है। योजना भाषांग ने बांड की स्थापना के विषय में स्वीकृति देदी है भीर विकास को विषय में स्वीकृति देदी है भीर विकास को बारे में विवयण तथार किया जा रहा है। भाषा है कि 1965 के भन्त में पूर्व ही बोर्ड की स्थापना हो जायेगी।

#### Cochin Aerodrome

1172. Shri Warior: Will the Minister of Civil Aviation be pleased to state:

- (a) whether there is any proposal to develop the aerodrome at Cochin;
- (b) if so, the broad details thereof;and
  - (c) the estimated cost thereof?

The Minister of Transport (Shri Raj Bahadur): (a) to (c). A civil enclave is being developed at Cochin. A new terminal building for passengers is nearing completion and the work on other facilities, such as, water supply, sewer lines, car park, etc., is in progress. The question of strengthening the runway to make it suitable for heavier aircraft is also under examination. The estimated cost of this work will be known after the details have been finalised and the estimates prepared.

#### Employees of Food Department

1173. Shri Mohammed Koya: Will the Minister of Food and Agriculture be pleased to state the action being taken to rehabilitate those employees in the Department of Food under his Ministry who have been rendered surplus as a consequence of the transfer to the Food Corporation of India of the functions relating to the procurement, import, storage, maintenance, distribution and sale of foodgrains?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): The staff employed on the work already transferred to the Corporation have been placed at the disposal of the Corporation. As and when any sector of work is transferred from the Department of Food to the Food Corporation of India, such of the staff employed on the work as are willing to serve the Corporation will be taken into the employment of the Corporation and as such the question of surplus staff does not arise.

## मांडवाडीह केन्द्रीय खाद्य भंडार

1174. श्री सरजुपाण्डेय : स्यासाच तथा कृषि मंत्री यह बताने की कृपा करेंगे िक ∙

- (क) क्या यह सच है कि मांड्वाडीह स्थित केन्द्रीय खाद्य भंडार अन्द किया जारहा है : ग्रीर
- (स्रा) यदिहां, नो उसके क्या कारण हैं?

साधातचा कृषि मंत्रालय में उपमंत्री (श्री दा॰ रा॰ चहुाण): (क) ग्रीर माननीय सदस्य (ख): सम्भवतया, का निर्देश वाराणसी के समीप मांडवा-डीह की स्रोर है। इसस्टेशन पर कोई केन्द्रीय खाद्य संचयन डिपो नहीं 2 1

#### Retirement Family Pension

Shrimati Maimoona Sultan: Will the Minister of Social Security be pleased to state:

- (a) whether Government have been considering a scheme of retirement family pension without any additional charge on either the employer or the employee for workers who are members of the Employees' Provident and Coal Mines Labours' Provident Funds: and
- (b) if so, the decision taken in this regard?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): (a)

(b) No decision has yet been taken as the details are being worked out.

#### Procurement of Wheat

1176 Shrimati Malmoona Sultan: Will the Minister of Food and Agriculture be pleased to state:

- (a) the quantum of wheat procured by the Food Corporation of India and other Central and State Government agencies this year so far;
- (b) whether any difficulties been encountered in the procurement operations; and
  - (c) if so, the nature thereof?

The Deputy Minister in the Ministry of Food and Agriculture D. R. Chavan): (a) The Food Corporation of India has not yet been entrusted with procurement of wheat. About 311 thousand tonnes of wheat has so far been procured during the current crop season by the State Governments on behalf of the Centre and on their own behalf.

- (b) Procurement of wheat any substantial scale is being done only in Punjab. No difficulties are encountered in that State in procurement operations.
  - (c) Does not arise.

## गेह का प्रायात

1177. डा॰ महादेव प्रसाद : क्या लाख तया कृषि मंत्रीयह बताने की कृपा करेंगे कि:

- (क) 1965-66 में ग्रय तक **ग्रम**-रीका से कितना गेहं स्रायात किया गया; ग्रीर
- (स्त्र) इसकाकुल मृत्य कितना है तथा भगतान किस प्रकार किया जायेगा?

साद्यतया कृषि मंत्रालय में उपमंत्री (भी दा० रा० बह्वाण)ः (क) ग्रीर (ख). वर्ष 1965-66 में 15 घगस्त, 1965 तक लगभग 86.7 करोड़ रुपये (लागत घीर भाड़ा) के मूल्य का 2306.7 हजार मीट्रिकटन गेहूं का घाषात किया गया ।

गेहूं की लागत भीर धमरीकी ध्वज पोतों में लायी गयी माला के भाड़े की घदायगी बैर धमरीकी ध्वज पोतों की चालू दरों पर रुपयों में की जाती है । गैर-धमरीकी विदेशी ध्वज पोतों में लायी गई माला के चाड़े की घदायगी विदेशी मुद्रा में की जाती है। भारतीय जहाजों का भाड़ा रुपयों में घदा किया जाता है ।

#### Revision of Lists of S.C.&S.T.

1178. Shri D. S. Patil: Will the Minister of Social Security be pleased to state:

- (a) whether the Advisory Committee on the Revision of lists of Scheduled Castes and Scheduled Tribes has completed its inquiry;
- (b) whether the report of the Committee has been received; and
- (c) if so, the main recommendations made by the Committee, especially regarding the specification of the left-out tribals in the Vidarbha area of Maharashtra State in the list of Scheduled tribes?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) and (b). The Advisory Committee on the revision of lists of Scheduled Castes and Scheduled Tribes has completed its inquiry and submitted the report on the evening of 25th August, 1965.

(b) The recommendations of the Committee are under examination.

#### State Provident Fund Scheme

1179. Shrimati Ramdulari: Sinha: Will the Minister of Social Security be pleased to state:

(a) the percentage of coverage by

the State Provident Fund Scheme to the existing factories and establishments:

- (b) the percentage of factories and establishments which have been excmpted from the operation of this schere.
- (c) the percentage of factories and establishments which are neither under operation of the Scheme nor under exemption from the Scheme to the total number of existing factories and establishments; and
- (d) if so, the reasons why the employers seek exemption from the scheme?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): (a) Information is not available regarding the total number of factories and establishments in the country. The percentage of factories and establishments covered under the Employees' Provident Funds Act, 1952, and the Scheme to the total number of factories and establishments cannot, therefore, be worked out.

- (b) As on the 31st May, 1965, 6:13% of the factories and establishments covered under the Employees' Provident Funds Act, 1952, were exempted from the operation of the Employees' Provident Funds Scheme, 1952.
- (c) In view of the answer to part (a) above, this percentage cannot also be worked out.
- (d) A factory or establishment is eligible for exemption from the Employees' Provident Funds Scheme, 1952, if the employees are in receipt of retirement benefits which are not less favourable than those provided under the Scheme. An employee or a class of employees in a factory or establishment, can also be exempted from the Scheme on similar grounds.

  Mobile Food and Nutrition Extension

## Units 1180. Shrimati Kamdusari Sinba:

Will the Minister of Food and Agriculture be pleased to state:

(a) the manner in which the Mobile

2 904

Food and Nutrition Extension Units function:

- (b) whether any assessment of the work done by these Extension has been made; and
  - (c) if so, the result thereof?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) to (c). The Mobile Food and Nutrition Extension Units organise systematic campaigns for the promotion of food preservation, prevention of wastage, diversification of the diet and spreading the knowledge concerning scientific techniques of cookery and efficient utilisation food. Information is brought directly to the people by discussion, lecture, demonstration, films, exhibition and other techniques of mass communication.

The staff of the mobile units establish personal contacts with various groups of people and hold demonstraorganisation. tions before women's schools. home science institutions, community centres, labour welorganisations. child health centres, vigyan mandirs, maternity centres etc. Suitable programmes are drawn in consultation with the various organisations and demonstrations are planned on the basis of information gathered regarding the economic conditions, educational level, and food practices of the group of people under contact. The demonstration is preceded by brief talks on the various aspects of the topic dealt with, and is followed by discussions. Pamphlets. leaflets samples etc., are also distributed

The staff of the Extension Units submit reports on the demonstrations given and their work is supervised by officers from headquarters who also visit places of demonstration, Apart from this internal departmental assessment, the work of the Units was recently studied by a F.A.O. Nutrition expert. In the limited areas in which these Units have functioned so far, the programmes have been very effective.

## दिल्ली में कर्मचारी स्वास्थ्य बीमा के चीवधासय

- 1181 श्री बागडी : क्या सामा-जिकसरका मंत्रीयह बतानेकी कृपा करेंगे कि
- (क) क्या यह सच है कि जून, 1965 में दिल्ली में कर्मचारी स्वास्थ्य बीमा योजना के घीषधालयों में क)म बिल्कल ठप हो गयाया:
- (खा) क्या इस कामुक्य कारण*यह* थाकि वहां दवाइयों की कमी घी:
- (ग) यदि हां, तो इस सम्बन्ध में सरकार क्या कार्यवाही कर रही है ?

विधि मंत्रालय में उप-मंत्री जगन्नाम राव ) : (事)

(खा) ग्रीर (ग)। प्रश्ननहीं उठते.

### Community Development Blocks

1182. Shri Rajdeo Singh: Will the Minister of Community Development and Cooperation be pleased to

- a) whether under the Community Development Scheme the organisation of Development Blocks is of different pattern in different States; and
- (b) if so, whether any steps are proposed to be taken by the Centre to bring it to uniform pattern?

The Deputy Minister in the Ministry Community Development and Cooperation (Shri B. S. Murthy): (a) and (b). The normal pattern Community Development Blocks in the country is a population coverage of 66,000 per block (according to the 1951 census), a financial provision Rs. 12 lakhs for the Stage I phase of 5 years and Rs. 5 lakhs for the Stage II phase of an equal duration and a

basic staffing pattern and programme. Certain variations have, however, been allowed to suit special local conditions and needs, based mainly on geographical, climatic, ecological and administrative factors.

#### Use of Soya Bean oil in the manufacture of Vanaspati

- 1183. Shri R. S. Pandey: Will the Minister of Food and Agriculture be pleased to state:
- (a) whether the Vanaspati industry has made representations for increasing the percentage of soya bean oil in their manufacture; and
- (b) if so, the decision taken in the matter?

# The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a): Yes, Sir,

(b) The maximum limit of 20 per cent originally fixed for incorporation of soya bean oil in Vanaspati has been raised to 50%.

#### Colourisation of Vanaspati

Shri R. S. Pandey:

Shri Bagri:

Dr. Mahadeva Prasad:

Will the Minister of Food and Agriculture be pleased to state the progress made in the experiments conducted for the colourisation of vanaspati?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): The Committee of Experts appointed for intensifying researches for finding out a suitable colour for Vanaspati has completed its work and submitted its report. The same is under examination.

## Prices of Groundnut and Groundnut

- 1185, Shri R. S. Pandey: Will the Minister of Food and Agriculture be pleased to state:
  - (a) the causes for the present high

prices of groundnut and groundnut oil; and

(b) the action taken to bring them down?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawax Khan): (a) The main causes for the present high prices of groundnut and groundnut oil are the general increase in consumption requirements and uncertain prospects of the new crop.

(b) The steps taken to bring prices down include regulation of forward trading in groundnut and oil; restrictions on exports; restrictions on use of edible oils for industrial purposes and non-edible uses; restrictions on bank credit; imports of soya bean oil, tallow and mustard seed.

#### Crash of Helicopter in Ferosepore District (Punjab)

- 1186 Shri Vishwa Nath Pandey: Will the Minister of Civil Aviation be pleased to state:
- (a) whether it is a fact that a helicopter which was spraying insecticides over cotton fields in Kheowali Village in Ferozepore District (Punjab) crashed on the 17th August, 1965; and
  - (b) if so, the causes thereof?

#### The Minister of Transport (Shri Raj Bahadur): (a) Yes, Sir.

(b) The accident is under investigation.

#### Cattle Insurance

∫ Shri S. C. Samanta: 1187. ≼ Shri Rameshwar Tantia: | Shri Subodh Hansda:

Will the Minister of Food and Agriculture be pleased to refer to the reply given to Unstarred Question No. 222 on the 23rd February, 1986 and state:

 (a) whether the pilot model scheme on cattle insurance has since been considered;

- (b) if so, the details thereof; and
- (c) when it is likely to be implemented?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) to (c). The Pilot Model Scheme on Cattle Insurance is still under consideration of the Government and is proposed to be included in the 4th Five Year Plan.

12 hrs.

#### RE: MOTIONS FOR ADJOURNMENT AND CALLING ATTENTION NOTICES

FOOD SITUATION IN IMPHAL AND FIRING THERE—contd.

Mr. Speaker: Now, I shall take up the adjournment motion which was held over yesterday. The hon. Home Minister said that he would make a statement.

The Minister of Home Affairs (Shri Nanda): As desired by hon. Members, I would like to make a statement. The Food Minister is also here, but I may make a statement about the position very briefly.

Mr. Speaker: Any one of the two Ministers might make the statement.

Shri Nanda: I shall give the basic facts of the situation. If there is anything more, the hon. Food Minister may supplement that information.

Manipur is generally surplus in rice. It exports to the neighbouring areas of Assam a small quantity of 2000 tonnes of rice under normal conditions. This year the production of rice in Manipur was good. As compared to a figure of 1,09,000 tonnes of rice produced in Manipur in 1963-64, the production in 1964-65 amoun-According to ted to 1,11,000 tonnes. received from the latest reports the the prospects of Manipur, good. crop are also coming This was the situation basica-

lly, and till May there was no Droblem in regard to rice supply. Manipur Administration had asked for some additional supply, and it was presumed that it was intended for the purpose of laying by of sto-Later on, the information was received that they had undertaken a commitment for rationing in the town on a large scale, and that was practically for the whole of the population, and it was ration on a fairly high scale. Since they have asked more supply, it is being made available to them from various places. This is the position. If hon, Members want any further information, they may ask us for such information.

Mr. Speaker: The allegation made is that the Government had failed to supply the quantity that had been asked for, and, therefore, the situation has arisen....

The Minister of Food and Agriculture (Shri C. Subramaniam): Generally, there should be no question of supply to Manipur at all because it is a surplus State, and a State cannot be making a demand on the Central Government in spite of its being in a surplus position and saynig that they should be delivered so many tonnes But still having taken into of rice. account the demand made, that is, the fact that 2,500 tonnes were asked for in May, we are making available to them these 2,500 tonnes. In addition to that, they said that they wanted a little more, and we are moving that quantity also.

We have to look into the other question how a surplus State has bocome a State which requires so much of additional quantity of rice from us. But, in spite of that, having taken into account the situation we are moving the necessary quantity. Therefore, there is no question of the Central Government failing to supply those quantities.

Shrimati Renu Chakravarity (Barrackpore): May we ask one or two questions for clarification?

2910

Shri Hem Barua (Gauhati): May we ask one or two questions just for clarification?

Shri Ranga (Chittoor): In that case, we may not press this adjournment motion.

Mr. Speaker: I am allowing those questions under the calling-attention notice, and I shall certainly allow the hon. Members to ask questions on that. But I am not allowing the adjournment motions.

Shri Hem Barua: Just now. the hon. Minister has said that the Manipur State is a surplus State. It is a surplus State, no doubt. But I have got a telegram this morning from the Manipur People's Convention which says:

#### FAMINE "SERIOUS CONDITION EXISTS RICE SUPPLY STOPPED RUSH IMMEDIATELY RICE BY AIR"

There is famine condition there and the people are getting rationcards instead of rice, and when the people wanted rice and demonstrated, they were fired upon, and one girl and one boy were killed, besides a driver who was also killed. That is the situation in Manipur. As a matter of fact, they are demanding, and we also demand a judicial inquiry into the firing incident. It has all happened because of the Government's failure to supply rice to Manipur although Manipur is supposed to be a surplus State. They give bullets instead of rice.

Shrimati Renu Chakravartty: The State of Manipur is not like other States, but it is a Centrally administered area. It is now facing a situation where rice is selling at Rs. 50 and it is not available. May I know what the Central Government have done in the Centrally administered area to see that famine conditions do not prevail and that the entire stocks of rice do not go underground and do not go into Nagaland areas? May I also know what steps the Central Government have taken to expedite the supply of rice which was asked for in May and had been refused and in regard to which the hon. Minister has just now said that they are just thinking of sending it? May I know the reasons for this delay?

Shri C. Subramaniam; It was not refused. As a matter of fact, 2,500 tonnes were asked for. We said that they would have to distribute at the rate of 90 quintals per day which would come to 270 tonnes per month. On that basis, 2,500 tonnes would be the requirement for 9 months.

That is why we started moving not immediately all the 2500 tonnes, but what would be the immediate requirement making an assessment on the basis of the distribution figures given by the administration.

Now it has become a fashion to make a political question of such things, unfortunately.....(Interruptions).

Renu Chakravarity: Shrimati a political question. not What does he mean by this kind of statement? People are starving there .... (Interruptions)

Shri Hem Barua: They asked rice and they were given bullets. Yet he says it is made political capital of .... (Interruptions).

Shri Surendranath Dwivedy (Ken drapara): He should be ashamed of making such a statement, when adequate supplies are not there and peo ple are starving ... ( interruptions).

Shri C. Subramaniam: I did charge the Opposition there. I was saving people there were making this a political question out of this situation. As already stated and as admitted by hon. Members opposite, it is a surplus area (Interruptions) ... kindly hear me..... There are other deficit areas whose requirements we have got to look to, even though

[Shri C. Subramaniam]

they may not be centrally-administered areas. The House will not expect me to rush stocks to an already surplus area. They have got into certain difficulties. We have got to look into that and see how the situation has arisen, whether stocks have gone underground or something else has happened. But to meet the immediate situation, we are rushing stocks there.

I would only make an appeal to the people of Manipur also. They do not solve the food problem by marches and creation of disorder, which creates a law and order situation.

भी बागकी (हिसार): भव्यक महोदय. जो मेरा कामरोको प्रस्ताव है वह इस बिना पर है..

ध्राध्यक्त महोदय : ग्राप सवाल करिए । मैं ने भ्राप को सवाल करने के लिए कहा मैं मवाल करने की इजाजत दे रहा है।

भी बागड़ी: सरकार ने खुद कहा है कि उस इलाके में जरूरत से ज्यादा मनाज पैदा होता है। ग्रब खद वहां की सरकारी मैशि-नरी 'ने धनाज मांगा है। उसके बारे में सरकार यह दलील देती है कि शायद वहां धनाज छिपा दिया गया हो या इधर-उधर भेज दिया गया हो। मेरे पास जो इतला भाषी है वह यह है कि ऐसी स्थिति हो गयी है कि बाजार में मनीपूर में खास तीर से घोर छोटी-छोटी बस्तियों में ग्राम तीर से खाने का चावल नहीं मिल रहा है । सोगों कं नाम कागज पर तो धा गए हैं ले किन चाबल 50 रुपए मन भी नहीं मिलता

धाध्यक्ष महोबय : ग्राप तो बयान दे रहे है। मैं ने कहा है सवाल करिए। धगर धाप को सवास नहीं करना है तो मैं दूसरे लागों को दलाऊं।

भी बागड़ी: मेरा रही सवाल है कि

ग्रम्यका महोदयः ग्रगर सवाल हो लिया हो तो भाग बैठ जाइए भीर मगर सवाल करना है तो कीजिए।

भी बागड़ी: सरकारी मांकडों के मता-बिक वह ज्यादा ग्रनाज वाला रक्तवा है, लेकिन फिर भी वहां की सरकार मशीनरी ने चावल की मांग की है ग्रीर उस की मांग के मताबिक चावल नहीं भेजा जा रहा है, भीर दलोल *यह* देते हैं कि वहां शायद ग्रनाजका गलत इस्तेमाल किया गया हो । इसर्क तमाम जिम्मेदारी सरकार की है। तो इस वक्त जो खराब हालत है उस को फौरी तोर पर काब में करने के सवाल पर विचारकिया जाए।

Shri S. M. Banerjee (Kanpur): From the replies of the hon. Home Minister and the hon. Food Minister, it appears that the Manipur area is a surplus area and they demanded something from the Centre because But the inthey wanted to stock. formation we have received, by telegrams and otherwise, from the Mani-Convention pur People's clearly shows that they approached the Centre, the Minister of Food and also the Prime Minister, demanding that there should be proper distribution of ration and availability of it. I want to know whether ... as the Food Minister has ascribed a political motive or political bargain behind it .... it is a fact that these hungry marchers, because they could not get rice at a reasonable price,-and this is the position not only at Imphal but at other places---, marched before the Chief Commissioner there

demanding two things, demanding that rice should be made available, and available at a reasonable price. I would like to know whether the hon. Minister knew about the scarcity conditions in Manipur, and if so, whether he would institute a high-powered enquiry into both the things, firing and the scarcity.

Shri C. Subramaniam: As far as my information goes, no hungry people were marching along. It is only the political people who were marching along. (Interruptions)

Shri Hari Vishnu Kamath (Hoshangabad): Nonsense.

Shri Hem Barua: I have got a telegram here which says that 50,000 students were marching. They are not political people, they were hungry people. (Interruptions)

Mr. Speaker: Order, Order. I wanted to listen to the question and then the answers and maintain order as well. I would request the hon. Members also to help me in that. I can only call them one by one. They might put their questions and I will get the answers. Irom the Minister. They will very well appreciate that we cannot proceed in this manner.

Shrimati Renu Chakravartty: You have made a request to the Opposition Members. I would request you also to request the Minister not to answer in such a provocative way, because there has been enough provocation in this House by this Minister in a situation where in the State of Manipur even rice is not available for any people; there is no rice available in the State of Manipur, in the City of Imphal and round about. That is enough provocation, and he should not reply in this manner making political capital at every stage of his statement.

Shri S. M. Banerjee: There were hunger marches. They cannot convert the entire country into a slaugter house.

Mr. Speaker: Unless any one is identified, he should not begin to speak.

भी मणु लिममें ( मुंगेर ): प्रध्यक्ष महादय, मेरा एक व्यवस्थाका प्रश्न है।

> ग्राप्यक्त महोदयः जरा ठहरिये । श्री दडे ।

भी बड़े (खारगोन )ः यह सरप्लस स्टेट की बात बताकर जैसा कि मध्य प्रदेश के बारे में मुझे पता है प्रीर वहां भी यही स्थिति है । दरप्रसल बी होल प्रेन इस देख प्रदेश के प्रांत है । दरप्रसल बी होल प्रेन इस देख प्रदेश के प्रांत हैं । क्या मंत्री जी बतनायेंगे कि उन्होंने कितना राइस यहां से बाहर भेजा है प्रीर यह जो प्रांपने कंट्रोल मुख किया तो कितना प्रदेश प्रांत है उसके भी प्रांत है प्रांत प्रदेश प्रांत है उसके भी प्रांत है प्रांत है जिस रोख कायरिंग हुई थी उस रोख ऐक्चुएल स्टाक क्या या ?

श्राम्यका महोदयः यह एक साय दस, दस सवानों का जवाव वह कैमे देसकते हैं?

श्री बड़े भूको मरने पर लांग प्रदर्शन करें तो वें कहते हैं कि पोलिटिकल मोटिव या सेकिन कांई ऐसा पागल धादमी नही है जो खामक्याह, बंदूक की गोली खाकर मर जाय । दरस्रसल वह मुखे लांग वहां यह ये गौर मैं ने उन में पूछा है कि उस वक्त ऐक्चुधल स्टाक क्या था जबकि यह गोलीबार मुखों पर किया गया ?

प्राध्यक्ष महोदय इनमें सारे सवालों का जवाब नहीं दिया जा सकता है।

भी मधु लिमचे : मेरा सवाल यह है कि जब लाग वास्तव में भृद्यों मर रहे हैं, मंत्री महोदय को तो राशन मिल रहा है इसलिए उनको चिन्ता नहीं है लेकिन जब बास्ताविक स्थिति यह है कि लोग भृषों मर रहे हैं तो इस तरह के जवाब मंत्री महोदय क्यों दे रहे हैं? ग्राखिरकार म री। र की जिम्मेदारी केन्द्र सरकार की है कार्तको दृष्टि सेभी और खादान्न की दब्दिसे भी और करीब करीब ढाई महोते के लिए कोई 75000 टन की मांग वहां के कमिश्नर ने की है तो शब या तो मंत्री महोदय झठ बोल रहे हैं या कनिश्तर झुड बोत रहे हैं, दोनों में से कोई न काई तो प्रत्रस्य झुठबील रहा है, इत्तलिए विरोधी दलों पर यह राज-नोतिक स्वाय का भारीप लगाने के बजाय मंत्रा महादय इसकी जीव करें। निष्य अजांव की मांग हम कर रहे हैं। इतिए उनका कहिये कि वे ग्रपने शब्दों का वार्षित लें भ्रोर जांच कमेटी बिठावें ताकि वास्तविकता का पता चल जाय।

भी किशन पटनायक (सम्बलपुर) : सरप्त्रसाडेड की बात कहना प्रयंहीन होता है नगीकि सरप्लस स्टेट हो या न हा लेकिन तच्य तो यु है कि मनी-पुर में इस वनत प्रताज की जो खरूरत थो, धनाज हाजो मौग थी, घगर उस मांगका केन्द्रीय सरकार ने ठुकराया है ता उनके जिए भो केन्द्रीय सरकार जिम्मे-दार इति चाहिए भीर सरप्लस स्टेट हाकर भो मगर वहां मनाज की कमी हदै है ता जाहिर है कि जो मनाज वता पर मीजद या वह ग्रंडरबाउड चना गरा और कालेबाबार में चन्ना गता नाक्या वह धनाज के बंडरबाउड घोर कले गबार में न जाने देने की जिम्मे-दारो केन्द्रीय सरकार को नहीं है ? केन्द्र हो दानों जिम्मेदारी हैं, प्रनाज सप्लाई करने और प्रनाज को बाजार में लाने की, की ोनों दृष्टिसंयह केन्द्रीय सरकार की ग्रस-काला है ।

Shri Daji (Indore): The Minister has stated that the State is a surplus State. My questions are two: (a) whether there has been any enquiry started how the surplus State has been reduced to a deficit State and (b) is it not a fact that on the day of the occurrence and from four days before that all the shops were empty of rice stocks?

Shri C. Subramaniam: I have already stated that this will be looked into-how the situation arose.... (!nterruptions.) We are fully aware of our responsibility and we shall discharge our responsibility to the people. At the same time we have also to see that political advantage is not taken out of such a situation particularly in a border State.... (Interruptions). We are fully conscious of this responsibility and it is not as if we have rejected the demand for rice as had been stated by the hon. Members. We are sending rice on an emergency basis and the situation will be met there. I do agree that this will have to be gone into how in a surplus State so much extra demand has arisen.

Shri Daji: Is it not a fact that for four days before that date, there was no stock of rice available to the people from the shops?

Mr. Speaker: He says he will look into it.

Shri Dajl: Even this he does not know . . . (Interruptions.)

Mr. Speaker: Order, order, Mr. Daji should resume his seat. Shri Warior. Shri Daji: It is vital information, Sir; he should reply to my question. What is the point in our asking questions if they are not able to answer them even two days after the question is tabled?

Shri Warlor (Trichur): When did the Commissioner actually inform the Central Government that stocks were running out and demanded stocks from the Central Government, which were refused and when did the Central Government at last send stocks there?

Shri C. Subramaniam: I do not know wherefrom the hon. Members get their facts. I want to state the position. In May last for the first time we got a request from the Commissioner for 2500 tonnes being allotted; then also it was stated, as I had already informed the House, that they would be distributed at the rate of 90 quintals a day, that is, nine tonnes per day; it comes to 270 tonnes per month and they wanted 2500 tonnes and by August we had already moved a total of 1720 tonnes and that had already reached Mahipur. In addition to that, the Manipur administration wanted more.

Mr. Speaker: How long would it suffice according to their requirements?

Shri C. Subramaniam: Roughly seven months. Again, they wanted to take further liabilities and said that further quantities should be made available to them. It cannot be an indefinite commitment going on increasing. In spite of that we made a further allocation of 700 tonnes from the nearby depot, Kojai. That is also in movement and 1000 tonnes have started moving from Calcutta. It is not as if we are not taking action. Still in a surplus State we cannot go on meeting all the demands and the position will have to be reviewed how this situation has arisen and how this demand could be properly met within indigenous production which is quite good enough for meeting the entire demand.

Shri S. M. Banerjee: What about the enquiry, judicial enquiry? We want to hear the Home Minister.

in Imphal

(CA & AM)

Shri Nanda: When this aspect is over, I want to say something about the law and order aspect which had been raised.

Mr. Speaker: Has Mr. Surendra Pal Singh any questions to ask?

Shri Surendra Pal Singh (Bulandshahr): No questions, Sir.

Shri Surendranath Dwivedy: Obviously the Minister has lost his balance and is annoyed, because his own bungling has been exposed. (Interruption.)

Mr. Speaker: Order, order.

Shri C. Subramaniam: Who has lost his balance?

Shri Daji: The Minister does not know whether there was rice available or not. He says this is politically motivated. He does not even know whether rice was available there on that day, and yet he calls it as politically motivated. The Minister who does not know that, should resign; he has no right to continue in office. They shoot down people and do not know whether rice is available or not. (Interruption.)

Mr. Speaker: Order, order. The hon. Member should not proceed like that.

Shri Daji: Sir, I seek your protection. The Minister called it as politically motivated, and he is not prepared to say that rice is not available.

Shri S. M. Banerjee: They cannot shoot down people like this. We would protest.

Mr. Speaker: They have every right to protest; they have every right to say what they have to say; I will allow them that opportunity. But this cannot be done in this manner.

Shri S. M. Banerjee: You are shielding the Minister.

Mr. Speaker: I am not shielding the Minister. It is wrong for him to say so. It is for the Minister to say what happened.

Shri S. M. Banerjee: Can they say whatever they like?

Mr. Speaker: I think this is objectionable: how can he say that I am shielding the Minister?

Shri S. M. Banerjee: I am sorry, Sir. (Interruption).

Speaker: Order, order. Surendranath Dwivedy.

Shri Surendranath Dwivedy: I am sorry to say that in a serious situation like this, the Minister is replying to the questions as if the entire question is a political matter or a political issue. His own bungling has been exposed. We accept the point that it is a surplus State and normally there should not have been a demand for rice, etc. But from his own statement it is clear that the Chief Commissioner, Manipur, made a demand for extra rice in May. The Minister said that "we are now sending rice", in August. If it was so, what enquiry has been made about the demand, whether he has sent an officer, whether the Chief Commissioner was called here to review the entire position, and so on: Let us know what steps were taken by him earlier to August.

Shrl C. Subramaniam: It is not as if it is being rushed now. Out of the 2,500 tonnes demanded for August, 1.720 tonns had already reached; it is not in one day; it was from May, June, July and August.

Shri Surendranath Dwivedy: When did the demand start? (Interruption).

Mr. Speaker: Order, order. If the hon. Minister had made it clear that

as soon as the demand was made, then the Government just commenced moving these supplies, then probably all this difficulty would not have arisen. Earlier also, I understood that the supplies sent were only in August. It was not made clear that as soon as the demand was raised supplies began to move. That might have been made clear then.

Shri C. Subramaniam: That is correct. I am sorry if that was not made clear. I said by August, 1,720 tonnes had already reached Manipur. It is not in August; I said, by August. We started moving immediately when the demand came from Commissioner in May. Then, during May, June, July and August, 1,720 tonnes had already moved. As against 2,500 tonnes asked for, only 1,720 tonnes had reached them. As I had already stated, according to the original demand, this should be enough, to cover seven months' requirements But perhaps in view of the demand, he wanted further stocks. Before going into the question of making an enquiry, since a demand has been made, as I already stated, 700 tonnes are being moved from a nearby Assam depot to Manipur. In addition to that, 1,000 tonnes are being moved from Calcutta. All this action has already been taken.

We are fully aware of the responsibility. I know the country has to be saved from two elements, two antisocial elements: one, those who make private profit out of it; and two, those who make political profit out of it. (!nterruption).

Shri Hem Barua: On a point of order.

Mr. Speaker: Order, order. Swell.

(Assam-Autonomous Shri Swell of throwing Instead Districts): light on this very explosive question, the Food Minister has chosen to provoke the House and insult the people of Manipur. Now, I am not going to

follow the sick example of the Food Minister who said some time ago that he was too sick to speak in this House but he is not too sick to provoke and insult the people of Manipur.

Mr. Speaker: Let him put the question now.

Shri Swell: Hundreds of people, many of them working women, left their work and marched in hunger demanding food, and were shot at by the police, and some of them have been killed. May I know whether the Government analysed the situation? What has happened?

Mr. Speaker: That should be answered by the Home Minister.

Shri Swell: What are the facts which led to this situation? Are they going to institute a high-level enquiry into all these questions?

Mr. Speaker: That would be for the Home Minister to answer. Now, the Home Minister may make that statement about the firing at Imphai and the law and order situation there.

Shri Nanda: Sir on the 27th August. 1965, a big crowd came to the residence of the Chief Commissioner, Imphal and wanted to know the steps taken by the Administration to ensure adequate supplies of rice. The Chief Commissioner fully explained to the crowd every step being taken by the Government to ensure proper distribution of rice to the within 24 hours of receipt of their crowd applications. The listened patiently and dispersed peacefully. It would appear, however, that same afternoon a large crowd, instigated by some local leaders and student agitators came back to the Chief Commissioner's residence. A party of seven representatives amongst the crowd were given an interview by the Chief Commissioner and the Chief Minister. Although the position was explained to them in detail, they de-

manded in writing from the Commissioner that every one in Imphal would be supplied whatever quantity of rice was wanted by him. They also asked for action against hoarders and to check smuggling of rice outside Manipur. The Chief Commissioner and the Chief Minister assured them that every possible step was being taken in this regard These representatives, however, went out and excited the mob, who became unruly and started throwing stones and brickbats at the police. They pulled down the National Flag which was flown at the Chief Commissioner's office building.

in Imphal

(CA & AM)

Some hon. Members: Shame!

Shri Nanda: They damaged the office property and the vehicles parked in the premises, cut telephone manhandled the unarmed wires. police and became riotous. attacked the police party guarding the compound, with stones and brickbats and firearms. The police had to open fire in self-defence when they found tear gas had no effect. Two persons have succumbed to bullet injuries and one girl expired in the hospital due to injuries sustained in the stampede. Six members of the C.P.I. and the S.SP. including two S.S.P. members of the Manipur Legislative Assembly have been detained under the Defence of India Rules.

I have got more details to establish the fact that it was pre-planned. People came with all kinds of tools and apparatus and left behind some of the things which they had brought for the purpose of doing this destruction.

Mr. Speaker: Hon. members enquired whether there is a proposal to institute an enquiry into this matter?

Shri Nanda: No. Sir.

Shri S. M. Banerjee: Let a parliamentary committee be formed.

Shri Ranga: This is too serious a question to be bound by our ordinary rules. You were also good enough to ask the minister at the end whether they propose to appoint a judicial enquiry or any high-powered enquiry, My hon, friend, I do not know for what reason, said "no". In the light of all that has emerged now as a result of these questions and answers that there is too much to be enquired into. It is a border question. There is the security aspect. It is ordinarily a surplus State. It is a wonder how this situation has suddenly arisen over these three or four months. They should have enquired into this mafter long ago. I do not know why they have failed in this elementary duty. I do not know what the CBI has been doing, and what the Home Minister has been doing in regard to this matter. In the end, everything cannot be accepted for face value here. These people talk about 50,000 strong students. Now if there were 50,000 strong students in Imphal, there should be a population of 10 times as much. Surely, it could not be correct. Therefore, there are things to be enquired into. Now, in one way he was justified, but in another way he was not justified, in saying that political forces are behind it. We have not reached a time when the Congress people would lead demonstration like this. My party would certainly lead a demonstration. But we believe in peaceful demonstration. Now, in this connection we what is behind the do not know brickbats and that kind of thing. There is the failure of the Government, especially in the way in which the administration is conducted, resulting in the unfortunate death of these people, including girls. Therefore, I do plead with the Prime Minister, with, Sir, your indulgence, that it is high time that he orders a high-power enquiry to look into this matter, with a view not to find fault with anybody but to advise the Government as to how to tackle this question or problem, because it is not likely to or Manipur. Imphal with so many other areas There are similar the borders where

things are likely to happen. So, we have got to take special care to see that our security is safeguarded in this country and these areas are not put to trouble in the manner they have been put to trouble.

Shri Nanda: May I say a word about this? There will be a highpowered administrative enquiry and magisterial enquiry, but not a judicial (Interruptions). enquiry.

Mr. Speaker: Order, order. I have already allowed enough on this question.

Shrimati Renu Chakravartty: We want a judicial enquiry to be instituted to enquire into the charges which the Government have now made.

Mr. Speaker: The hon. lady Member had her say. Shri Ranga has also wanted. Now Shri said what he Limaye may say what he wants to say.

श्री मधुलिमये: यु० एन० धाई० की खबर है कि गोली से सात लोग मरे हैं। ग्रभी मंत्री महोदय ने कहा है कि दो लोगों की मत्य हुई भीर उसके बाद एक लड़की की मृत्युहुई। इसी से पताचलता है कि जोच की म्राज बहुत जरूरत है मीर यह जांच ग्रगर शासन करेगा तो उस से लोगों को न्याय नहीं मिलेगा । इन्होंने गम्भीर धारोप भी राजनीतिक दलों के ऊपर लगाये है। मेरी जानकारी है कि सरकारी एर्जेंट के द्वाराही राष्ट्रीय झंडा उतारागया ।

Shri Surendranath Dwivedy: We welcome the statement of the Home Minister that there will be an enquiry. But I want to know specifically two things. What is his objection to a judicial inquiry? Secondly, is the high-powered administrative enquiry proposed to go into the failure of the administration, including Home and Food Ministries or it will go only into what has happened regarding brickbats and things of that type. will be its terms of reference?

Shri Swell rose-

Mr. Speaker: I have already given him an opportunity.

Shri Swell: Normally I do not take the time of the House or interfere with the proceedings of the House, as you know. But this is a question on which I am a little warmed up. I wanted a high-level enquiry. I am thankful to the Minister that he has agreed to that enquiry, although not a judicial inquiry. Now may I have a clarification from him as to what form that enquiry will take?

Shri Nanda: It is explicit that it is going to be a high-powered administrative enquiry. A suitable person will be fixed up for this purpose and various aspects will be looked into. I just want to add that I had expected that the members opposite may disclaim any connection with it or condemn this kind of violence and disturbance..... (Interruptions).

Hon. Mr. Speaker: Order, order. Members should sit down. Now mapers to be laid on the Table.

Shrl Surendranath Dwivedy: There is another calling attention notice.

#### 12.35 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE -contd.

Unidentified Aircraft over West Coast of Maharashtra-contd.

Mr. Speaker: Yes, I find there is another one, which was held over till today.

The Minister of Home Affairs (Shri Nanda): I have got information which might enlighten hon. Members regarding the question which they raised 1256 (Ai) LSD-6.

about the security aspect. My colleague in the Ministry of Transport has already made a statement, based on available facts, on the reported flight of an unidentified aircraft over the West Coast near Ratnagiri in Maharashtra on 17th August, 1965. The plane was sighted at 6:25 a.m. by a police head constable at a place called Harnai. There being no telegraph office or telephone facilities at that place, he immediately set out to Dapoli, nine miles away, to report the fact at the police station there. A telegram was soon after sent to the Superintendent of Police at Ratnagiri, who received it the same evening. He conveyed it at once by wireless to his Inspector-General of Police, the Controller of Aerodromes at Bombay, the Aerodrome Officer at Juhu, the DIG, CID, Bombay and the DIG of Police, Bombay Range. The night all the District Superintendents of Police were alerted about the possible landing of the aircraft; they were particularly instructed to warn all police stations on the coastal belt. The Central Bureau of Investigation, on receipt of information, initiated enquirles on its own to verify the report and to ascertain from various State headquarters whether any unauthorised landing had taken place anvwhere. The Civil authorities at Bombay inistituted similar inquiries by getting into touch immediate'y with Flight Information Centres at Karachi, Bahrein, Madras and Colombo, as well as with acrodromes at Mangalore, Goa, Poona, Ahmedahad, Jamnagar and Baroda. None of these inquiries has so far confirmed the report, nor has any such aircraft been reported to have made a landing anywhere in the country.

I may add that following the escape of Daniel Walcott from the Safdarjung airport on September 26, 1963. more particularly, after the Murud incident on 8th June, 1964. Government have reviewed in considerable detail the measures necessary to tighten up security at the airport; and in respect of unauthorised landings.

### [Shri Nanda]

Instructions were issued to all the State Gornments so as to ensure that Magistrates and police authorities give information in the speediest possible manner of all suspicious flights and render every possible assistance to Government departments working in the aerodromes. We duly cautioned them about the purpose of some of these flights and landings being to plumb our security arrangements and reiterated the existing provisions in the various Acts and Rules which enable the district and police authorities to deal suitably with the aircraft and its occupants, in close co-ordination with the local aviation, customs and immigration authorities. There is thus a regular procedure prescribed to ensure that any such aircraft or its crew are not permitted to move without orders of the competent authority. The Government in the Ministry of Civil Aviation have also issued several notifications under the Indian Aircraft Act and Rules to prevent violations of air traffic regulations and are proposing to carry out amendments to the Indian Aircraft Act and Rules with a view to widening and strengthening provisions.

Besides issuing suitable departmental instructions. Government have paid special attention to any shortcomings and special features that may have come to light after each incident in the past. After the escape of Daniel Walrot from Safdarjung, Shri L. C. Jain, Secretary, Department of Communiactions was asked by Government to make an inquiry into the circumstances of this escape and to fix responsibility. Shri Jain submitted a detailed report to Government suggesting disciplinary action against aerodrome officials responsible for breach of duty and also made recommendations for a thorough and general review of the Indian Aircraft Act and the Rules thereunder in the light of the current prevailing circumstances Government agreed with the findings of the report and have started suitable disciplinary proceedings against those officers who did not take sufficient steps to prevent the escape. Government have also accepted the suggestions made by the inquiring officer for a comprehensive general review of the Indian Aircraft Act and the Rules

In connection with the recent landing of an aircraft at Bhubaneshwar, the Central Bureau of Investigation conducted a special and detailed investigation. Although the result of the investigation revealed nothing illegal or suspicious, in its report the Central Bureau of Investigation has made several useful suggestions for plugging the loopholes and tightening up procedures especially from the point of view of effecting co-ordination of the different agencies involved and preventing infringement In fact, the Economic security. Offences Wing of the Central Bureau of Investigations, set up by Government in July, 1964, is meant to reinforce the efforts made in many directions to check international smuggling operations and constantly to advise the Government on the necessary remedial action, including any security aspect, that may arise out of the investigation.

Hon. Members will also remember that soon after the Murud incident on 8th June, 1964. Government nad appointed an Airport Security Committee to make recommendations on to measures improve and strengthen the system, wherever necessary, after examining the existing arrangements and procedures at the airports in relation to customs, immigration, health check, passenger facilities and security. The Committee has recently submitted its report and I need hardly assure the House that Committee's recommendations the will be examined and action taken = quickly as possible.

## Some hon. Member rose-

Mr. Speaker: I will alow only questions or clarifications; I will not allow long statements. Shri Hem Barua.

Shri Hem Barua (Gauhati): From the statement, it is evident that this aircraft did not land in any of our airports but it intruded into our air space all right. In that light, I want to put a question. In view of the fact that the intrusion into our air space by international smugglers or gangsters, whatever you might call them, from Murad to Bhubaneshwar has become of a similar pattern, may I know (a) if Government have been able to locate the Indian counterparts of the international gangsters and (b) whether Government have sought the cooperation of the Defence Minisguard our coastal air-space with the Air Force?

Shri Nanda: I realise that the whole problem of security is indivisible in the sense that Government has an undivided responsibility for it and concerned have to collaborate, Defence, the Civil Aviation and the Home Affairs. But their responsibilities again are differentiated for different purposes. Regarding question raised, all these aspects are being integrated and, as the Member may be aware, regarding affair, we have gone Wal ott ahead with it and extradition ceedings are practically being finalised and all the information related to the international aspect of it has been collected.

Shri Hem Barua: He has not replied to my question, Sir.

Mr. Speaker: The hon. Member says that though the plane might not have landed at any of the airports or at any place in India, then too there was an intrusion of our air-space.

Shri Hem Barua: Flowing from that, I put two questions (a) and (b) and he has not replied to any of them. Shri Nanda: Firstly, it has not been established regarding the fact of that intrusion and, therefore, a cannot follow up the other questions.

Shri Hem Barua: His statement is comprehensive; it includes Walcott incident and the Bhubaneshwar incident also.

Mr. Speaker: His statement may be comprehensive but I have only to confine it to the Calling Attention Notice and not to the statement.

Shri Surendranath Dwivedy (Kendrapara): May I know whether the Home Minister is in a position to deny, on the basis of the information that he has with him, that this particular plane at Murad did not dropgold Bars and that the date and timing of the dropping was not conveyed by the plane which landed unscheduled at Bhubaneshwar and that luckily the only first man to contact was Shri Biju Patnaik?

Shri Nanda: This is rather too farfetched.

Mr. Speaker: Only first part of the question might be answered.

Shri Surendranath Dwivedy: This is a connected question. I want to know whether this plane that landed there....

Shri Nanda: In regard to Bhubaneshwar plane, Yull and complete investigations have been conducted by our officers. Every aspect of it has been gone into. This has nothing at all to do with that.

Mr. Speaker: The smood part of the question was whether this particular plane dropped gold bars.

Shri Nanda: There is nothing at all known about it.

Shri Surendranath Dwivedy: May I know whether they have enquired into that fact?

Mr. Speaker: That has nothing to do with that. That is what he says. Shri Surendranath Dwivedy: He has not enquired into it.

Shri Hari Vishnu Kamath (Hoshan-gabad): After the mal-adventures of Daniel Walcott, has the security-squint, if not security-blind, Government, accepting the recommendations of this inquiry body, so tightened up the security arrangements with radar installations, etc. at strategic or keypoints, and is the Minister today in a position to firmly state that no unidentified or unpermitted aircraft can overfly our teritory or violate Indian airspace with impunity?

Shri Nanda: We are fully conscious of our responsibilitity for security. There should be no complacency When we have done our best, we should do better still. I realise that. I am very glad that the hon. Member is also showing that kind of consciousness.

Shri Hari Vishnu Kamath: I have always been conscious of it. You are security-blind.

Shri Nanda: In the countryside, a number of people had seen something and I can give you information as to what was seen but it may take time. The question was about being able to say that at no time in future any such thing will happen. We have various responsibilities and we have various priorities and, therefore, we are doing best relation to thuse in I can assure the hon priorities. Members that they will not be allowed to get away in the sense that ....

Shri Hem Barua: They are getting away. Walcott got away; everybody gets away.

Shri Hari Vishnu Kamath: I asked about radar installations. Have they got radar installations?

Mr. Speaker: I do not think so They are doing their best.

Shri Hari Vishnu Kamath: Let him say so. Why don't you ask the Minister to answer the question? He is only side-tracking the issue.

Mr. Speaker: He wants to know whether we are equipped with the

radar and other equipments so that any encroachment like this will be detected at once.

The Minister of Defence (Shri Y. B. Chavan): As far as the Air Force is concerned, the radar system is normally arranged against certain assessed air threat. Certainly, we have some arrangement on the western coast but I will not be able to give the details about it. At the same time, I may say that the radar arrangement is not sensitive for low-flying small planes. That fact has to be accepted.

Shri Hem Barua: On a point of order, Sir. The other day, while making the statement in reply to my Calling Attention Notice, the Minister for Civil Aviation said that there was no radar arrangement at the western coast of Maharashtra and, therefore, the intrusion by this plane could not be detected. Now, here is the Defence Minister who says....

Mr. Speaker: He did not say that there is no arrangement. He said that cannot cover the whole area.

Shri S. M. Banerjee (Kanpur): The various newspapers in other countries, in Colombo, etc., after Mr. Walcott's successful escape from the of the collective security hands arrangements, say that India has become a paradise of smugglers espionages. I want to know whether it is a fact that the purpose of such planes-there was the landing of a helicopter on an island in Bombay which was reported by some paperis not to land but to throw bags of gold bars to their counterparts here, the Indian smugglers, and, if so, whether any steps are being taken to see that they are shot at before they try to land.

Shri Nanda: I can say this that, even after what has been so far enquired into, these things are being pursued; it is not necessarily with reference to this plane but generally these things are being pursued. This gentleman had operated in the United

2933 Unidentified aircraft BHADRA 9, 1887 (SAKA) over Maharashtra Coast (CA)

Kingdom, Beruit Bahrein, France and Switzerland.

Shri Ranga (Chittoor): He is very clever.

Mr. Speaker: Any other signatory? Prof. D. C. Sharma.

Shri D. C. Sharma (Gurdaspur): The statement which the hon. Minister has given is culled from the official sources which are inclined to deny a thing like this. Moreover, he has relied upon the evidence which he has collected from Karachi and other places. May I know if Karachi and other airports will be in a position to give us any information about these smugglers specially when our relations with them are such which everybody knows? I want to this from the hon. Minister. When 20 per cent of the crime in Delhi is only detected, why is it that he is relying upon the routine information and he is not depending upon the first-hand information came to him from other sources? The statement is only to deny the violation of air space of our country by an aircraft which is itself being smuggled.

श्री बड़े (खारगोन) : प्रभी मंत्री जी ने कहाकि हरने गांव में प्लेन देखा गया। हरने गांव धौर मुरुड में केवल दो मील का धन्तर है

धान्यक्ष महोदय : क्या धाप भी वहां के रहने वाले हैं ?

श्री बड़े: मैं मुख्ड का रहने वाला हुं।

में जानना चाहता हं कि क्या मुख्ड भीर इरने के बीच में सरकार ने पलिस यासी धाई ही लगायी है या कोई ऐसा इन्ति-जाम किया है कि वहां लोग गोल्ड बार्स न गिराने पार्वे

Shri Nanda: Arrangements are being made now.

Mr. Speaker: Papers to be laid on the Table.

Papers laid

Shri B. S. Murthy.

भी म० ला० द्विवेदी (हमीरपुर): मैंने एक कालिंग घटेंशन का नोटिस दिया था। एक धादमी का प्राण धस्पताल में जा रहा

**स्रम्यक्ष महोदय**ः साप रोज सुनते हैं भीर फिर भी इस तरह खड़े हो कर कहते हैं। धापने लिखा है, मैं उसे देखंगा । धाप इस तरह खडे हो कर न कहें।

श्री म० सा० द्विवेदी : मझे उत्तर नहीं

ध्रम्यक्ष महोदय : इस दक्त जब मैं कालिंग घटेंशन नोटिस पर चल रहा है तो भापको उत्तर नहीं मिल सकता।

Shri Hem Barua: By the time it is admitted, the patient might be dead.

Mr. Speaker: Not more than half an hour should be allowed for this purpose ever day.

Papers to be laid on the Table.

# 12.52 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE KERALA PANCHAYATS ACT, 1960.

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy); I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 130 of the Act, 1960, read Kerala Panchayats with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala:-

(i) S.R.O. 64/65 published Kerala Gazette dated the 16th [Shri B. S. Murthy]

February, 1965, making certain amendments to the Kerala Panchaya.s (Slaughter House and Meat Stall) Rules, 1964.

(ii) S.F.O. 153/65 pub ished in Kerala Gazette dated the 6th April, 1965 making a certain amendment to the Kerala Panchayats (Disposal of un laimed deal bodies) Rules, 1984, [Pinced in Library. See No. LT-4676/65].

FOOD CORPORATIONS (AMENDMENT) RULES, 1965.

The Deputy Minister in the Ministry o Food and Agriculture (Shri D. R. Chavan): I beg to lay on the Table a copy of the Food Corporations (Amendment) Ru.es, 1965, published in Notifica.ion No. G.S.R. 1144 dated the 3rd August 1965, under sub-section (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-4677/65].

ANNUAL ACCOUNTS OF THE KHADI AND VILLAGE INDUSTRIES COMMISSION FOR THE YEAR 1963-64 TOGETHER WITH THE AUDIT REPORT THEREON.

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): I beg to lay on the Table a copy of Annual Accounts of the Khadi and Village Industries Commission for the year 1963-64 along with the Audit Report thereon, under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956. [Placed in Library. See No. LT-4678/65].

#### 12.53 hrs.

DEMANI'S FOR SUPPLEMEN-TARY GRANTS (RAILWAYS), 1965-66.

The Minister of Railways (Shri 8. K. Patil); I beg to present a State-

ment showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1965-66.

## GOVERNMENT (LIABILITY IN TORT) B:LL\*

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): I chayats (DDisposal of unclaimed a Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bil to define and amend the law with respect to the liability of the Government in tort and to provide for cer.ain matters connected therewith."

The motion was adopted.

Shri Jaganatha Rao: I introduce the Bill.

FINANCE (No. 2) BILL, 1965 contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri T. T. Krishnamachari on the 30th August, 1965, namely:—

"That the Bill further to amend certain laws relating to direct taxes, to provide for volun ary disclosure of income, to in-rease or modify duties of customs on certain goods imported into India and to increase or modify and to impose duties of excise on certain goods produced or manufactured in India, be taken into consideration."

<sup>\*</sup>Published in Gazette of India Extraordinary, Part II, section 2, dater 31-8-65.

Shrimati Renuka Ray may continue her speech.

Shrimati Renuka Ray (Malda): Yesterday I was saying that, although these import duties were meant .o. avoid deficit financing. there likelihood of some amount of price rise. I do feel that it is necessary for us at this stage to give a very careful consideration and scrutiny to the cost of production and the price structure of some of the commodities, so that we can come to a better appraisal of how to prevent rise in prices. There are two things that I must say in this connection. One is, as I mentioned on an earlier occasion, to encourage import substitutions by indigenous products. To that extent it is a very good measure, although there should earlier have been some attempt to find out what kind of import substitutions were possible. I know that a Committee has been appointed under Dr. V. K. R. V. Rao for this purpose recently. The other point is the development rebate as an instrument through which an attempt has at least been made as a beginning to give priority to certain industries; that also is a good outcome. There are many other measures which cou'd be taken. One of these is tightening up of credit by the Re-I think a great serve Bank. more can be done in this connection. For instance, in 1960-61, clean advances-advances without securitiesfrom the Reserve Bank were 181.3 crores. The preliminary estimates now show that they have gone up to Rs. 300 crores. I know that we are going to take measures, but it is a pity that they have gone up in this manner to squeeze credit. Clean advances from banks may not be the only way by which money goes into the hands of those who are hoarding foodgrains, but it is one of the ways along with unaccounted money. It is something on which we have to take very special measures and I am very glad that the Finance Minister is putting his mind to it.

I now turn to a very important matter which, I consider, is the es-

sence of our entire price structure, i.e., our not having a precise food policy in the country. body knows that the price foougrains has a great deal to do with the prices of all com.nodities. Whereas in a developing conomy price-rise cannot be prevented, yet I think on such an unportant matter as foodgrains, we should have, by now, evolved a better policy than what we nave done so far. First of al, Sir, in regard to food policy I find that we seem to believe in different system of compilation prices. There is one price for coal throughout the country; there is one price for sieel throughout the country; but in regard to food, somehow we do not secm to any such satisfactory conclusion. feel that need to do away with this single State Zone system which today playing havor in the country. I can understand that areas of high purchasing power might art as dragnet and take away the foodgrains from the rural areas. That can satisfactorily be met, as has been suggested in many conferences that been held, by the introduction statutory rationing not only in the city of Calcutta, where it has an outstanding success, but also in other cities and towns and in industrial areas. If all these areas cordoned off, I am quite sure that a free flow of foodgrains would help the primary producer even in surplus States and be a check on hoarding activities. I am quite sure that this is a matter which needs not only the consideration of the Food Minister but also of the Finance Minister, as he is making a valiant attempt to keep the prices within some of check. That will not be possible unless we have a firm and positive policy on food.

### 13 hrs.

Just a little while ago, we saw a great uproar in the House arising out of an observation made by the Food Minister that certain political considerations also had been introduced in the matter. Apart from that, the

### [Shrimati Renuka Ray]

real considerations are also there, namely the tremendous profits that are being made by unscrupulous dealers, and by unscrupulous middlemen and hoarders at a time of deficit which is most contradictorily a time of very good harvest also. So, it does mean that we must look into it.

Very recently, I toured in the interior of Malda, and I have seen how this district and some others in West Bengal also are facing very conditions of shortage. But there is mention one thing that I want to which arises out of the discussion that has just taken place. While Government are being assailed very much for the tremendous pressure that is being created because of the food shortage, we forget how different the position is today in country than what it was in 1943 when thousands of people died rats without a murmur in Today if there is great demand, and a great clamour and there is pressure on account of that, it has been brought about by the actions of this Government and the party behind it. It is with an exhilarating feeling that one goes down to the remote areas in the districts and finds that the people are conscious and that the pattern of consumption has changed to such a great extent that it has put a great pressure on us. That is a pressure which we shall have to meet, and we shall have to find a solution to this position. But it is pressure brought about because of the consciousness created by this Government and the party behind it.

Having spoken about food, the next point that I would like to stress is in regard to the administrative structure as I think performance and implementation is a very relevant subject in our present economic predicament. I was very glad to find at last an announcement by the Prime Minister at the conclusion of the debate on the no-confidence motion that he felt that the administrative structure needed change and had to be overhauled and for that purpose a

commission would be appointed. Years back when I came back to this House, I did so with a definite and positive purpose of placing befor**e** Government one particular idea, and I did place it before the House many occasions, namely that unless we had a complete overhauling of the administrative structure in drastic way, it could not 'possibly meet the needs of a developing economy, and that all our energies and all the efforts that we were putting forth would come to nought because of the lack of a proper administrative structure. I am g.ad that something is at least going to be done to deal with this matter.

The Finance Minister mentioned something about cuts in expenditure, while he was intervening in the deno-confidence motion, bate on the and he said that he was sorry that no one had mentioned anything about cuts in expenditure, which was one of the ways of preventing deficit financing. I would personally fer the phrase 'Economy with ciency' which is the watchword of the Committee on Plan Project under the Planning Commission, rather expenditure. Somemere cuts in times, the idea of cuts in expenditure gives one the impression that might take place even in some very important arenas, important so the building of the services, the human material, are concerned but not always so important to those who have a narrow outlook. I not say that today the narrow outlook still persists in the Government, or in the administration to the same extent, but I think prejudices do die hard, and, therefore, I would like to suggest that it is efficiency with economy which could be brought about in administration. There are scores of reports on this matter already. I myself was the leader of a team which had made certain recommendations to Government, but Government have habit of selecting only a recommencertain number of implementation they dations for

find convenient, while they do not implement the rest, with the result that the efficiency with economy which we had suggested has not actually taken place.

I am sure that if the Finance Minister would go through some of these reports which have been produced after a great deal of thought and labour by those who have gone round the country, he will find that there are many arenas where—I would not use the phrase 'cuts in expenditure'—a great deal could be done for the purposes of economy with efficiency and better performance.

There is one other point that I want to make in regard to unaccounted money, in regard to which some further re'axation is suggested feel that in spite of the further relaxations, the results are going to be very negligible as in the past. I have not the time to go into details. But ask I would like to **t**he Finance Minister really feels that this relaxation by six months and the concession of ment by instalments is going to bring about better results. Will it not be the position that those who now look at these relaxations may think that further concessions might be given them if they wait? I do not say it, far from the point of ethical view of considerations, about which I a very positive view, but I think that this is not going to give us much results, even on practical considerations.

Then, there are very disturbing accounts and reports about under-invoicing and over-invoicing in the country, of which I am sure the hon. Minister and his Ministry are well aware. But what is worse is the fact that there are some rumours throughout the country regarding the Import entit'ements and the manner in which it is being exploited not only by the business community amongst whom, of course, there are some to exploit it, but even by some of the inspectors appointed by Government on whom the customs authorities rely.

would ask the Finance Minister to have a probe into this matter and take drastic steps to stop these things even if it be that some officers of a sister Ministry might be involved in it.

In conclusion, I would like to submit that we are up against an insistent demand in the country. I think it was my hon, friend Shrimati Tarkeshwari Sinha who sald something about the State Governments in this connection. I should like issue with her on this point. State Governments are nearer people and they face the demands of the people even more than here, and naturally if they find it difficult to effect cuts in expenditure, it may not be because they want to be perverse but because the conditions in country being what they are, and the demand of the people being what it is, it is not easy to bring about cuts, except cuts which bring about better performance and better administration. Is it possible for us today to sit by the wayside and call for Plan holidays or to take steps to delay the pressure of the insistent demand? That cannot be possible and that cannot be done. We have embarked on a great adventure, the adventure of building up a socialist State on demorratic lines. We are running up against the greatest of difficulties today, no doubt, and we are facing very challenging times, and the Finance Minister has had to take calculated risks. But I am quite sure that if we face up to the situation squarely, although this seems to be a very dark hour, it will prove to be the darkest hour before the dawn.

With these words, I support the Finance Bill.

बी किशन पटनायक (सम्बलपुर) : धम्यल महोदय, चौची योजना के सम्बन्ध में पिछने दिनों एक बड़ी बहस खड़ी हो गई बी घौर वह बहस बी कि चौची योजना का सक्य पूरा करने के लिए 18,000 करोड़

# [श्री किण्न प्रनायक]

का व्यय होगा या 21,500 करोड रुपये का ब्यय होगा? यह बहस बहत ही बेमतलब थी ग्रीर जनता के साथ मजाक था। यह सरकार के दिमागी दिवालियेयन का एक शानदार सबत या कि चौथी योजना में खर्चा कितना होगा, 18,000 करोड या या 21,500 करोड़? ध्रगर इस बात पर बहस होती कि 21,500 करोड खर्व करने पर जी लड़्य प्राप्त होता, उस लड़्य को प्राप्त करने के लिए 18,000 करोड़ भी पर्याप्त हो सकते हैं, तो देश के वित्तीय विचार में, ग्राधिक चिन्तन में जरूर एक कांति भाती। भगर वित्त मंत्रीको सदन के सामने कोई चौंकाने वाला प्रस्ताव सदन के सामने लानाथा, तो वह इप तरह का प्रस्ताव लाते, जिस से हिन्दस्तान की जनता में कोई नया विचार गरू हो जाता कि धपने लक्ष्य प्राप्त करने के लिए हम कम 1ी से भी काम चला सकते हैं---हम कम पैंदे से भी ज्यादा लक्ष्य प्राप्त करसकते हैं।

लेकिन श्री कृष्णपायारी जैसे मंत्री से इस तरह की कान्ति की उम्मीय करना मेरे लिए हिमाकत ही होगी, क्योंकि श्री कृष्णमायारी खुद एक व्यापारी हैं। वह कभी कभी इन्कार करते हैं कि मैं क्यापारी हूं या व्यागारियों में मेरा कोई सम्बन्ध है। दूसरा को दें सम्बन्ध हो या न हो, लेकिन शायद वह यह मना नहीं करेंगे कि भगर वह खुद व्यापारी नहीं हैं, तो क्यापा-रियों के बाप जरूर हैं।

इस देश में व्यापारी भ्रष्टाचार को कैसे खरम किया जा सकता है, जब कि एक सरकारी उद्योग—्ट्रावनकोर कैमिकस्ब लिमिटेड— के एक-मान्न सैलिंग एजेन्ट है टी॰ टी॰ कृष्णमाचारी एन्ड को । उन के नाम से जो कम्पनी है, जिस को उन के बेटे चलाते हैं, उस को एक सरकारी उद्योग का सोल सेलिंग एजेन्ट बनाना कहां तक मृनासिब है भीर इस से देश में विसीय भ्रष्टाचार बढ़ेगा याखत्म होगा, यह कोई बहस की बात नहीं है ।

भ्रष्यस महे दय : वे सोल सैलिंग एजेन्ट कब बने हैं ?

भो किप्तत पटनायकः वे हैं भ्रव।

स्रष्टक महोदय : वे कब बने हैं ?—श्री कृष्णमाचारी के मिनिस्टर बनने के पहले या बाद में ?

श्री किशन पटनायक: भ्रभी तो हैं?

ग्रध्यक्ष महे बय : ग्रगर पहले बने हैं, तो इस का मतलब यह तो नहीं है कि श्री कृष्णमाचारों के मिनिस्टर बनने के बाद वे उस को छोड़ दें।

श्री किशन पटनायक: मैं यह धारोप नहीं लगा रहा हूं कि श्री कृष्णमाचारी ने उन को बनाया है । मैं यह धारोप लगाना चाहता हूं कि जब कि श्री कृष्णमाचारी जिल्ल मंत्री हैं धीर एक सरकारी उद्योग के सोल सैलिंग एनेन्ट उन के लड़ के हैं, तो यह स्थित देश के लिए धच्छी नहीं हैं।

हिन्दुस्तान की जिल व्यवस्था को दुक्स्त करने का एक प्रत्य उहारी कदम यह है कि राज्य सरकारों के पास जो राष्ट्रीय सम्पदा है भूमि, जंगल, खान पीर बिजली, वगैरह की, क्या उसका ठीक ठीक संरक्षण हो रहा है या नहीं, उस का ठीक ठीक इस्तेमाल हो रहा है या नहीं, उस की उन्नति की जा रही है या नहीं, इस की जांच होनी चाहिए, क्योंकि राज्य सरकारों के स्तर पर इप वक्त प्रष्टाचार बहुत ही व्यापक हो गया है ग्रीर इस प्रष्टा-चार के परिण म स्वरूप

भी हरि विष्णु क मतः (होनंगावाद)ः यहां भी है-केन्द्रीय सरकार में भी है। श्री किशन पटनायक : वेन्द्र में तो होता ही है, लेकिन इस वक्त मैं राज्यों की सरफ ध्यान खींचना चाहता हं कि वहां पर राष्ट्रीय सम्पदा का सत्यानाश हो रहा है।

मैं बहुत ज्यादा उदाहरण नहीं देना चाहता हूं—सिर्फ एक ही राज्य से— राजस्थान से— तीन चार उदाहरण देना चाहता हूं भीर इस मकसद से उदाहरण देना चाहता हूं कि राज्य सरकारों के पास जो वित्त सम्पदा है, जो राष्ट्रीय सम्पत्ति है, उस का संरक्षण नहीं होता है, उस का सर्यानाम होता चला जा रहा है भीर फिर राज्यों की तरफ़ रे बेन्ट पर बार-बार मांग होती है कि हम को पैसा दो, मदद दो।

13.15 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

राजस्थान के बूंदी जिले में करीब 1200 बीपे जमीन, जो कि सरकारी जमीन थी, राजस्थान के मुख्य मंत्री ने प्रपने छ: रिक्तेदारों के बीच बांट दी । यह 1953—54 की बात है ।

The Minister of Rehabilitation (Shri Tyagi): On a point of order. He is making personal attacks against some Ministers of a State. Those people are not here. They cannot answer. I therefore suggest that you reconsider whether the hon. Member should be permitted to attack and make allegations of such nature.

भी किशन पटनायक : बिल्कुल नहीं ।
मैंने भ्रपना मकसद साफ़ कर दिया है ।
मैं जो पायंट उटा रहा हूं, वह यह है कि देश की वित्तीय व्यवस्था को ठीक करने के लिए यह उमरी है—मेरी नरफ़ से यह मांग है— कि एक जांच समिति बैठे, जिम का यह काम होगा कि राज्य सरकारों के पास जो राष्ट्रीय सम्पदा है,.....

Mr. Deputy-Speaker: You cannot criticise State Ministers who are not here.

भी कि जन पटनायक : मैं स्टेट मिनिस्टबं को किटिसाइब नहीं कर रहा हूं। इस समय जो स्थित है, जो सम्पत्ति का सत्यानाका हो रहा है, मैं उस की तरफ़ किल मंत्री का भ्यान खींच रहा हूं। मैं बाहता हूं कि जो राज्य सरकारों बार-बार केन्द्र से मदद बाहती हैं, उन को मदद देने से पहले इन सब बातों के बारे में जांच होती चाहिए। धगर 1200 बीचें सरकारी जनीन को कोई भी मंत्री— बाहे बह राजस्थान का हो, उड़ीसा का हो या केन्द्र का हो—धपने रिण्नेदारों के बीच बांट देता है और उस जनीन में 1953—54 से ले कर 1959 तक खेती नहीं होती है, तो वह देश के लिए कितना बड़ा नक्सान है।

Shri Tyagi: I rise on a point of order. An allegation is being made against the Chief Minister of a State. I am not in a position to contradict it because I have no knowledge of it. Therefore, permission to make one-sided allegation when the other party is not here to defend or offer clarification is, in my opinion, not in order.

श्री किशान पटनायक : पायंट धाफ धार्डर का समय मेरे समय से न कार्टे।

Mr. Deputy-Speaker: You cannot criticise here. They are not represented here.

भी हरि बिच्चुकामतः माननीय सदस्य ने किसी का नाम नहीं लिया है।

Shri Kamalnayan Bajaj (Wardha): If he has used the name, it must be expunged.

Shri Kashi Ram Gupta (Alwar): On a point of order. The allegation has already been made. It has reached the Prime Minister and an inquiry is being made by him. As such, when we are seized of the matter, the allegation can be discussed. Shri Tyagi: No.

Mr. Deputy-Speaker: No. Ministers of States cannot be criticised here. We are concerned with the central budget now.

श्री किशन पटनायक : मैं किसी को बिल्कुल किटिसाइज नहीं कर रहा हूं । सदन में इस प्रकार की चर्चा बार-बार हुई है। श्री बीजू पटनायक के बारे में यहां पर इतनी बड़ी बहस हो चुकी है, लेकिन श्री बीजू पटनायक यहां पर उपस्थित नहीं वे श्रीर नहीं उन के रिफ्तेदार यहां पर उपस्थित वे।

मैं किसी गवर्नमेंट को किटिसाइज नहीं कर रहा हूं। मैं तो वित्तीय भ्रष्टाचार की मिसाल दे रहा हूं। मैं इस बात का उदाहरण दे रहा हूं कि देश में वित्त का कैसे सस्यानाश हो रहा है।

पानरवा अंगल में 400 वर्ग मील खमीन का ठेका 18,000 रुपये सालाना पर एक घादमी को दे दिया गया है। वह ठेका एक ही घादमी, गुलाम घन्वास, को दिया जा रहा है। घगर सही ढंग से उस ठेके की नीलामी होती, तो दो लाख रुपया सालाना मिलता घौर दो लाख रुपये के हिसाब से करीब 24 लाख रुपया बारह साल में मिलता, जिस का नुक्सान सरकार को हो रहा है।

एक माननीय सबस्य : बह घादमी कौन है ?

एक माननीय सदस्य : वह कांग्रेस का बीडर है ।

भी किशन पटनायक : वह कांग्रेस का लीडर है ग्रीर सुखाड़िया साहब का फ़िनांशर है। चूंकि मुझ से पूछा गया है, इस लिए मैंने यह कहा है, वर्ना मैं न कहता।

भ्रव मैं तीसरी मिसाल दे रहा हूं। भीलवाड़ा जिले में भ्रम्भक की खानें हैं भीर कई प्रभ्रक खानों के स्वामी हैं। इन्होंने निवेदन किया था कि रायलटी कम कर दो। विस्त मंत्री महोदय ने रिसोसिस बढ़ाने की बात फाइनेंस बिल में रखी है। इस हेतु उन्होंने टैक्स लगाये हैं, नए टैक्स लगाये हैं। रिसोसिस बढ़ाने का इतना बड़ा सवाल जब देश के सामने हैं तब प्राप देखें कि प्रभ्रक की खानों के स्वामयों के निवेदन के ऊपर रायलटीज को कम कर दिया गया। कब कम किया गया है, इसको भी प्राप देखें। 1962 के चुनावों के ठीक पहले। इसका कारण यह या कि 1962 के चुनावों के लिए इन प्रभ्रक खान स्वामियों से पैसा लिया गया

Shri Tyagi: He is making an allegation that somebody has taken bribe, and again against a Minister. The Minister is not here to reply.

भी हरि विष्णु कामत : नाम नहीं लिया है ।

उपाध्यक्त महोदय : घद घाप श्राप कीजिये ।

भी किशन पटनायक : मेरा समय भाभी खत्म नहीं हुआ है।

उपाध्यक्ष म दिय : घापने दस मिनट क लिये हैं।

भी किशन पटनायक : स्पीकर साहब ने घोषणा की यी कि ग्रुप्स को 25-25 मिनट मिलेंगे ।

उपाध्यक्ष महोदय : घापकी पार्टी के छ: मिनट हैं।

श्री किञ्चन पटनायक : बीया उदाहर मैं बिजली के बारे में देना चाहता हूं। मैंने बताया है कि जंगलों का सत्यानाश हो रहा है, जमीन का सत्यानाश हो रहा है, खानों की रायलटी में कमी हो रही है भीर भव भीषा उदाहरण मैं बिजली के बारे में देना चाहता हुं। बिजली जो है.....

Mr. Deputy-Speaker: What has that to do with the Finance Bill?

श्री किशन पटनायक : इसका फाइनेंस बिल से सम्बन्ध है । फाइनेंस बिल में यह कहा गया है कि ध्रयं चाहिये और उस ध्रयं को हासिल करने के लिये टैक्स लगाये गये हैं लोगों पर ।

बिजली की जो योजना है यह केन्द्रीय सरकार बनाती है और बना करके राज्य सरकारों के हाथ में सौंप देती है। उसके बाद देखा गया है कि उस योजना से फायदे के बदले नुक्सान पहुंचने लगता है। वेरियम कैमिकल्ज लिमिटेंड जो कोटा में है, उसके साथ एक करारनामा हुन्ना है जिस के भनुसार इस कम्पनी को प्रति यूनिट तीन पैसे की दर पर बिजली मिल जाती है। इस कम्पनी का यह दावा है कि श्री मुखाडिया इनके परिवार के एक भादमी हैं।

ग्रव में खाद्य के मामले पर ग्राता है।

Shri Kamalnayan Bajaj: He has again taken the name of Shri Sukhadia and says that the person is related to him and so on. How can we find out those facts in this House? So, the reference to Shri Sukhadia or the Chief Minister of Rajasthan should be expunged.

Shri Radhelal Vyas (Ujjain): May I invite your attention to rule 353 which says:

"No allegation of a defamatory or incriminatory nature shall be made by a member against any person.....

- It includes a Minister-

"...unless the member has given previous intimation to the Speaker and also to the Minister ...concerned so that the Minister may be able to make an investigation into the matter for the purpose of a reply."

He ought to have given intimation.

Mr. Deputy-Speaker: I have told him twice not to bring in the names of persons who are not in the House, and he is still persisting. I will have to ask him to sit down if he persists in that. Please do not mention names of persons who are not in this House.

Shri Kamainayan Bajaj: Will the names he has already mentioned be expunded or not?

Shri K. N. Tiwary (Bagaha); On a point of order,

Mr. Deputy-Speaker: He is not in his seat. I cannot hear any point of order.

भी किशन पटनायक : मैं किसी व्यक्ति का नाम लेना बिल्कुल छोर देना हं क्योंकि भापकी भागा हो गई हैं। मैं सरकारी काला बाजार के बारे में भाषका प्यान खींचना चान्ता हूं। राजस्थान की सरकार ने चने

Mr. Deputy-Speaker: We are not concerned with the Rajasthan Government, we are concerned only with he Central Government. He may say anything about the Central Government.

भी रखुनाथ सिंह (वागणमी) : यहां हमारा केन्द्रोय सरकार में सम्बन्ध है, राजस्थान सरकार में सम्बन्ध नहीं है।

Shri K. N. Tiwary: On a point of order. Shri Sukhadia has already explained the whole thing in the Assembly in detail. He has given all the explanations possible. So, why it is referred to here?

Mr. Deputy-Speaker: I have already ruled that it is not proper.

Shri Warior (Trichur): It is public property, and any Member has the right to refer to it. There is nothing personal about it, Mr. Deputy-Speaker: He cannot refer to persons who are not in this House. There have been many rulings.

श्री किशन पटनायक . किसी का नाम मैं लेने नहीं जा रहा हूं। मैं यह कहने जा रहा उँ कि राजस्थान में जो चना खरीदा जाता है वह 42 से 52 रुपये प्रति क्विन्टल की दर से खरीदा जाता है भीर वही चना जब ग्रसम की, मद्रास की या गुजरात को बेचा जाता है तो 80 इपये 90 राये प्रति क्विटल की दर पर बेचा जाता है। मैं किसी व्यक्ति की बात नहीं कह रहा हुं, सरकार द्वारा जो खरीदा भीर बेचा जाता है, उसकी बात मैं कह रहा ह । करीब 45 रुपये क्विटल की दर पर खरीद कर उसी चने को दुगने दामों पर ग्रसम, गुजरात ग्रीर मद्रास को बेचा जाता है। निजी व्यापार के क्षेत्र में काला बाजार करने वालों को पकड़ने की बात यहां कही जाती है। ऐसा करने से पहले मैं वित्त मंत्री जी से भ्रपील करूंगा कि यह जो सरकारी काला बाजारी चल रही है, इसको वह जल्दी बन्द करें।

Shri Kamalnayan Bajaj: The country is facing aggression on its western border and there are other problems rgarding prices, lack of production, scarcity in the moneymarket etc. All these things have come all at once. This is not the fate that destiny has provided for us; we have to take some responsibility for some of the measures that we have taken in our country.

At present I think that all the measures that we take should be rimarily defence oriented and that our security should be strengthened. This should be done both through short-term and long-term policies.

Shri S. S. More (Poona): No capitalist should be touched.

6hri Kamalnayan Bajaj: If the capitalist is bad, you may touch him,

if the politician is bad, you may touch him.

2952

Shri Raghunath Singh: You are both.

Shri Kamainayan Bajaj: I may be both, but you are only one. I am sorry for having said this. This is only between ourselves.

Shri M. R. Krishna (Peddapalli): It cannot be between both of you, it is in Parliament.

Shri Kamalnayan Bajaj: That is right, I agree with you.

The present budget contains some minor good features, but we have to view it from the angle whether production will increase in the fields of agriculture and industry, and whether steps have been taken so that productivity or output even in the administration shall be more and the expenses are reduced.

About two years ago, I think, our Finance Minister announced that he was going to take strict measures for reducing administrative expenditure. But this expenditure is mounting out of proportions.

Shri S. S. More: Do not take him seriously.

Shri Kamalnayan Bajaj: It may be that you do not take our Finance Minister seriously, but I am inclined to take the Finance Minister or any Minister seriously. It may be he is unable to reach the targets that he has set for himself. For that we must try and assist him so that he may succeed in the matter.

Dr. M. S. Aney (Nagpur): You think he is on the right path?

Shri Kamalnayan Bajaj: I do not think so. His intentions are good. I think he has caught himself in a vicious circle, and is probably not finding a way out of it. He wants to strengthen our country, increase our development and so on, but when you see the results, they are different, and I am concerned at that.

Our agricultural production increased during the First Plan by 1.2 per the Second Plan it cent, but in down 3.9. went to In the Third Plan period the first three years agricul ural production has increased somewhat and last year it went up to about 8 per cent, that is, seven million tons more production; you may say it was a great gift nature gave us or it was due to our efforts. Moreover, we imported not less than six mi-lion tons. Inspite of all this, because of the unnecessary controls, zonal divisions artifical faulty distribution and acute scarcity has been felt and the rise in prices could not be stopped, although lately because of the new crop and so on there has been some drop in the prices. Until the next crop comes in o the market the situation is grave and we need give considerable thought to that matter.

The Finance Minister had given an increased development rebate for the new industries and they will get the development rebate when that industry makes profit. But whatever commitments they have immediately, they have to honour them and thus they have to pay more by way of customs duties and in many other ways. Apart from that there is a credit squeeze in the market and that is applied for unsecured loans on the basis of 25th Now, 25th June falls in offseason for business and industry when you do not need much money. The sea. son will be coming now and if this squeeze is continued on that it will create difficult conditions in addition to other difficulties such competition and rivalry in trade and SO OR. If it is restricted by the Reserve Bank that the usance bills cannot be given for that consideration, they should not be given for more than a limited period such as 2 or 3 months, it will be good. There should be different periods for different industries. If suitable modifications are made, and the period of credit market is reasonably limited, it will create healthy conditions. There are unnecessary controls and therefore, the

money market is not behaving properly. It becomes tight. There is a famine in the money marke, and so on. For that reason, the industry is not finding money. There are several mills which are closed because of shortage of funds.

Again, there has been difficulty in planning. I am not stating this example as a complaint; it is a fact and I am giving that as an example. One of my industries, Bajaj Autos, is a scooter industry. We have been informing the Ministry in advance about our scooter factory that un'ess the licence for foreign exchange was given for importing some components, it would have to be closed. We have been informing them over a period of months in advance, If the country did not have foreign exchange now, the Finance Ministry should have visualised that. If they had warned us in advance, say, six months or so in advance and said "You will no! be getting foreign exchange after this period and so will you divert your production to some other thing", if they had done so, we can have no complaint against it. But they always said: "we are considering and we wi'l do this that" and all of a sudden we are told. "no more licence will be given for the old quantity, but it will be only 10 or 7 or 5 per cent." of your requirement. We do not know what we are getting. If we need 15 per cent to imported out of 100 per cent components, out of that 15 per cent, only 10 or 5 per cent-I do not know much-is going to be given. In that way the industry would be able run only for one or one and a half months or two months in the The factory is already closed; there is not a single Vespa that we are, proindustry ducing. I am glad the Minister is also here. When I go to him and say "kindly give us foreign exchange," he says "go to the Finance Minister." When I go to him, he savs "I have no foreign exchange, I cannot give you and we will see what we can do about it." I can appreciate his difficulty. But at the same time ap-

# [Shri Kamalnayan Bajaj]

plications are invited for starting new scooter factories in the country. have no grudge if more scooters are produced and if you had the foreign exchange. If you could give foreign exchange to import components, you can do so. But here is an industry which was running but which is closed because it is not getting foreign exchange and new industries are given a licence for manufacturing the same type of things. Will not they also import those need to components? They could not manufacture it 100 per cent here. There seems to be no coordination between the Industry Ministry, Commerce Ministry, International Trade Ministry and the Finance Ministry nor is there appropriate co-operation or understanding? I do not know where the thing goes wrong. When I think of this, I reminded of the story of a small boy. His socks were torn and he complained to his mother. His having ignored it for some time Take said: this one rupee and buy a pair of socks. He was a small boy and had no experience and he went to the shop and bought his socks which were one or two When he came home bigger. tried to put on his socks, they were big; then he went to his mother and said: will you please make this to my The mother said that she was busy and could not do it and directed him to go to his sister His sister said: you were teasing me yesterday and so I will not mend your socks. He went to his auntie and his auntie's reply was a similar retort. The poor fellow out of disgust left it and went to sleep. His mother felt pity for him and she cut it to size in the night when she could find some time because she loved her son. Similarly, the sister also loved him and not knowing that the mother had already cut the socks to size, she also cut it further. So did the auntie. With the result there was hardly any socks worth wearing the next morning when the boy wanted to wear the socks. When we start planning, we must first of all have contact with the people for whom we

want to plan. Secondly, there must be co-coperation with the people then there must be co-ordination in planning. If something is lacking in this, the results will not be achieved. There are brilliant people doing planning work; I must give them credit for their intelligence; they have planned well but if they are not able to co-ordinate and do not have proper contact with the people and they are not aware of the situation and circumstances that are changing from time to time, the results are not achieved or they plan in an exaggerated way.

An hon, Member: Have they approached the auntie?

Shri Kamalnayan Bajaj: They are all our uncles, brothers, cousins.

Shri P. R. Patel (Patan): What about your mother?

Shri Kamalnayan Bajaj: She is quite all right and healthy; thank you, We are going to have a Fourth Plan of 21,500 or Rs. 22,500 crores. If we can achieve that target, I would be happy. By levying the excise and oter duties in the present Budget, the Ministers has reduced the target very cleverly by Rs. 2,000 crores if not more because the public sector projec's or the plan projects will cost at least Rs. 2,000 crores more which will be taken away by the Finance Minis-The plan target had been ter. duced, if not directly, in an indirect way. Then 2,000 crores had been pro-I vided for the private sector. the happy that this is provided for But looking to the private sector. present market conditions, I do not see how these Rs. 2,000 crores will be coming out of the private sector. When we approach the Finance Minister or the Government officials, they say, whatever be your project, if you want money, the semi-Government institutions will be providing it. If these institutions are to provide the same money it is not coming out of the private sector; it is coming out of the

Government resources; whether you take it this way or that way, it makes bittle difference.

I was just saying that I would not like the plan that we have made, to be curtailed for this reason, that it will have many political, economic repercussions which wil not be healthy for the country, because, in the States, even in the districts, the people have been old that this project or that project will be coming in the fourth Plan and so on and so forth. If you want to curtail the plan projects or the plan to Rs. 15,000 crores or Rs. 16,000 crores and so on, that curtailment will be very badly affecting the psychology in the interior of the States in different parts of the country. Instead of that, keep your projects intact, but have some built in adaptability constructed in the Plan iself so that if it becomes imperative, we can extend the period from five to six or seven years.

Six months ago, I was calculating that six and a half years or seven years would be enough, but with the present budget, I think even eight years will not be sufficient for fulfilling the Plan, because our sources are limited. It is not only the money resources but there are other resources. How much of resources do we have to manage our projects, how much of talent and administrative capacity to manage these projects do we have? Already, the public projects which we have undertaken are yielding low; our return on them is very low and it is very bad. We can-It is not very encouraging. not be very proud of them, some individual public projects, taking as a whole, we are not able to manage them properly. In the same circumstances, with the same type of ministration and with the same type of resources to manage the public projects, our return on the further capa-It will till city will be very low. decrease, and in viow of that. have to plan out and consolidate our achievements, and if we are able to have better returns, I think we be doing a greater service to the country

1054 (Ai) LSD-7.

Mr. Deputy-Speaker: The hon. Member's time is up.

Shri Kamalnayan Bajaj: Sir, there is very much more to say, but I would only make one more point and sit down. Very often the question of monopoly has been discussed in this House, I am not in favour of monopoly myself. But in a planned and controlled economy where the prices are determined and fixed by the Government, where licences are given by the Government, production is fixed by the Government, we must try to understand what are the bad effects of monopoly. It may be that the planning is defective; it may be that licences are given injudiciously; it may be that the prices are not properly determined. The mistake may lie there. But otherwise, even if monopoly is there, and if they are able to increase production in the country, just in the name of socialism, should we have the bogey of monopoly being raised and shouted every I am not afraid of that I am only saying this: when we have all the measures and the strength and the power to curtail the bad effect of monopoly, if monopoly has come in, and if some people are able to grow the country faster and develop in than others, why not allow them to develop? If they are taking undue advantage of the circumstances and so on, are you not able to curb or limit them to their production and prices and so on? If you are unable to do so, you have the powers you must strengthen the machinery, instead of bringing measures by which production in the country will down. These are the things that we must look into.

Dr L. M. Singhvi (Jodhpur): Mr. Deputy-Speaker. Sir, the first think that this budget discloses is that Shri Krishnamachari is preparing himself to be initiated as the disciple of Mr. Parkinson. It appears to me that this third budget within the past six months is not only a formidable fare but represents what I consider to be an extremely disappetising and indregestible food packet. It unfolds, if I

[Dr. L. M. Singhvi]

may say with all respect to the hon. Finance Minister, a somewhat venturesome policy of brinkmanship at least in the economic field.

The reasons that have been adduced by the hon. Finance Minister for bringing about the supplementary budget are not altogether convincing. although I see nothing wrong in the Finance Minister's coming forward to this House with a supplementary budget at this time. The supplementary budget, in my humble opinion, represents a certain growing lag in the efficiency of financial management and financial discipline in the country. It represents, if I may say so, a collection of bizarre devices, of generous gestures here and there and somewhat unrelated departures and innovations such as the provision for the economic rehabilitation of Ladakh

One cannot avoid the impression that the real reason for the supplementary budget is perhaps to finance some of the consumption expenditure of the Government of India rather than for the reasons that have been adduced by the hon. Finance Minister, I should really like to know which of the five or six reasons which he has put forward before us he really pins his faith in, for bringing forward and supporting this supplementary budget in the midterm.

Shri Krishnamachari has said,-as the International Bank has said before him-that our country economically is in a bad way. This is by no means an overstatement. appears that our economy has been growing progressively more and more sluggish. It seems to me that the pity of it all is that it should have taken the verdict of the International Bank to convince our hon. Finance Minister and to bring him to the realisation that our economy is in bad way. It seems that it is one of our national failing, to accept a verdict, either of praise or of

blame, only when it emanates from experts. Clearly, foreign alarm nor despair nor whole sale denunciation of planning as such would furnish us with a ready-made solution, nor indeed does it help to build up artificial battlements and fortresses of shibboleths as sometimes in self-defence the ruling party has tended to do. The growing need of the hour is to take a straight, cold, candid look at the stark realities in which we find ourselves enmeshed and to free our economic thinking from the deadweight of slogans and from the shackles of ideological prejudices. To do that, I should like to say, there is no one more capable of doing it than the present Minister and I would like to express my regret that he has shown no inclination to do it.

There is nothing wrong, as I said. in the Finance Minister coming forward to this House with a supplementary budget but the pertinent point is, how far does the supplementary budget really steer us from the financial crisis in which we find ourselves; to what extent does it improve the climate for investment in this country; to what extent does it increase and improve our enterprises and increase our production, our potential for export, our ability to gain more productivity in the public and the private sectors. How far does it go to break the vicious spirat of inflation in which we find selves hopelessly entrapped? does it do to restore the dignity and the value of our rupee in the international market and on the home front? It seems to me that there is considerable force in the argument that there is really a tight situation in our country; it appears to me that the Government had not unwilling to injure the reproductive capacity of the hen that lays the golden eggs. Only the other Mr. Bhagat admitted clearly on the floor of the House that the capital market in India was subdued. The

depression in the capital market is a depressing, dreary, sorry tale. What does the Finance Minister propose to do for reviving the capital market? Does he think the measures he has already taken and has now introduced in the form of the Finance Bill No. 2 are adequate to revive capital market and the climate for investment in this country? him whether it was consistent with constitutional propriety that all these projections and assumptions have been made on the basis of the acceptance of the fourth plan of the size of Rs. 21,500 crores? After all, this House is supposed to shape tho policies of this country. In scheme of constitutional functioning that we have, this Parliament has an essential right to contribute and to construct the thinking on matters economic. Are we then to be presented with a fait accompli, a decision already taken, schemes already adopted and a plan to which the government has already committed itself? I should like to observe that this shows a somewhat scant respect for this parliament

government In this matter, the spoken with different have often voices. When the hon. Prime Minister assumed office, he spoke of the essential needs of the common man -food, clothing, drinking rural electrification and small quickyielding projects. This was a hopeful sign. I thought, in the economic thinking of the government. Unforfunately, the central theme of responsible pronouncements now then, however, have run the gamut of an opposite kind of thinking. Finance Minister and Minister have spoken in bafflingly confusing terms, which are mutually contradictory, which are self-contradictory and which konfounds completely. Only a little over a fortnight age, the hon. Finance Minister gave a plain warning against borrowings and made a plea for basing the expenditure in the fourth plan on a realistic assessment of the availability of our resources. He said that

we must realise the need to live within the available resources. We find after a fortnight that there is no trace of that kind of thinking in this supplementary budget. It makes one reflect whether the various public pronouncements are made with the measure of responsibility which they are expected or assumed to be made.

The Prime Minister had talked not long ago of the need for consolidation of the plan. Expand if you can. but consolidate you must. This basic need, it seems, has not been realised by this government. I have spoken of the large areas of idle capacity in various sectors of our industry, of the large-sale lotus-eating in our industrial sectors both and private. Is the Finance Minister in a position to tell the that the idle capacity in this country would be made use of in a satisfactory measure? I am afraid no effort is made to do this.

I should like to make a plea for salvaging the sound common man's approach propounded by the Prime Minister when he assumed I should like that this approach is salvaged and implemented in the if our policies of the government, planning is not to lead us to frustration or distress, if our planning has to be a basis for delivering essential goods and service to the common man. I come from a State where in large areas drinking water has not been made available to the people, where people are faced with an annual and ever-recurring threat of famine and starvation. We have done precious little to improve the lot of that common man. I would trate by mentioning the example of an idea, which I had the honour to initiate, the idea of the establishment of a desert development authority. The Irrigation Minister was extremely helpful and was impressed by the idea. There was a committee pointed by the government, which reported favourably on the idea of bringing into existence a desert development authority or board. A whole year or more has elapsed with-

## [Dr. L. M. Singhvi]

out any concrete action being taken. I have it on the authority of the Prime Minister who wrote to me to say that very soon this would be brought into existence. Yet, I sm sorry to say somewhere in the burcaucratic cobwebs of this governme, the idea is stuck up.

As I understand it, there is an overall gap of Rs. 7,650 crores in the resources for the fourth plan. is divided between external resources gap of about Rs. 4,000 crores and internal rupee resources gap of Rs. 3,650 crores. How do we propose to bridge this gap? My feeling is we cannot expect, in spite of the rosier picture entertained by the government, more than Rs. 3,000 crores or thereabout in terms of foreign aid. This would, therefore, leave a considerable gap of Rs. 1,000 crores on a flat basis, but as a matter of fact a much bigger gap, because out this, we will have to pay something like Rs. 1,400 crores by way of reincluding payment obligations terest on foreign loans. If these Rs. 1,400 crores are deducted from Rs. 3,000 crores, it seems only about Rs. 1,600 crores would be available in terms of foreign aid for investment. I should like to know how this large gaping gap is to be filled. How do we raise the internal resources of Rs. 3,650 crores? It is expected that the States would raise about Rs. 1,000 crores. I think it is extremely doubtful if the States would be able to do so. The private sector which, on the admission of the government and its responsible spokesmen is depressed and subdued and inactive is supposed to raise Rs. 2,400 crores, not to speak of the considerable increase in the cost of each and every project, on account of the spiral of inflation in which we are caught.

I should also like to emphasise here, besides making this query as to how the Finance Minister proposes to bridge these gaps, whether the present supplementary budget is only a beginning of a series of tax measures to provide for the plan resources in a way which is bound to bring considerable hardship to the common people of India. I should also like to say that the plan is too hidebound and too much confined to the study chambers of some academic people. This, I think, is becoming increasingly correct. We find that the realities of our economic situation tend to be neglected in the Planning Commission. There is much be said for associating the common people with the formulation as well as with the implementation of Plan. It would be a mockery to ask them only to implement a Plan in the formulation of which they are not invited to participate or to contribute.

#### 14 hrs.

It is a shocking fact that out of our total imports of Rs. 1,250 crores 1963-64 maintenance imports accounted for about 60 per cent and development imports only 19 cent. If these figures are incorrect, I would like the hon. Finance Minister to correct me. I should like o know also as to what was the position for 1964-65. This is an obvious distortion in the economy and is an imbalance which must be corrected. I should like to know whether any steps are proposed to be taken for correcting this imbalance and whether the steps taken have proved to be effective. I should also like to know whether we are going only to pay lip service to the so-called import substitution programme or the Government has formulated a comprehensive import substitution programme.

From the point of view of foreign exchange crisis, with which we are beset, there is something to be soid for the supplementary budget. However, I should like to know whether the Government is pursuing the idea, and whether the Government thinks that it can be pursued successfully, that a moratorium should be imposed on our repayment obligations.

If that is not done, in my opinion we are going to face considerable difficulty and hardship and we may not be able to meet our repayment obligations.

I should like to know whether the kind of sustained dynamism in building up our exports is scught to be generated by a high cost and low-productivity economy, which seems to be favoured, particularly in the public sector. How do we get this sustained dynamism in our exports? Merely by talking about it "What specific measures have the Government taken all these years to see that the cost of production in our country is jower and our productivity is greater?

I should like to comment briefly about the decline in growth rate. This is a matter which is of great concern to us. This is a matter on which the Finance Minister owes a really detailed explanation to this House whether the thesis expounded by Shri Masani is correct. There is no doubt that this decline in growth rate, if it is maintained over a period of time, all our hopes, all our expectations and all the promises that the Government is making day in and day out are going to be belied, are going to be broken.

The question of inflation looms large over our horizon. Only this morning we talked of inflation and of hunger marchers. There is no use political of talking of the present factors in situations like that. The Government is responsible breically in a democracy for providing the basic necessities and services to the people, particularly in a self-proclaimed socialist country. It seems to me that inflation has been really galloping and we had lost all control over any strings that might possibly have held the growth of inflation. We were promised a Price Stabilisation Board as a measure of Government's carnestness to fight inflation. This has not come about. Several measures have been promised now and then but none of the measures, it seems, has been implemented in a sustained way, in a consistent way and in an effective way. Shortages of food and of other essential commodities are really reaching an unendurable limit and the Government must make an effort really to fight out inflation rather than give us magnifuquent sermons on what socialist economy or planning is likely to produce.

I should like, before I conclude, to say that the House and the country have greatly welcomed and supported the position taken by the Government in Kashmir, Certainly, it has been a measure which has inspired the confidence of the people, to a certain extent at least, in this extremely difficult matter. For Government have acted. For Government have come to the kind of political conclusion which they should have come to much earlier. Not only the Government but also some of the opposition parties should have come to that conclusion much earlier. We were deluding ourselves with false hopes and illusions. Really speaking, if this budget were for greater defence effort required in this country, we would have supported it without a question. But, it seems that there is room for considerable doubt that this supplementary budget is really not intended in any palpable measure for the better defence of the country.

On the cross roads on which we stand today, I think it is necessary for the Government to take the country into its confidence, particularly in so far as the shortages of essential commodities and the rising spiral of inflation are concerned. I am afraid that the Government have not done adequately by the people of India and by this House in explaining to them how they expect and hope to solve these burning problems of the day.

श्री राज सहाय पांडेय (गुना) :

उपाध्यक्ष महाँदय, प्रायः परचीम मो
वर्षे पहले महाँघ कौंटिल्य ने कराधान के
सम्बन्ध में प्रपने ये विचार प्रकट किये
ये कि जब देश में धर्य-व्यवस्था का प्रावधान
किया जाये और कराधान लगाया जाये,
उस समय कराधान लगाने वाले व्यक्ति का
सब में पहला कर्माव्य यह है कि वह देश
के गावों को देखे, किसानों को देखे और
उस धरनी को देखे, जहां उत्पादन होता है।
यदि इन प्रक्रियाओं का साक्षात्कार किये
विना कराधान की व्यवस्था की गई, तो
कोई न कोई सुटि उस में श्रवण्य रहेगी।

हंग श्री कृष्णमाचारी के द्वारा रखे गये पुरक बजट का समर्थन करते हैं । हमें इस बात का एहसाम है कि बाज वह बड़े मंकट में होंगे । चारों बोर में उन पर आक्रमण होता है । ब्रांकड़ों में मले ही बहु इस सदन को संतुष्ट कर दें, लेकिन आर्थिक परिस्थिति का सिहावलोकन करते हुए गह जात होता है कि सामान्य संतोप से हम दूर हटते जा रहे हैं।

इस देण में जय-जब राष्ट्र की सुरक्षा के नाम पर, विकास के नाम पर, योजना के नाम पर कराधान की व्यवस्थाकी गई. तो जनता ने भार-भर मुट्ठी पैसे दिये। ब्रन्ततागत्वा ततीय पंत्रवर्षीय योजना के श्चन्त में जिन परिणामों के दर्शन होते हैं. वेडस प्रकार हैं कि जब से बायोजन का कार्य प्रारम्भ हमा, 54 प्रतिशत विद्व खेली में हुई, 50 प्रतिशत जन-संस्था बढ़ी भीर ea प्रतिशत हमारी राष्ट्रीय इनकम बढी। उद्योग और खती के संदर्भ में उत्पादन की जो कल्पना हम ने की थी, तृतीय पंच-वर्णीय योजना के मन्त में उस में बड़ी भारी कमी हुई। तमाम साधनों को बटोर कर इम नयह करूपनाकी थी कि 100 मिलियन टन कृषि उत्पादन होगा, जब कि बह 87 मिलियन टन रह गया। जहां

तक प्रौद्योगिक क्षेत्र में उत्पादन का सम्बन्ध है. तृतीय पंच-वर्षीय योजना के प्रावधान के प्रनुसार वह 11 प्रतिशत प्रति वर्ष बृढ्ना चाहियेथा। वह घटा प्रीर 1962-64 में 9.4 प्रतिशत प्रोर 1964-65

हमने बडे-बडे उद्योगों में पैसे लगाये । उन का रिटर्न संतीपजनक न होने के कारण मद्रास्फीति बढी । जहां तक विदेशी मद्राका सम्बन्ध है, पी० एल० 480 के अन्तर्गत हमारी 250 करोड़ रुपये की विदेशी मुद्रा जाती है। यदि चाणक्य के कथनानसार हम स्वावलम्बन का मार्ग ग्रपनात, यदि हम गावा, किसानी ग्राप खेती से सम्बन्ध स्थापित कर के खेती के उत्पादन को प्राधिक प्रवलम्थ बना कर धार्गे बढते. तो यह जो विदेशी मदा की कमी द्या गई, उस का श्रकाल हो गया, पतन हो गया. सम्भव ई कि वह न होता भीर **घढाई सौ** करोड़ रुपये की बचत हो जाती। बहुत सी ग्रापकी बातों में से मैं सहमत हं भीर बहुत सी बानों से सहमत नहीं भी हैं। नौधी पंचवर्षीय योजना में भाग यह स्वीकार करते हैं. सिद्धांत रूप में स्वीकार करते ै कि चेती का जो उत्पादन है वह हमारी ग्रयं व्यवस्था का एक केन्द्र विनद है । खेती के लिए प्रापन 4300 करोड़ रुपये का प्रावधान किया है जो कि कुल योजना पर व्यय का 21 भीर 22 प्रतिशत बैठता है। मैं श्री टी॰ टी॰ कृष्णमाचारी जी में निवेदन करना चाहता हूं कि वह इसकी देखें कि राष्ट्रीय इनकम के स्तर पर जितना किसान में बाप सेते हैं, उतना किसान को क्या वापिस भी करते हैं या नहीं करते हैं ? हमारी राष्ट्रीय ग्रामदनी 17000 करोड रुपये हैं। इसका षाधा किसान देता है प्रपने श्रम मे । इतना उसके श्रम के ब्राह्मान से, उसके संकृत्य से म्नपको मिलता है। लेकिन भ्राप उसके लिए

केवल 4300 करोड़ रूपये ही रखने जा रहे है जो केवल 21 या 22 प्रतिभत होता है। इस को धाप बदायें । बाहर में मंगा कर यह जो फारेन करेमी का इम्पेंबर हमारे यहां बनता जाता है, विदेशी मद्रा की जो कठिनाई हमारे लियं पैदा हाती जाती है, इसको हल करने के लिए भी यह जरूरी है कि उत्पादन को बढाने के लिए ग्रधिक रुपया कृषि के लिए रखा जाए। ग्रवक्या हो रहा है। य ० एस ० ए० ने धपनी टर्म्स डिक्टेट करनी शक कर दी हैं। पी∘ एल० 480 के तहत जो ग्रनाज ग्राता था बह पचास प्रतिशत तो गांट के तीर पर चीर प्रचास प्रतिज्ञत नोन के तौर पर द्याता था। श्रव द्यमरीका कहने लग गया है कि पुरा लोन होगा। साथ ही साथ वह यह भी कहने लग गया है कि जो फेट बार्ज होगा. जो भाडा देना होगा बह भी फारेन एक्सचेंज में ही वह लेगा। जसके बाद जो राजनीतिक तौर पर हमारा इयमिलियेशन होता है, ग्रपमान होता है, उस का धन्त भी जरूरी है। जब हम यह सोचते और कहते हैं कि हमें बाहर में मंगा कर खाना पड़ता है तो यह हमारे लिये ध्यमानजनक नहीं है तो और वहा है। न जाने कितनी बार इस संकल्प को इसी सदन में इमने दोहराया है. मंतियों ने दोहराया है कि हम खाद्याओं के मामने में स्वावलम्बी शोना चाहते हैं भीर हम चाहते हैं कि प्रधिक में ग्रमिक उत्पादन यहां हो भीर हमें बाहर में समाज मंगाना न पहें। वेकिन सभी तक इस लक्ष्य की प्राप्ति नहीं हो गकी है। जब हमें दसरों पर धनाज के मामले में निर्धर रहना पट्या है तो एक प्रचार के राजनीतिक प्रभाव का शिकार भी हमें होना पडता है। हम वास्ते मैं निवेदन कर्णगा कि 4300 करोड रुपये के स्थान पर 8000 करोड **इ**पये की राज़ि निर्शारित करें । जब **धा**प प्रेसा करेंगे तो हमारा उत्पादन भी बढेगा ं श्रीर हमें दूसरों पर ग्रन्न के मामले में निर्भर भी रहना नहीं पडेगा।

ग्रापकी एक करूपना की मैं बड़ी प्रशंसा करता हं। श्री टी॰ टी॰ कृष्णमाचारी ने प्रपनी स्पीच में कहा है कि तुरन्त किसानों को पैसा मिले, इसकी यह व्यवस्था करना चाहते हैं भौर इस हेन छोटे छोटे गावों के बीच में बैंक स्थापित करना चाहते है। यह बडी ग्रच्छी बात है । लेकिन बाकई में किसान को इससे पैसा मिलेगा या नहीं, भ्राम किसान को लाभ होगा या नहीं, यह देखने वाली बात है। याज किसान को सब से बडी शिकायत यह है कि कागज पर ही फर्टिलाइजर होता है, कागज पर ही केंडिट होता है, कागज पर ही नहरें खद रही होती हैं भीर कागज पर ही पानी बह रहा होता है। जो श्रम करता है. जो पैदा करना है, जो उत्पादन करना है, उसको य सब मुविधार्ये मिलती नहीं हैं। श्रब भ्रापने यह कहा है कि बाप एक ऐसी एजेंसी कियेर करना चाहते हैं जिसके पास पैसा होगा ग्रीर जो किसानों को दे सकेगी। इस में चलराई भी है। जब किमान को भ्राप पैसा देंगे तो किसान में भाग पैसा वापिस भी लेंगे । दस प्रतिशत किसान भ्राज ऐसे हैं जिन के पास भ्रधिक धरती होने के कारण उत्पादन भी ग्रधिक होता है धौर उत्पादन चिधक होने के कारण उनके पास पैसा भी कुछ बच जाता है। बैंकों की मुविधायें प्रदान करके जो पैसा ग्राप देंगे वह पैसा भाषको भिलेगा भी । इस प्रकार में कैपिटल इनवैस्टमेंट में किसान भी भपना योगदान हेंगे । उन में भी भ्रापको रूपमा मिल जाएगा।

प्रव मैं मिक्स्ट इकोनोसी के सम्बन्ध में बंद्रा मा कहना चाहता है। जब तक ये उद्योग धंद्रे, छोटे-छोटे भी, उत्पादन न करें और साथ-साथ प्रापके पश्लिक सैक्टर में भी उत्पादन प्रधिक न हो, तब नक समाजवाद के नाम पर मनभेद पैदा करने की कोत्रिण न की जाए, यह मेरा आप से निबेदन है। जो भी सक्य हमने स्थिर किये हैं, उनको एक न एक दिन हमें प्रवस्य हासिन करके दिखाना है। प्राप चाई तो कलम की एक नोक ने

# [श्री राम सहाय पाण्डेय]

सब चीजों को नेणनलाइज कर दें, हमें कोई एतराज नहीं है। लेकिन जितने भी प्रोडिक्ट-बिटी के एलीमेंट्स हैं उनके साथ दुराव का व्यवहार नहीं किया जाना चाहिये। कैपिटल मार्कीट खराव है, पूंजी का वाजार खराव है। पूंजी वाजार में विश्वास पैदा किया जाना चाहिये। डिविडेंड रेट टैक्स में सुधार होना चाहिये। प्रधिक से प्रधिक पूंजी बाजार में भाए, उछोगों में लगे, प्रधिक में प्रधिक उत्पादन बढ़े, इसकी भापको कोशिश करनी चाहिये।

श्री अगदेव सिंह सिद्धांती (झज्जर): हमारे वित्त मंत्री ने ग्रनपुरक ग्राय व्यय पत्रक जो प्रकाशित किया है यदि इसका प्रयोजन राष्ट्र की रक्षा से सम्बन्ध रखता है तो मैं इसका अनुमोदन करता ह अन्यया नहीं। एक द्कानदार भ्रपने माल को मंहगा बेचता है, उसका पड़ोसी दूसरा दकानदार उससे कुछ सस्ते भाव पर बेचता है, तो जो सस्ते भाव पर बेचता है, उसको लाभ ग्रधिक होता है, इसमें कोई सन्देह की बात नहीं है। वह टैक्स भी ग्रधिक देता है। लेकिन जो मंहगा बेचना चाहता है उसका माल बिकता ही नहीं ग्रीर जब बिफता ही नहीं तो टैक्स भी नहीं उससे लिया जा सकता है । ये दोनों ही हानियां होती हैं । इसलिए मैं कहना नाहता हं कि यदि म्राप उत्पत्ति के ऊपर टैक्स लगायें सो भ्राप पहले इस बात को देख लें कि क्या पहले से ही उत्पत्ति पर बहत ज्यादा टैक्स लगा हमा है या नहीं । मगर फिर भी भापने टैक्स लगा दिया तो इसका परिणाम यह होगा कि बाजार का भाव चढेगा धौर भाव चढेगा तो मजदरी के साध-साथ मंहगाई भी बढेगी भौर इसका परिणाम यह होगा कि मंहगाई भत्तों की मांग चारों मोर से होने लगेगी। टैक्स लगाने में ये सारी जो भापत्तियां होती हैं, इनको देख लिया जाना चाहिये भीर यह भी देख निया जाना चाहिये कि उससे राष्ट्र को बढी

हानि तो नहीं पहुंचती है। प्रच्छा यही है कि योड़ा टैक्स हो, योड़े टैक्स हों पूर्मर उत्पादन को खूब बढ़ाया जाए । थोड़ी-योड़ी प्राय प्राएमी तो सारी की सारी बातें टीक हो जायेंगी ।

मैं खेत के विषय में ग्रव कुछ कहना चाहता है। सभी मेरे भाई ने जो कुछ कहा उससे मैं सहमत हं। खेती से जो-जो ग्राप लेते हैं, मालगुजारी के रुप में, टैक्सों के रूप में ग्रीर दूसरी चीघों के रूप में, वह इतना प्रधिक भाप ले लेते हैं कि किसान की भाय से टैक्स ज्यादा बढ जाते हैं । यह बड़ी स्पष्ट सी बात है। किस तरह से किसान जीवित रह सकता है ? यदि व्यपार का बोड़ा ध्राप हिसाब लगायें तो घ्रापको पता चलेगा कि 70 वर्षका बुढ़ा ग्रीर 7 वर्षका बच्चा सब काम करते हैं अपने खेत में । उनकी मजदरी का कोई हिसाब ही नहीं है। बैल काम करता है, वह जो खाता है, उसके खाने पीने का कोई हिसाब ही नहीं है। खेती वालों का प्रधा हिसाब होने के कारण वह नहीं सोच सकता है कि वह कितना टैक्स दे रहा है। इसलिए उनके ऊपर टैक्स लगाना, उनके ऊपर एक बहत भारी ग्रत्याचार करना है। यह राष्ट्र के हित में भी नहीं हो सकता है।

प्रापने 'धमं चक प्रवर्तनाय' की बात कही है। यदि धमं के पहले ''ध" घोर लगा दिया जाए तो सारी वात समझ में घा जाएगी। इससे यह होगा कि सारा हमारा कर्तंब्य उलट हो जाएगा। उलट हो जाने के कारण बारों घोर से मांग होगी, कहीं भी श्राप एक जगह को पकड़ लीजिये, कोई घी चीज प्राप कम कर दीजिये, तब सब चल सकता है। मैं एक किसान घर में पैदा हुमा हूं। मैं यह कह सकता हूं कि घाप मन्न के दाम कुछ कम कर दें बेशक, परन्तु उनको मिलने वाले जितने पदार्थ हैं, उन सभी का उसी धनुगत से घाष गिरा दें। लेकिन इसको करने बाप समयं नहीं हैं। जिन से घाप पैसा नेना बाहते हैं वे तो मूक प्राणी हैं, पशुधों में दिन भर काम करते हैं, पशुधों की प्रांति उनको भी बूसा जाता है घीर उनसे टैक्स लिये जाने हैं। यह बोर घन्याय है, जो उनके साथ हो रहा है।

भारत में टैक्सों की इतनी भरमार है कि संसार के किसी भी घन्य सभ्य देश में नहीं है। ग्रमरीका बहुत बड़ा देश है। ग्रमरीका के भन्दर इतने टैक्स नहीं हैं। वहां पर इस घनुपात से टैक्स नहीं हैं जिस घनुपात में प्राप हमारे इस निधंन देश के घन्दर लगाते जा रहे हैं। वहां वे लोग उद्योग धंधों की सहायता करते हैं। वहां जित रे घंघे स्थापित किये जाते हैं, सरकार उनको सहयोग देती है ग्रीर सहयोग दे कर उन से टैक्स कम लेती है। इस तरह से वे धंधे वहां पर पनपते हैं। उनके ग्रधिक पनपने के कारण थोडा-थोडा टैक्स भी घाता है तो ज्यादा बढ जाता है। हमारे यहां यह बात नहीं है। भाप धंधों को पनपने का प्रवसर नहीं देते हैं। प्राप उनको दबोच लेना चाहते हैं। भिन्न-भिन्न प्रकार की चीजें हैं। एक हो तो कहा जाए।

हमारी राष्ट्रीय भ्राय जो भाप दिखाते है उससे पता चलता है कि वह बड़ी है परन्त किस हिसाब में वह बड़ी है, योड़ा यह तो प्राप बतायें । जैसा मैंने निवेदन ित्या था, उस पर म्राप विचार करेंगे तो भ्रापको पता चलेगा कि राष्ट्र की भाय हमारी बढी नहीं है। प्राप जो राष्ट्र की माय बतलाते हैं वह काल्पनिक है। जैसे हमारे माई ने सभी कहा, कागज के ऊपर प्राप सब बीजों को बढाते हैं भीर फिर टैक्स वसूल करने के लिए प्राप उनके ऊपर भार डालते हैं या किर पंचवर्षीय योजना को मागे बढ़ाने के लिए सरकार इस सारे पैसे का इस्तेमाल करती है। इस योजना में भी क्या है ? एक बडी चारी चीज की घोर मैं घापका ज्यान न्त्रींचना चाहता हं। वडी भारी चीजों की प्राप योजना करते हैं, बड़े-बड़े उद्योग धंधा के लिए प्राप योजना बनाते हैं। लेकिन जो छोटे छोटे उद्योग धंधे हांते हैं, छोटे पैमाने पर गांवों के धन्दर जिन को बकाया जा मकता है, उन पर धाप पर्याप्त ध्यान नहीं देते हैं। उनकी बात यदि धाप करेंगे तो उन से योड़ा-थोड़ा टैक्स भी धाएगा तो ! बहुत बढ़ जाएगा घीर इससे राष्ट्र को लाभ होगा। बड़ा उद्योग करने की उनकी हिम्मत नहीं होती, उन को पैसा नहीं मिलता है घीर बहु घट्धा नहीं चला सकते हैं। इसलिये इस के घट्धा नहीं चला सकते हैं। इसलिये इस के

साथ में प्राप विदेशी मद्रा की माग करते हैं। विदेशी मद्रा की जो स्फीति है वह भी इस प्रकार से बढ़ती है। घीर इस के स्रलावा इलाज भी क्या है ? बढ़ाना ही प्रदेश है। जब भाग इस प्रकार का व्यवहार करने हैं तो वहां से घाप को थिदंगी मद्रा नहीं मिलेगी। प्राप को वें देंगे ही नहीं। मैं ग्राप को चीनी का उदाहरण देता है। जितनी बीनी की उत्पत्ति होती है वह जिस भाव पर राष्ट्र बासियों को मिलती है उस के कम मृत्य पर विदेशों को बेची जाता है। इस-लिये बेची जाती है कम मृत्य पर कि वहां से हम को मदा प्राप्त हो । इस से ग्रन्थ तो यही है कि हम यह मद्रान लें। उस मद्रा को लेकर हम क्या करेंगे जब कि हम को ई। प्रपते देश में चीनी की कमी है? प्रपते देश में लागों को बीनी मिले यह प्रधिक प्रच्छा **\*** 1

इसी तरह से सम्पत्ति पर जो झाप का गृत्क है वह दान पर भी पड़ता है। इस को देख कर बड़ा झारचर्य होता है। मैं इस का एक उदाहरण देता हूं। एक सञ्जन ने एक धार्मिक संस्था को 125 बीचे भूमि दान दी। उस के लिये एक पैसा भी नहीं लिया, केवल दान के रूप में दिया है सेकिन जो सरकार के राजस्ट्रार का कार्यालय है उस के शिषकारी उस पर मुकट्सा चलाते हैं कि नम ने बंध [श्री जगदेव सिंह सिद्धान्ती]

भीम थी उस को सम्पत्ति कम लिखवाई है। जबाव दिया गया कि इस में सम्पत्ति का ती सवाल हैं। नहीं है, हम ने बेचा ही नहीं है. हम ने तं। राष्ट्र हित में शिक्षा के प्रचार के लियं दान में दिया है। लेकिन ग्राप उस दान पर भी कर ले रहे हैं। यह एक ऐसा धार्मिक प्रयोजन है जिस से कि राष्ट्र का बहुत बड़ा हित सिद्ध होता है चीर वह ठीक ढांग से चलाया जाता है लेकिन जहां पर दान का प्रयोजन है वहां ग्राप ने धार्मिक प्रयोजन ग्रलग लिख दिया । दोनो प्रयोजनो को ग्रलग दाल कर दोनों में भेद कर दिया है जो कि एक धार्पाल की बात भागई है। मैं कहना चाहता हं कि जो लोग राष्ट्र के हित के नाते से ग्रंपनी सम्पत्ति का दान करते हैं, जिस से राष्ट्र की ग्राय बढ़ती है, राष्ट्र का लाभ होता है उन से इस प्रकार से जबरन सम्पत्ति शतक लिया जाये यह न्याय की बात नहीं है।

मैंने इस को थोड़ा सादेखा है क्योंकि इस में मेरी बहुत रुचि नहीं है। देखने से इतना पता चला है कि ग्राप का जो दान कर है जस में 19यां खंड ग्रीर 21 वें खंद का 'ग्र' भाग उड़ा ही देना चाहिये । क्योंकि ग्रगर इन को नहीं उडाया जाता तो भारी हानि होने की सम्भावना है। में निवेदन करना चाहता है कि इसमें जनता में ग्रमन्तीष बढता है और ग्रसन्तोष बढ़ने से राष्ट्र को लाभ नहीं हो सकता । घाप इसी तरह से सन्तोय पैदाकर सकते हैं जनता में जब कि जितना टैक्स भ्राप ने लगाया है वह भारी मात्रा में कम करे। ग्राप कह सकते है कि खर्च कैसे बलेगा। तो खर्च इस तरह में बलेगा कि जो भ्रपब्यय हैं हर प्रकार के उन को कम किया जाये । जैसे सिनेमा ब्रादि है उन के निये ध्राप को करोड़ों रुपयों की सामग्री बाहर से मंगानी पड़ती है। इन सिनेमाओं से क्या लाभ है सिवा इसके कि नौजवान लडके लड़ कियों के चाल चलन पर ग्राप डाका

डालते हैं। क्यों इस तरह की चीजें ब्राप उन को देने हैं ?

में ने धाप से कहा कि राष्ट्र रक्षा के नियं जो कुछ भ्राप मांगते हैं उसे देने का हो। में अनुमोदन करता है लेकिन बाकी का भ्रनमोदन में नहीं कर सकता। राष्ट्र हिन में जो भ्राप का भ्राय व्यय पत्रक है वह ठीक नही

Shri K. N. Pande (Hata): As the time is very short, I want to speak only on a few points. One thing is that this type of taxation and budge:ing is really causing monotony. I do not find anything new which will enthuse the people to give as much at the Government demands. At a time when our border is in danger, nobody can deny that there should not be any taxes. He is prepared to do any sacrifice and pay whatever is demanded of him. At the same time, wants some bright future also, so that he may be in a position to pay more and more. In the circumstances in which the Finance Minister is placed. I think nothing more can be done, but I do expect something from him. I want that something dynamic should be found out so that the people may also think that we are heading towards socialism. There is no objection to paying the taxes. I find that he is going to help the cultivators also to some extent in order to boost their agricultural production. I shall say something about that a few minutes later. But one thing that I want to tell you is that the impact of these taxes which are imposed is going to cause a heavy burden on the people. For example, the tax on high class diesel oil will naturally increase the cost of transport and therefore. it will increase the prices of all the commodities. This is only an example and I have no time to deal with the other factors.

In view of the fact there is a large number of unemployed people, who

have no means of subsistence, and also there is heavy pressure on agricoltural land. In many States people are suffering from drought conditions. Of course, there is a little relief now affer the rains but still many States face these conditions. These taxes will, therefore, cause a heavy burden on the people. I want the Finance Minister to consider this matter and provide for more and more employment to the people. If there is unemployment the burden will naturally be very heavy. This is an important point which the Finance Minister should think over.

. I want to put before him one more suggestion. There is concentration of wealth taking place in a few hands in spite of the precautions being taken by the Government. If you give licences of big industries to a few people. naturally wealth will be concentrated into fewer hands. Can you not think of decentralising big industries so that the wealth gets divided: If small people in the co-operative sector cannot, function satisfactorily let us divide them, so that the wealth is also divided into so many hands. should consider over also to industrialise; the villages, the rural areas. I do not say that everybody should get not les: than Rs. 100 a month; I shall be natisfied if everybody gets at least Rs. 45 or 50 per month. But are you providing any means so that the person is able to earn that much? Unless you industrialise the rural areas, this is not going to be achieved. action are you taking in that connection? The same old people apply for licences and the same people are given licences. No impetus is given to those smaller people who can set up small industries in the rural areas. You, know that in the villages there in fragmentation of land holdings. There are no big holdings, and now after the Land Reforms Act there is a ceiling also.

"You have given some relief in the matter of implements which are being

imported for agricultural purposes. But who are the people who are going to import such implements? It is only a few people. My suggestion in regard to agricultural implements is this: Is it necessary at the moment that they should be imported? Can you not have them manufactured inside the country? If you can manufacture here many industrial items like heavy machines this and that; can you not manufacture tractors, small tractors and other implements? Even in the Punjab, on a mall scale, agricultural implements are being manufactured.

I do not know what else is going to be imported. Anyhow, even if they are going to be imported, it is going to benefit only a few people with big holdings, who are incapable of cultivating all the lands that they possess. Because, though the ceiling is there, on account of litigation these farms are still intact but they are not being cultivated.

One thing more. You may go on importing agricultural implements. But unless you provide facilities for irrigation to the people, how can you expect that the agricultural production will be increased? Have you ever thought of that? Has our Finance Minister given any thought to During our three Plans this aspect? you have not been able to achieve the targets in respect of irrigation. What are the deficiencies, and how can those deficiencies be made up? Can you give some thought to it? Unless these defic encies are removed. I think whatever be the amount of effort you are going to make and whatever be the amount of money that you are going to invest, you will not be able to have the increased production that you want in the agricultural sector.

Sir 1 will take only two or three minutes more and finish. One thing I could not understand. It was declared a few days back that cement is going to be decontrolled. I cannot understand the economics of this thing. Cement is such an industry, I

#### [Shri K. N. Pande]

2979

can tell you, where the cost of production on an average was based on the cost of production of a factory which was the most inefficient unit. And on the basis of that cost of production there was not a single unit among the factories which was not making huge profits. If in spite of these profits the factories could not make any efforts to have greater production then do you think that by decontrolling it they are going to produce more? And for more production a number of things will be required. Where is the machinery? And have you got foreign exchange to import the machinery? And can it be possible to expand it within two, three or four months? What happened? There is a great defect in the distribution of cement. A major portion of the cement that is produced in the factories is allotted to the public projects like irrigation etc., and it is being sold in the black market. You can have any quantity of cement at the cost of Rs. 20 to Rs. 22 per bag from these projects through contractors. Wherefrom does it come? It is coming from the allotment to the government projects. If the allotment is still to continue, then it means that that cement is going to be sold in the black market. And because some quantity will remain with the factory, nobody can say how much they will demand after this decourted is announced.

I shall request the Finance Minister to consider about this aspect also. Is he satisfied that there is enough production in the country that cement should be decontrolled? If there is enough, then he should have a watching machinery to see that the people get cement at a reasonable rate. If it is not enough, then he will have to create a machinery to see that the cement that is available is distributed properly. And I have my own experience about the working of the machineries which are having a watch over the distribution of many materials. So I want them to consider this

Then I want to urge upon the Finance Minister one thing. Till I heard the speech of my hon friend Shrimati Tarkeshwari Sinha yesterday I could not know that some announcement had also been made to levy tax on cash savings certificates. Once something. Government announces the Government's word has great importance, and some sanctity is attached to the Government's words. If once an announcement is made by Government that twelve-year bonds or something like that will be taxfree, and now you are announcing that they will be subjected to taxation, how will your words carry weight with the people? They will in future always take with doubt whatever announcement is made by Government. I hope you will reconsider the announcement. I request the Finance Minister to kindly make it clear so that there may be no confusion in the minds of Members. And I want that it should not bring a bad name to you, because I know that you are the man who can give a new light to the whole thing. In such difficult times I can realing your difficulties. But I request you to consider and find out ways by which you can give a new light to the people, so that enthusiasm may be created in the minds of the people that at least Government is sincere and earnest in establishing socialism in the country.

Sir that is all that I wanted to say.

The Minister of Finance (Shri T. T. Krishnamachari): Mr. Deputy-Speaker, Sir, I cannot say that it is easy for me to deal with all the matters that have been raised by hon, Members in the course of this debate. As the Bill has been called a Finance Bill, naturally hon. Members have a right in dealing with subjects not particularly related to the Bill itself but with matters of general administration. I can have no quarrel with it.

I also realise that a measure of this nature at a time when you don't normally expect it, does raise a certain amount of resistance. Normally a budget is a routine, and the routine aspect of it is accepted, and then people start looking into the particular provisions of the budget. But this is something which is outside the normal routine; and maybe, that has caused some misgivings in the minds of certain hon. Members who generally support government measures.

As I said, it is difficult for me to deal with the wide variety of subjects that have been raised—about prices, about administration of the States, about various irrigation projects, about the Plan, and a host of other things besides.

Also, there were some references made to me personally. I was told. And looking into the report of the speeches I find that one hon. Member is supposed to have placed on the Table of the House some document. I would like to have the benefit of seeing it so that if I can possibly afford a reply. I could.

Mr. Deputy-Speaker: Has any document been placed on the Table?

Shri T, T. Krishnamachari: It referred to me personally, which is really of no consequence. Of course, if I had made mistakes, naturally...

Mr. Deputy-Speaker: I find no document has been placed on the Table of the House.

Shri T. T. Krishnamachari: This is mentioned by an hon. Member.

Mr. Deputy-Speaker: He only referred to that; he has not placed it on the Table.

Shri T. T. Krishnamachari: Anyway, it does not matter; if he has not placed it on the Table, it does not matter. There are, of course, personal references made to me, to which I would like to refer at the end because I do not want to spoil the atmosphere for my replies by referring

to my own personal matters which really are of no consequence so far a the House is concerned. I could, if the House is in a mood to be entertained, tell them my life-history. It may be that one or two hon. Members know about it. But quite a lot of it is not known. I could tell them my life-history if it would be interesting to them.

Shri Daji (Indore): Why does my hon, friend not make a move?

Shri T. T. Krishnamachari: I coming to it. I am hoping that when I lose my job, and if I live thereafter, which seems unlikely in order to make a living I should write my memoirs, and somebody would publish them not here in this country but elsewhere perhaps. But before going to that aspect of it, I would like to refer to one matter to which my hon, friend Shri K. N. Pande and Shrimati Tarkeshwari Sinha had referred. I am sorry I wa not here when my hon, friend Shrimati Tarkeshwari Sinha spoke. She is a person of great talent and considerable knowledge of the intricacies of the financial mechanism that controls this country. She was also the chairman of the National Savings Organisation. She complained about the new scheme of certificates being taxable. It is not as if, as my hon, friend has mentioned, that there har been any going back on any certificate that has been issued as a non-taxable certificate, and the levving of a tax on it. That is not right. The certificates that are non-taxable are not taxable. and they still continue to be so. People can buy those non-taxable certificates. But in view of the fact that current rates of interest are high, we had to raise the rate of interest. If I had raised the rate of interest for the non-taxable certificates, the advantage that is being taken of those certificates by certain sections of the public who pay very high rates of taxation will Continue to be taken. So the idea was that those who wanted to take advantage of these non-taxable certificates for investment of large amounts in their

## [Shri T. T. Krishnamachari]

own names and in other people's names should not get the benefit of the higher rates of interest. So, the rates of interest were raised in such a manner as would be profitable for people who did not pay a high rate of tax. It was carefully worked out. If the rate of interest is 51 per cent., as it is in the scale quite a number of people who probably have an income of somewhere about Rs. 25,000 will find it attractive enough to invest in it and even accept a tax liability. So, it is neither a fraud on the public nor a going back upon any promises that had been given in the past.

Shri Daji referred to some case involving some customs offence, which had been adjudicated upon. Incidentally he had paid me a compliment which I do not deserve because I had done nothing about It is wrong for people to think that Government interfere in these matters either for or against a party, because any party whoever it is, must be treated fairly. The officer who did conduct the proceedings is competent enough to take his decision, and he has made a decision; if hon. Members approve of it, it is all right; it may be that somebody does not approve of it; anyhow, the party affected has a right of appeal to the board. But these are matters in which the ultimate decision depends upon the authorities who handle the matter and as I have said, I have no influence either way, either to mitigate the punishment or ensure acquittal or to increase it. If my hon, friend feels that Government is fair, well, so far so good.

My hon. friend also mentioned about concessions to industries. So did my hon. friend from Goa. The position of Government which believes in, at any rate follows, a policy of encouraging a mixed economy is extremely difficult. Inevitably they fall between two stools. As regards mixed economy, again, I do not know what the mixture is, but ultimately per-

haps, a mixture which is half and half would be a good thing. But in following a mixed economy , we offend people who are in charge of industries, dynasties which them and the other investors who get money from them. At the same time. there are people who feel that there is concentration of wealth, there is misuse of money power and Government are not doing what they ough to do. In fact, in human nature, acquisitive tendency is a thing which remains all the time. Short of a io ciety in which the State owns everything, all that one can do in order to make the distribution of wealth and, therefore, power even, is to continuously keep on chopping off the tall poppies which are no good, which do not grow and which do not serve any purpose, so far as the economy of the country is concerned, and that where come the estate, duty, the gifts tax and so on,

One hon: friend complained about my expenditure tax. In fact, it is my regret, a regret which I think could be remedied before long that the expenditure tax is not taken seriously. We have not yet got the mechanism for making the tax sufficiently active. While I may not go as for as Professor Kaldor does-it may be that if somebody like the single-tax George comes into being, he might say, let us have only the expenditure tax and nothing else-I feel that spending money which ought to go into savings. and, therefore, for building up the economy, is a thing which has to be restricted considerably. I had a brochure from a friend the other day-and he wanted to see me thereafter-on how to evolve a taxless society. I had to tell him that being sixty-five years old, the evolution of something new was not in my sphere, and he had to preach, therefore, to the younger people, if he wanted a taxless society.

But, coming back to the expenditure tax, I would say that theoretically it would be a very good tax and the only tax that needs to be enforced if we could possibly do it. But I think that before the year passes, the mechanism for the purpose of implementing the expenditure tax would be properly forged.

Of course, I made a mistake on a previous occasion in 1957 by making the expenditure tax very severe; tha. would have been all right if that was the only tax. I have learnt, and now the tax is at the moment 15 per cent. If it is effectively implemented, that is the way in which we can stop this conspicuous spending. When people celebrate a big marriage, they spend a good deal on it; in fact, any marriage that is celebrated probably costs Rs. 15,000 to Rs. 20,000. 1 know that middle clas people get ruined about it. I know even in the days when things were not very costly, when I had the responsibility of getting six nieces married one after the other, very nearly I had to give all my spare cash. People do spend a lot of money. and any man who performs a marriage and spend a lot will have to pay expenditure tax during that year.

Coming back to the points raised by Shri Daji and Shri Alvares. I would submit that functioning as we do under certain circumstances, and under a philosophy which allows private enterprise to function, all that we can do is what we are doing now, but at the same time to take more vigorous steps to see that monopolies which are dynastic and which have great power both economic and political are kept curbed.

I personally feel that there is a lot to be done. But there is no single solution to the problem. My friend, Shri K. D. Malaviya, who gave a qualified approval to my proposals, also mentioned that I shall never reach destiny, which we all want to reach, the point of destiny if I did not nationalise banks. I do not know if it would be a good thing for me to do it straightway. If I want banking to be very largely under what you might

call public control, the expansion of the State Bank is a possibility. I do not say it should be ruled out; I do not say that the nationalisation of banks or greater control over banks should be ruled out. But we have a weapon at the moment in our hands which is capable of a considerable amount of expansion. I am glad to say that that instrument, which did not show signs of promise, is showing up better now. We are having a number of young men who are running the institution and running it better.

That is where I come to the point raised by any friend, Shri Pandey, about credit to agriculturists in ways other than what is being done at the moment, that is, through the co-operative sector. We are really thinking in terms of a village bank or rather a bank amongst group of villages manned by a single person who will get to know the people of the area and will serve them and would, incidentally, also be a focal point for gathering savings.

I got an invitation this morning for a bank of that nature being opened in the Shimoga district in Mysore. I hear another branch of the State Bank of that category is being opened in Rajasthan. If the experiment succeeds, after six months. I think it will be the way to get nearer the people and to serve them. The State Bank and its subsidiaries might undertake this work.

Shri Kamalnayan Bajaj: Will they be subsidised?

Shri T. T. Krishnamachari: To an extent, expenses of such character are subsidised. But the bank itself will not be, because it will lend money and get a return

Shri Kamalnayan Bajaj: Will the same facilities he afforded to private banks?

Shri T. T. Krishnamachari: There is nothing to prevent private banks from going and opening branches in

# [Shri T. T. Krishnamachari]

villages. I am sure if they do, they will collect money. I hear that a bank of which the hon. Member is chairman, opened a branch somewhere in UP, near Aligarh, and after six months, they gathered about Rs. 40 lakhs of deposits. I think the hon. Member can use the instrument that is in his power to go down the villages and undertake this task of serving the people.

I would like to tell my hon. friend, Shri Malaviya, that socialism, ag we call it, has differerent connotations. But broadly, it is one thing, that is, a society in which every man feels he has a share and he is a part, where talent is encouraged, where opportunities are available and where nebody who wants to work really is denied it. It is not going to be built in a day. It wants hard work.

The trouble about us is this, that we want a number of things without the necessary discipline. There are two ways to build this economy, if I may be permitted to dilate on it. One is following the example of some of the East European and Asian countries. having a totali arian controlled economy. The alternative to it is a cooperative economy in which enlightened self-interest means everbody disciplined, and socialism means that. It is going to take a lot more time. This generation perhaps may not see it: 'he next generation might. In fact. with our tax system, imperfect as it is. I think it will help to a considerable extent in levelling down, while at the same time the economy will help people to level up.

Having said that for Shri Daji, Shri Alvares and Shri Malaviya. I would like to deal with this question Prices, at any rate. prices are the hughear of high prices any Finance Minister, In fact. Finance were steady. prices a Minister's task would be easier. He could know where he could get his savings, where he could get the money for development purposes, what he could encourage and what he could not. But unfortunately, while the Finance Minister at the Centre has undoubtedly a responsibility for the wellbeing of the economy, he has not got the power. The defect is not, if I may be pardoned for saying so, personal; may be another Finance Minister may be here tomorrow, but he will be in the same position. It is s.ructural.

In fact, when we speak about agricultural prices, hon, Members rightly get excited and angry when we find prices are rising and food not being available. But essentially the which can control prices to some extant, happens to be the Stafes, and we have 16 States. Naturally, the Chief Minister of a State has got to have his ear to the ground; he cannot have his ear connected to a telephone from Delhi. If he does that, he would not be there long; he has to have his car to the ground. That is where we find the apparent differences that occur and are publicised, one Minister wanting a zone, another Minister not wanting it. If you take away a zone, the producing States will suffer, because the pressure pockets would certainly attract all the foodgrains. If you do not take away the zone, the pressure pockets suffer a little more, unless you import foodgrains or procure them.

In fact, I envy anybody who is a Food and Agriculture Minister. I do not envy those two very good people about whom Shri Masani mentioned in the discussion a few days back, because my late lamented friend, Rafi, was born under an extremely lucky star. Whatever he did, went right. Of course, he used to take a lot of pride in the fact that he did gamble and the gamble always came off. In 1953, he decontrolled—and we had two very good vers. 1954 and 1955. He is not alive, unfortunately. I wish he were.

Shri Kamainayan Bajaj: Things would have been better if he were alive.

Shri T. T. Krishnamachari: It would have been better if many people now dead were alive, and many people who are alive were not alive. It is not in our hands because, for one thing, even astrologers cannot tell that. Astrology itself says—never predict a man's death. May be a clairvoyant might, but astrologers don't.

Shri R. S. Pandey: I am told Haveli Ram predicts well (Interruptions).

Shri T. T. Krishnamachari: I have never heard anybody predicting my death.

An hon. Member: They have predicted higher position for you.

Shri T. T. Krishnamachari: Therefore, the position of the Food Minister here at the Centre, without adequate powers, without any control over production, who can only do one thing, import food, is very difficult. When we speak of overall responsibility for the economy, when we speak about prices, let me frankly tell you what is the Finance Minister's responsibility for the prices. When prices have risen, what could the Finance Minister do? If he had money, be could import, import not in small quantities, but import in very large quantities. If we want the price of wheat to come down, we should import 25 million tonnes. Prices wheat, rice, of everything, will come down. But we cannot do that. It is not available. He can only sub-If he wants side to some extent. a regimented economy where who**m**le largely in trade is hands of the Government, even that ' is resisted. The only thing that he can do is to control the monetary system in an ineffective way because the monetary system today does not cover the operation of money structure. There is a lot of money outside the banking circle. I am not saying that I have no responsibility, but when we talk about prices when we talk about prices in Delhi, we are speaking about a thing which is far away from where it operates, without any control over the men and material that contribute toward; a price rise.

15 hrs.

I get all the trouble, the headaches, because our prices rise, because a price means that I have to give increased dearness allowance, a price rise means that I have to pay more money for many of these public sector projects and public utility undertakings, a price rise means that our budget figure grows. But I would like to deal only with one narrow aspect of price rise, whether this budget would increase prices.

I do not want to claim that I am a wizard. I am not I am a common man with I suppose a common man's common sense and nothing more. I have no illusions. I cannot do any day-dreaming at this time of my life. All that I can do is probably doze during the day and nothing else. But the fact is that I have a sense of resposibility as the Finance Minister of this country and a member of this party. I am not going to go and cut my nose to spite my face, and put my party in a difficult predicament. In fact, what I have tried to do in this budget, where there are certain imperatives attached to it, not the one that Shri Daji thought of, is to see as far as possible that it does not touch the people. Of course, hon, friend Shri K. N. Pande somebody said that bus rates rise. Again you must not forget the fact that all the refineries in this country are not supplied with from our own oil wells. It is bought with hard cash and hard currencies. and that is what is now scarce. If people decide that because of the rise in the cost of petrol, if they were using their car, say, for 20 miles. they will reduce it to ten miles, it is a good thing. Even if I do not get the revenue a curtailment in petrol consumption would mean a saving of foreign exchange for other good pur[Shri T. T. Krishnamachari]

**29**91

poses. So with diesel oil. If incidentally it costs a little more, taxi rates go up by two annas a mile and bus rates by one paisa per trip . . .

Shri Bade (Khargne): As soon as your Bill was introduced all the shares in the market have gone down, and the price of things has gone up.

Shri T. T. Krishnamachari: Then I think we should have no budget. If every time you have a budget the dealers in the market raise their price, we should have no budget. I think that would be a good thing. but they raise their prices unconecionably for any reason whatever. In fact, I may tell the hon. Member that when we changed over to the decimal system, all the changes were for the benefit of some middle When there is a flood, prices go up, but when the flood disapprears and normal conditions return prices do not go down, merely because they think that they can what the traffic will bear, not because of my budget. Therefore, I am coming to the very narrow point . . .

Shri K. N. Tiwary: Diesel oil is used for agricultural purposes. Are you thinking of reducing its price?

Shri T. T. Krishnamachari: True, for agricultural purposes I must provide some diesel oil, I must import something if tractors are going to work. That is why I thought I could give some subsidy in regard to engines using diesel oil. Besides the diesel oil used for agricultural purposes happens to be light diesel oil on which we have reduced the duty substantially.

Shri K. N. Tiwary: They cannot use it.

Shri T. T. Krishnamachari: There I think that my hon, friend is wrong. They can use light diesel oil.

Shri K. N. Tiwary: No. The diesel that is used by buses is the diesel that is used for agricultural purposes.

2992

Shri T. T. Krishnamachari: We have light diesel oil and supply is available in the country. Even in Barauni the offtake of light diesel oil is small. and that is why we substantially reduced, by about Hs. 120, the price of light diesel oil.

Shrimati Tarkeshwari Sinha (Barh): But it is not usually available. When the diesel pumps are there, nobody knows if they are light diesel oil pumps or not, and the farmer has to pay the price.

Shri T. T. Krishnamachari: We will ensure hereafter that diesel oil pumps do indicate it, and give wide publicity that light diesel oil prices are very much cheaper. But I can tell 'he hon, Member that the man who buys is not such a fool. He knows. The whole trouble about us city-bred people is that we think that the villager is ignorant, but I am afraid he is not. He is quite knowledgeable. He is perhaps even more knowledgeable than some of us who try to ordain things for him. He is extremely knowledgeable.

Then there is the question of percentage of rises. It is said that iron and steel prices will go up. Yes. they will. The area of increase will be, maximum about 3 to 4 per cent for the various types. In the case copper, it will be 4 to 5 per cent. If the hon. Member permit me, or rather if the House permits me, it is my intention to give some kind of relief to the industries which produce the end-product using copper, so that we can perhaps offset the increase in this. Something like that could be done. The matter is being investigated. But hon. Members also know that the price of steel, which is affected, and the price of copper in the market are much higher than, considerably higher than the landed cost.

Hon. Members made a reference to economy in expenditure. I would like

to tell them that one of the things that we have been discussing with the various State Governments, in order to find resources for the Fourth Plan, is to find out how we can economise in expenditure. It is not quite so easy because these instruments of Government, particularly the spending instruments, are set. I have been trying very hard to get my colleagues in the various departments to reduce expenditure. In fact, I think there is room for a reduction of expenditure of at least 10 per cent, because, while on hand your developmental the one needs increase your staff in certain directions, unless, to counter-balance it, somebody looks into that area where it is no longer necessary to keep a big staff, I am afraid our expenditure will go up. I can tell hon. Members that I am applying my mind to it, but, again, as I said the other day, a Finance-Minister draws his power in regard to expenditure from the House, and by the insistence of hon. Members, matter which section they are from, if they are economy-conscious, the Finance Minister gets his power from them. He does not get it exactly from his colleagues in Government because every colleague would like his department to sort of go up; it is somebody who is outside who can help. Infact, on this question of resources for the Fourth Plan, one of the items that I am thinking of, and I have carried the Deputy Chairman of the Planning Commission with me, is to economise. Even the other day in Bangalore we were urging the State Governments. Of course, their offers are small. 4 to 5 per cent, it could be much more. We can economise considerably buildings. In fact, we have really brought down the standards of public buildings, brought down the area, and even there there is resistance. After all, in spite of the talk of socialism, we are conscious of these gradations, artificial gradations, in society. How can a person who is a Deputy Secretary live in a house which has 700 sq. feet? Of course if a deputy secretary retires, he goes home and he will have to live only with 700 sq. feet; it is very difficult to buy a house in this country.

That kind of thing happens and an attempt is being made very seriously. There are certain areas where economy is difficult. For instance, health, education, employment, though in certain directions, we may economise for the time being but it may not be accepted. I do not mind telling the House that I was against going on increasing the area of university education. Some-body might think that I am illiberal that I am philistine or uneducated; perhaps I am. If we go on adding more colleges without providing employment for those people who come out and they are not fit for any employment what happens? They are not technically frained. One of the things on which the House could initiate or even ask for a discussion for a couple of days, these experts in management who sit opposite, is the question of manpower utilisation and to plan the other end, what is the man power that we can utilise, how much more we can utilise; cannot we train them that way and so on. fact when I was in Japan last year, I heard that every boy and girl coming out of school was booked.

Shri D. C. Sharma (Gurdaspur):
. . .booked for marriage?

Shri T. T. Krishnamachari: Those people are not quite so matrimonial-minded as we are; they are booked for a job. I think they marry late now-adays. Some job is ready for him. I am perhaps a philistine; but the question of education has got to be viewed from the point of view of manpower utilisation.

The hon. Member Mr. Daji said about direct and indirect tax ratio. I personally would like a very high collection from direct taxes. I do not believe that the high collection of that direct tax should come from high rates. In fact we are trying to make the base bigger and rope in every year more and more assessees. In fact I do hope that the present rates of direct taxation will be maintained and perhaps even diminished because if you can get all the taxes that is due to the State, even

[Shri T. T. Krishnamachari] when the peak is about fifty per cent, it would be a very much larger amount of taxation. This idea of direct and indirect taxes is a matter not so much of Government's will but a matter of the state of the economy. If the cconomy is prosperous and more people are earning money, the direct taxes go up and you can reduce the indirect taxes.

I am very grateful to some hon. Members on my side like Shrimati Mukerjee, Shrimati Renuka Ray and Mr. Heda and a number of other people who gave me what you mav call discriminating support. I have had to explain the reason, rationale for this measure twice, once in my speech the other day and again while introducing the Bill.

It is wrong for somebody to say that the World Bank has sent its dictum. No. In fact if you go to the IMF for money, naturally they ask something about the state of your economy. The World Bank has not sent any report to me. Their annual report comes sometimes, but not yet to me. I can also tell you that the self-respect of this country is as dear to the members of my Party, to the Government and to me as to anybody else in this country. I would rather that this country remains poor and not develop take dictation from anybody. The advice given to us by persons who do not know the circumstances in which we live is also not a quite good advice. I may be unfit and I may have but rightly be removed I have been wrongly I am here. chosen by some people for being here and I am the physician here at the moment and I must know my patients. I am not going to ask somebody else from somewhere else how to treat my patient. We do not get radio telephone advice for treating diseases and defects in India. there is no point in saying that something happened in some other country and that should happen here. Maybe, it is a guideline but it would not apply to this country. This country is a big country, a very big country. People in this country are highly individualistic and in spite of centuries of foreign domination, we have preserved our spirit. They could not be broken. People in this country do respond to persuasion.

The most exciting experience that I have had in recent times, Mr. Deputy-Speaker, was when I went to your state last week. I did not have it in Bangalore in that huge mausoleum but when I went out for half a day. People speak about community projects and their defects, the wrong way in which they say things are done. I went to Mandya and I spent five hours there talking to farmers and various other people, seeing how the co-operative system works, seeing the differences between an ordinary rice mill, a rice mill made by Mr. Dandekar-not this Dandeker, he does not make rice mills-and the Japanese rice mill. I think that education is worth going all the way. We saw the developments there. May I tell the House an incident, even if I may be taking the time of the House, when I went to a farm. There was a well, a new well dug. It was a four-acre farm. The land was not very good. not very fertile. But the sugarcane crop was reasonably good. We asked him "how much sugarcane" and he replied "1.25 acres." "How much do will get?" "Someyou think you where about fifty tonnes," was his "Where do you sell it?" He rereply. plied: "That is my trouble; I am not within the mill range and therefore, I have to sell it for gur and if I am in the mill range I would wait for thirteen months; but now I cut it in eleven months". I asked: "why is it?" replied: "we do not get money; get it in one year; I could spend Rs. 100 more on fertilisers and crease the tonnage by another tonnes if I am supplying to a mill because my cane is good and I get a good price. Somebody there said: "we have been asking for a co-operative mill and we have not got it." I told him: "look, for a co-operative mill, you normally pay Rs. 10 lakhs and

the Government pays Rs. 130 lakhs; it is very unfair; if you raise your bit, I will plead with the authorities to get you a co-operative mill." They said: "what about Rs. 20 lakhs?" I said: "it is no use: if you could get Rs. 50 lakhs, it can be done; I will get Rs. 90 lakhs." The line may be high. After ten minutes, they came to me and said: "if you give us a little more than a year, we will give you Rs. 50 lakhs." They were peasants, not very rich people; no capitalist was there. When I told them that I would try my best to get them a mill, they were pleased about it. was a man; he had a well; he had water; he was producing cane; he knew the type of cane, he knew even the sucrose content and he also knew how to utilise the fertiliser. It is not a villager who has to be taught about the use of fertiliser. The experiment of Mandya was good. I told the food Minister later on: here is a proposition; in the Fourth Plan, let us multiply take Mandyas: those to areas where there is irrigation potential, where there is underground water and let us try to multiply these areas. Therefore, it is no use saying that all our attempts are a failure. Maybe, we find a separate administration in the community projects; you see the block development officer going in a jeep. I have seen it myself when I was away for four years; I am sorry to have come back much to the chagrin of my opposite. I have seen tehsildars having jurisdiction over forty square miles walking whereas the block development officer, who was a new man and who had been promoted because of some kind of influence, going about in a jeep. It is no doubt true that abuses are there. But this experiment has shown a great potential for development. When they lalk about the Plan, somebody says: "What is this agricultura; plan? Ιt is the same percentage; double the pian; the percentage is the same." But it is not a plan that is set for agriculture alone; it is also for power and irrigation and so on. My friend Dr. Rao said somewhere that it may amount to Rs. 2,500 crores, Supposing we do succeed, we have the money, and we are able to spend it; that will then raise the resources in general. If a man produces sugarcane in 13 months and that becomes sugar, the bagasse is used and the alcohol is sold he produces more money and he can invest a little more somewhere else. So, once you are on the right lines, you are in the self-generating economy, and therefore, the percentages do not matter.

As I said, the difficulty of sitting at the Centre is one thing. You have to know how the responses are, and how they come. Secondly you have act within the frame-work of a federal set-up; it is also not right to say that other things are not wanted. Of course machinery is wanted. My hon. friend objected to my keeping the lower duty of 15 per cent on agricultural implements. I know in the co-operative society in Mandya--it is a huge society-they have seven to eight godowns and two rice mills and an agricultural implements making factory. They are making implements to some other implements, for instance, power tillers. The tractors come from Russia; they are so much in demand and have got to be imported. If we reach the time when we have enough material in the country for making these things, I quite prepared-if I am here-to raise the duty to 35 per cent.

Finally, I come to the question of raising the duty on machinery. It is really the thing that matters. is a thing which I have been considering for a number of years. Somebody mentioned about spare capacity in the country. There is undoubtedly a large spare capacity in the country. There is talent. This has to be used; this has to be encouraged. I do not mind telling the House that couple of months back a producer of electrical goods, with a foreign collaborator, came to me and said: "There is a tender for transmission equipment of a crore of rupees, for which a credit is given by the IDA. The IDA wants global tenders." He said, "I am outpriced by 20 per cent,

[Shri T. T. Krishnamachari]

because the other people quote 20 per cent lower." I said-and my was on the right lines-that this man would be able to quote and get the tender in India. So, I have given the greatest amount of thought to this matter. Though I am not an industrialist in that sense,-nor am I very clever man-I have some familiarity with industry, having been the Minister for Commerce and Industry for four and a half years at a time when industry grew, and curiously enough,—I had this enviable position,-some of the industrialists occasionally put in a good word for me; perhaps they might be very unpopular with some of my friends opposite. I was supposed to be a capitalist stooge. But this is a matter in which I and my officers and members this Government have thought considerably. It is after a great deal of deliberation-the other conditions and other necessities are there-that we felt that we should raise the duties.

One or two words more and I would like to have done with this. Some references have been made to me personally. At this stage in my life, I do not want any favours from anybody. I know that some circulars are constantly circulating outside the House.

An hon. Member: Do not bother about them.

Shri T. T. Krishnamachari: Well. it is true, but it does. One hon. Member here, opposite, said something about my having told a lie. Let me tell the hon. Member that whatever I say is the truth. In fact, no hon. Member can find,—no matter what document is pilfered from where—that what I say is wrong. I did tell my friend Shri Asoke Sen that I had given up active association with business in 1942. I did not say that I had no indirect interest.

I would like to take two more minutes to tell the House that my nucleus came from my father, and therefore my sons are Members of a joint family. I cannot take away their rights. When I left my business, naturally my business went to my sons; in 1942 when I decided to leave my business, I had two minor sons; they did not have a mother who should have been their natural guardian, and so their father was the natural guardian. The youngest son became a major on April 24, 1947, and that ended by responsibilities.

My hon, friend opposite caught hold of a letter, a photostat letter. somebody writing to some firm, with which he is not connected--and I do not suppose anybody else is connected-but it shows that somebody here, round about Delhi and probably in other parts of India, was interested in taking out letters, getting photostat copies of them and distributing them to hon. Members Parliament. of In letter, I am told-he said that-there is a reference—in 1955, of Mr. T. T. Krishnamachari having said, put up money for a plant." Certainly in 1955. I was as far away from finance as we are from the Pole. It is quite possible that somebody who runs a firm with that name is identified with that name. But the hon. Member must exercise some intelligence in this matter: that a man who has been a Minister since 1952 would not do any such thing. In fact. I have no money to buy a plant. I had no money of my own to buy a plant. So, this kind of thing on, and it is being trotted out and it makes our position very unenviable. Therefore, I ask for the pardon of this House in becoming autobiographical, when I merely want to tell the hon. House that a man whom this Party has chosen to be the Finance Minister would certainly do nothing to detract from the great traditions of this party. Ir fact, on the last occasion, when I went away, much to the pleasure of my hon. friends opposite, I went away not because

had anything to do with what happened but I thought that the great traditions of this party must be maintained, and I can tell you that if I were to go back again three times for that purpose I shall do so.

Mr. Deputy-Speaker: There is the amendment of Shri Yashpal Singh. Does he wish to press it?

Shri Yashpal Singh (Kuirana): Yes, I press it.

Mr. Deputy-Speaker: The question is:

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 15th October, 1965."

The motion was negatived.

Mr. Deputy-Speaker: Shrl Banerjee's amendment is barred.

Shri S. M. Banerjee (Kanpur): Why barred?

Mr. Deputy-Speaker: It is a motion for circulation, and the motion by Shri Yashpal Singh has just been thrown out. The question is:

"That the Bill further to amend certain laws relating to direct taxes. to provide for voluntary disclosure of income, to increase or modify duties of customs on certain goods imported into India and to increase or modify and to impose duties of excise on certain goods produced or manufactured in India, be taken into consideration."

The motion was adopted.

Mr. Deputy-Speaker: Now we shall take up clause-by-clause consideration of the Bill. For clause 2, there is no amendment. The question is:

"That clause 2 stand part of the Bill."
"The motion true agapted. Clause 2 was added to the Bill.

Clause 3—( Amendment of section

Shri N. Dandeker (Gonda): I have amendment No. 5. I move:

Page 2, for lines 6 to 20, substitute—

"(ii) under any scheme of any other employer:

Provided that the commuted value of such pension is determined having regard to the age of the recipient, the state of his health, the rate of interest and officially recognised tables of mortality;";" (5)

Before I speak on the amendment, there is a slight printing error there. My amendment refers not to lines 6 to 20, but to lines 7 to 20, at page 2. The amendment is to the effect that the present lines 7 to 20 should be deleted and be substituted by the words which are there in the amendment.

The whole of this sub-clause of clause 3 is concerned with removing a doubt about the exemption from tax of the commuted value of pension. It is quite right that doubts should be removed. The explanatory memorandum says that "the commuted value of pension received by an employee has so been treated as not liable to tax as it was considered to be of the nature of a capital receipt." However, a view had been taken which threw some doubt on it. This doubt has to be removed. My objection which necessitates this amendment is not to the principle that there should be exemption from tax in respect of the commuted value of pension, but the strange proposal that although, previously the entire commuted value of pension received by an employee from any commutation scheme of any other employer, an employer other than the government, was in fact wholly free of tax, this amendment

<sup>\*</sup>Moved with the recommendation of the President.

### [Shri N. Dandeker]

3003

(which is designed expressly to remove doubts) now limits the extent of exemption of this commuted value of pension from tax. This is a contradiction in terms. The main object of this particular sub-clause was to remove a doubt about exemption from tax of the commuted value of pension which exemption was always in favour of the employees. no reason why in attempting to remove the doubt, the extent of the tax exemption should be whittled down by item (ii) in clause 3 (a). My amendment would merely have the effect of restoring the position as it was before any doubt arose as to the exemption from tax of the commuted value of pension.

Shri T. T. Krishnamachari: The original clause in the Bill seeks to give a concession in regard to the commuted value of pension. My hon. friend wants to extend it, so that it can apply to pensions from the private sector, where it is quite possible by arrangement to have a much larger pension, then commute it then get away from the tax. I am not prepared to extend the scope of the concession beyond what is contemplated in the clause.

Mr. Deputy-Speaker: I shall now put the amendment to the vote of the House.

Amendment No. 5 was put and negatived.

Mr. Deputy-Speaker: The question is:

"That clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Clauses 4 and 5 were added to the Bill.

Mr. Deputy-Speaker: Dr. Singhvi's amendment No. 6 seeking to introduce a new clause 5A is beyond the 2cope of the Bill.

Dr. L. M. Singhvi; No. Sir; amendment is not beyond the scope of the rules of this House. been customary to be permitted to insert new clauses in a Bill which is under consideration, I would request you to consider this particularly in the context of rule 83. I believe that objection is sought to be raised to this amendment on the ground that rule 80 would not permit it, since this is not supposedly relevant to the subject-matter of the clause to which it relates. Rule 83 which regulates insertion of new clauses says that the Speaker shall have power to select the new clauses or amendments to beproposed. This new clause has been so proposed.

However, since this matter is coming up in a Private Member's which I introduced in this House on the 17th of this month, I would crave leave to withdraw this amendment at this stage, while emphasising great importance I attach this amendment for the preservation and maintenance of the mining industry in the various States of India. I submit that on this you may not pleased to rule that it is not admissible, because that would really lead to a great abridgement of the rights of the House.

Mr. Deputy-Speaker: I am sorry I cannot agree with you. Rule 80 (i) says:

"An amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates."

Further, there is a ruling that "an amendment seeking to introduce unrelated matters is outside the scope of the Bill. In the case of an amending Bill, the amendments to sections of principal Acts which are not covered by the Bill are inadmissible".

Dr. L. M. Singhvi: I submit that a similar amendment was admitted when the first Finance Bill was introduced this year. Secondly, this ruling which has been cited would not cover this, because this is very relevant to the provisions of the Bill.

Mr. Deputy-Speaker: You seek to amend section 23 of the Income-tax Act, which is not being amended by this Act.

Dr. L. M. Singhvi: Provision after provision of the Finance (No. 2) Bill is seeking to amend the Income-tar Act...

Mr. Deputy-Speaker: The question is:

"That clauses 6 to 8 stand part of the Bill."

The motion was adopted.

Clauses 6 to 8 were added to the Bill.

Clause 9— (Amendment of section 88).

Shri N. Dandeker: Sir, I oppose the whole of this clause. It embodies such an astonishing proposition. Section 88 of the Income-tax Act is concerned with certain exemptions in regard to contributions of a charitable nature and so forth. What is now sought to be done by clause 8(a) is to insert a sub-section to this effect:

"In this section "charitable purpose" does not include any purpose the whole or substantially the whole of which is of a religious nature."

The rest of this clause is consequential. This is really a most astonishing proposition that we are being asked to accept, namely that because this country is a secular State therefore, religious purpose is not a charitable purpose.

Throughout all these years, "charitable purpose" has always included religious purposes, provided they were public purposes. That is to say, private charitable purpose as well as private religious purpose were necessarily excluded. But it was never in doubt that so long as the purpose was a public religious purpose, that

was included within the general wider concept of a public charitable purpose. We are now being asked to accept a most extraordinary proposition. Ours is a country which deeply believes in religions and which prides itself that it has more spiritual values than materialistic values. While our State, quite properly, does not distinguish between one religion and another and treats them all alike, we are not, nevertheless, claiming ever to be an irreligious State or considering religion as some practice to be frowned upon. But this particular clause violates the spirit of our Constitution, the nature and character of our people, the nature and character of our history, by suggesting blatantly that a purpose which is wholly or substantially of a religious nature shall not be regarded as a purpose of a charitable nature. I think this is monstrous. There must be a limit to the extent to which we can go on, year after year, passing amendments to the Income-tax Act, whereby it seems to be implied almost as if it is against public morals for anybody to be doing anything at all that has the slightest flavour of religion. If for instance, my Parsi friends were to start, as they have already done in the past, excellent hospitals and other charatable institutions, the primary object of which is to assist the Parsis, any donation to such an institution and the income of such an institution is not today exempt from tax. And so it goes on, on and on until we have now this final onslaught on the one thing that we need in this country, a certain regard for religion, a certain regard for morality, a certain upliftment of the public and private moral standards in this country. This seems to be the hallmark of scant respect we wish to give to religion by declaring that even if it is a public religious purpose it is not to be regarded as a charitable purpose. I move that this clause be struck right down out of this Bill.

Dr. L. M. Singhvi: I would strongly support what has been stated by [Dr. L. M. Singhvi]

Shri Dandeker. I think by this particular clause what is being sought to be done is quitely and inconspicuously to effect very substantial and far-reaching erosion into the rights of our people in the very meaning of 'charitable purpose' which has always included public religious purposes. If this clause is permitted to be passed, as proposed by the Finance Minister, I think it would have a highly destructive effect on the very fabric of our society and on the charitable purposes, which include public religious purposes also. I think that as the clause is before us now, the House must express itself rather strongly and categorically that the acceptance of this provision is inconsistent with the accepted position in law and the traditions which we have always espoused. If it is being done now in the name of secularism then, I am afraid, it is secularism running amuck. I would strongly support the proposal of Shri Dandeker and i would request the hon Minister to reconsider this clause in particular.

श्री बड़े: माननीय उपाध्यक्ष महोदय, मैं वित्त मंत्री जी से विनती करूंगा कि वह इस क्लाज के बारे में एक दक्षा और विचार करें। मैं समझता हूं कि भारत में हर एक व्यक्ति धर्म को मुख्य स्थान देता है और यह धर्म के नाम पर दान भी देता है। उसी दान से बहुत सी णिक्षण गंस्थायें चल रही हैं, द्याखाने चल रहे हैं।

इस में लिखा हुमा है : 'वैरिटेवल परपज' डज नाट इम्बलूड एनी परपज दि होल आर सब्स्टेंगली होल आफ बिब्लव इज आफ ए रिलिजस नेचर।" यह समझ में नहीं आता कि मंत्री महोदय के मन में क्या है। आख़िर "रिलिजस नेचर" से उन का मतलब क्या है? क्या शिक्षण संस्था चलाना रिलिजस नहीं है? हमारे यहाँ तो शिक्षा देना, अस्पताल खोलना, जनता की सेवा करना, इन सब को धार्मिक समझा जाता है। एक माननीय सदस्य : टैक्स लगाना ?

श्री बड़े : हम टैक्स लगा कर जनता की जान लेने को रिलिजस नहीं समझते हैं। हम टैक्स लगा कर जनता को जिन्दा रखने को रिलिजस समझते हैं।

प्राज तक रिलिजस संस्थायें टैंबम में छोड़ी जाती थी। लेकिन किसी इनकम टैंब्स प्राफिसर के दिमाग में प्रा गया कि किसी रिलिजस संस्था को टैंब्स करना चाहिए, क्योंकि यह चैरिटेबल संस्था नहीं है। जब वह मामला हाई कोर्ट में गया, तो हाई कोर्ट ने फ़ैंगला दिया कि रिलिजस संस्था इस में प्राती है—चेरिटेबल परपज मीन्ज रिलिजस परपज। बिल मंत्री जी ने सोचा कि मैं सेकुनर हं—मैं हिन्दू तो हं, लेकिन मैं सेकुलर हं.— इसलिए उन्होंने श्रपने सेकुलरिजम का ढंढोरा पीटने के लिए यह बलाज जोड़ दी।

"मैन" की एक डेफिनोशन यह दी जाती है, "ए मैन इज देट एनिमल व्हिच इज नाट एनिमल ।" उसी तरह इस बिल में कहा गया कि "चेरिटेबल" वह है, जो "रिलिजस" नहीं है । मैं समझता हूं कि "चेरिटेबल" ग्रीर "रिस्जिनस" में फर्क करना ठीक नहीं है ।

इस क्लाज के बारे में देण के मराठी, हिन्दी भादि दैनिक समाचारपत्नों में बहुत भालोचना हो रही है। इसलिए विल मंत्नी इस बारे में फिर से विचार करें।

यह भी स्पष्ट नहीं है कि "दि होल भार सक्टेंशनी होन" का भर्ष क्या है। इस का स्पष्टीकरण न करने का परिणाम यह होगा कि इस बारे में फिर संका होगी, यह मामला किर हाई कोर्ट में आयेगा भौर सरकार को फिर ला में परिवर्तन करना पड़ेगा। इस में यह व्यवस्था करनी चाहिये कि हिम्दुभों, मुसलमानों, सिखों या पारिखों ब्रादि की घोर से जो भी धार्मिक संस्था चलाई जाती है, उस पर यह क्लाब लागू नहीं हागी।

Dr. M. S. Aney: Mr. Deputy-Speaker, Sir, I strongly object this of encroaching surreptitious way upon our religious life. I do not know how can a distinction be made between a charitable purpose and a religious purpose. I do not know on what basis the hon. Minister has done this. Most of the charity depends on religious sentiments. It is the religious that has given sanctity sanction to charity and it is not charity that has given sanction to religion. The whole trend of history tells us that charity has originated from religion. Let me quote a Sanskrit sloka - दानमहि परमो धर्मः I do not know why my hon, friend is thinking of making this fine distinction between a charitable purpose and a religious purpose on the ground of secularism without having ever cared to define what a charitable purpose is.

Sir, the distinction between charitable purpose and a religious anywhere. purpose is not defined India may be a secular State but even its secularism is nowhere defined. So far as the Constitution is concerned, the word 'secular' probably occurs nowhere. It is all an expression that is given to it by those who are advocates of our Constitution without themselves being religious persons. Therefore, a well-known understanding of the people that charity and religion are two different things, is not correct. A thing which is not religious cannot be called a charity. We have interpreted the word 'secular' and even the President has in-terpreted it-it is that it respects all religions alike. The State is not secular in the sense of being an irreligious State. If it were so, the fundamental right of the liberty of practising any religion would never have been there. So, this may affect that fundamental right, directly or indirectly. My hon, friend was right in showing the vague wording which is there and which is likely to create difficulties and litigation.

Under these circumstances, I would request the hon. Minister to accept the amendment and not to allow a clause of this kind to remain as a part of this Bill which is not quite proper.

Shri Heda (Nizamabad): Mr. Deputy-Speaker, Sir, the time has come when we must make a distinction between the charitable purpose and the religious purpose. This clause does not stop any religious activity. There is no ban; they will have all the freedom. The only difference this clause will make is that the charity given, the donation given and the subscription made under clause will not go to the religious purposes. They will not get that exemption. That is the point.

The charity is for all, it means that it will have a fair treatment for all. But when we say that it is for religious purpose, we only mean that the benefits and advantages will accrue only to those who believe in that particular religion. So, here is a distinction that has been made here. It is a very good thing. The religion is interpreted in a very very broad way but when the implementation starts, when the execution takes place, we find the actual difficulties.

Recently-I will not name the institution-an institution which was imparting education in higher religious studies came forward to say boldly that so far only students belonging to a particular community in a particular religion were admitted but now they have taken a step forward and the students belonging to other castes or other communities are also admitted. This means that these trusts are being managed by a certain number of persons and those persons act with their own discretion at the time of execution. Therefore, the entire difficulty come. somebody, in the name of religion, tries to serve the entire humanity, I

# [Shri Heda]

do not know why it should not come under 'charitable'. We can straightaway say that it is for 'charitable' purposes. Why should we take the name of any particular religion? Mr. Dandeker did not do any service by bringing in the name of a particular religion. Here we are not considering one religion. Again is it not a fact that, when we go into these trusts, we find that the money that has been obtained under 'religion' finds its way even to politics? Therefore, it is time that we consithis problem not only from one angle, but from all angles. From that point of view, I should say that this has not come early, but on the other hand, has come rather late.

Shri M. R. Masani (Rajkot): want to oppose this Clause. I think it is contrary at least to the spirit of our Constitution. It is for the law courts to decide whether it is also inconsistent with the letter of the Constitution. It has been said than once in the course of the last few minutes that ours is a secular State, a secular Constitution, I flatly deny that proposition. There is nothing secular, nothing anti-religious about this Constitution. After all, 1 was also one of the people framed this Constitution along with many others in this House. If you turn the Constitution, you will find that this is a Constitution that is proreligion and not anti-religion. Clauses 25 to 28 guarantee the right to freedom of religion. All these clauses try to protect religion from opposition or attack. Clause 30 guarantees the right of minorities to preach and teach their religion in their own institutions and not to be penalised by the denial of government grants. It is a pity that we, as the father of the Constitution, did not foresee the capacity of those who now occupy office and their hatred for religion and we did not put in something to the effect that no tax shall discriminate against religious purposes. If that had been done, this amendment would not have been moved.

#### 15.52 hrs

#### [SHRI KHADILKAR in the Chair]

Why do we say that we are not a secular State? This word 'secular' is so grossly misused that I wish that it could be purged from the vocabulary that we use these days. Ours is a non-denominational Constitution; it does not belong to one religious denomination; if you like it, it is a multi-denominational Constitution. It is open to people of all religions That was in the spirit of Gandhiji. Gandhiji was not secular; Gandhiji believed in all religions being equally acceptable; at his prayer meetings he recited texts from the scriptures of various faiths.

What is the meaning of the word 'secular'? Let us turn to the dictionary; that is the best way. According to the Collins English Dictionary, it means 'wordly'; it means 'materialist'; it goes further and says who is a 'secularist'; a secularist is "one who would exclude religion from schools," something which is diametrically opposed to our Constitution. We say that nothing shall be done to prevent a religion from being taught in schools.

Having turned to the Concise Oxford Dictionary, which I got just now, I find that 'secular' is defined as "concerned with the affairs of the world, worldly" and later on "sceptical of religious truths or opposed to religious education".

I say it is a libel on our Constitution to describe it as 'secular' and then to move to support a proposition like the one which the Finance Minister has brought before this House. For this reason, we oppose this clause and we shall not allow it to be passed without exposing those who are the enemies of religion in this country.

Shri Raghunath Singh: In regard to secularism, I want to say something.

My hon. friend appears to have got a peculiar notion about secularism, and I want to reply to him, if you would permit me.

Mr. Chairman: Yes, he may speak.

श्री रचुनाच सिंह 1846 में होली श्रोक एक बड़े दार्शनियः हुए है । इंग्लैंड में उन्होंने इस सिद्धांत को चलाया था । इसका शर्ष था लांकिक श्रीर पार लॉकिक, दुनियावाँ कानों में लोकिकता को स्थान देना । इसी शर्थ में इस सिद्धांत को होली श्रोक ने . . . .

Shri M. R. Masani: I abide by the dictionary.

Shri Raghunath Singh: Perhaps, my hon. friend will not understand it. It is here. Let him try to understand the movemen of secularism.

श्री नारायण बांडेकर यह इंग्लैंड नहीं है।

श्री मी० रु० मसानी : हमारी कास्टीट्-युशन में कैसे द्या गया ।

श्री रघुनाच सिंह: हम लाये हैं, ट्रेंबरी बैंचिज वाले लाये हैं।

ध्रापने पहले भी मैक्युलिंग्जिम पर आक्षेप किया था । जब ध्रलीगढ़ विश्वविद्यालय ग्रद्धादेण पर बहुम चल रही थी तब ध्रापने ग्राजेप किया था और कहा था कि यह स्टैट मैक्युलर नहीं है । ध्राज भी ध्रापने ध्राक्षेप जिया है कि हमारी स्टेट मैक्युलर नहीं है । इस शस्त्रे मैं ध्रापको यह सब बता रहा हूँ ।

1846 में मैक्यूलर मुवमेंट पहले पहल इंग्लैंड में धारम्भ हुआ धीर बड़े जोरों के साथ हुआ । उस वक्त इसको यह समझा गया कि सैक्यूलर का धर्य है नानरिनिजस उस वक्त होली खोक की पुस्तकेंदी गई भौर यह डिकलैयर किया गया कि ये बिल्कुल नान-सैक्यूलर हैं । इसी बीच में 1920 में यह हुआ कि चुकि इंग्लैंड सैक्यूलर स्टेट है. इसलिए एजुकेशन भी सैक्यूलर होनी चाहिये इंग्लैंड में 1920 में जब यह निण्चय क्या गया कि एजुकेशन सैक्यूलर होगी घोर कहा गया कि चर्च के स्कूल जितने हैं उनकी मदद न की जाए तो वेल्ज के क्कर्जी ने हाउस प्राफ लाईज में बैठने से इन्कार कर दिया। उन्होंने कहा कि चूंकि घाप एजुकेशन को सैक्यूलर बनाते हैं इस बास्ते हम हाउस प्राफ लाईज में नहीं बैठेंगे। 1920 में ले कर घाज तक बेल्ज का कोई भी क्वर्जी हाउस घाफ लाईज में नहीं बैठना है। इस का कारण यह है कि उनका कहना था कि इंग्लैंड की उन्हों ने सैक्यूलर स्टेट कहा है।

यहां पर कंस्टिट्युएंट ध्रमेग्यली में जब बात चल रही थी सैक्युलरिज्म की तो श्री लक्ष्मीकांत मैदा ने पहले पहल इस बात को कहा कि हमारी स्टेट सक्युलर है। उनके बाद बाज धम्बेदकर ने कांस्टीट्यशन की ारा 25 से ले कर 28 तक मूब की धौर उन्होंने कहा कि हमारी कांस्टीट्यशन सैक्युलर है।

दूसरी बात धाप कहते हैं कि हमें कानून बनाने का घष्टिकार नहीं है। मैं कहना चाहता हूं कि धाप 28वीं धारा को देखें। इस में कहा गया है कि जिस चींख में गवर्नमेंट का रुखा लगा होगा उस में सरकार की हस्तक्षेप करने का घष्टिकार है। धाप देखें 28 (1) को। उस में कहा गया है:

No religious instruction shall be provided in any educational institution wholly maintained out of State funds.

मैं धापको फांस का उदाहरण देना बाहता हूँ। वहां पर ध्रव भी नियम है कि जो पश्चिक स्कूल है उनको ही गवनमेंट की तरफ से रुपया दिया जाता है सहायता दी जाती है। जो स्कूल चर्च के द्वारा चलाये जाते हैं या जहां रिलिजस इंस्ट्रक्शन दी जाती है, वहां पर उनको पैसा नहीं दिया जाता है। [श्री रघुनाथ सिंह]

वहां भी उन्होंने कहा है कि हमारी एजुकेशन सैक्युलर होगी। ब्रास्ट्रेलिया को ब्राप देखें। वहां भी एजुकेशन सैक्युवलर है। ब्रमरीका भी डिक्लेयर करना है कि हम सैक्युलर हैं..

श्रीमी० ६० मसानो : बिल्कुल नहीं ।

श्रो रघुनाथ सिंह : ग्रमरोका सक्युलर है। मैं एग्जैम्पल देता हूं। सिर हिलाने से काम नहीं चलेगा।

श्री नारायण दांडेकर : ग्राटिकल 28, सब सैक्शन (2) देखिये ।

. श्री रधुनाथ सिंह : वह प्राइवेट के लिए है ।

मैं भ्रमरीका की मिसाल दे रहा था। ग्रमरीका में श्री मेडीसन ने जब ग्रमरीका की कांस्टीट्युशन का ड्रापट बनाया उस वक्त यह कहा गया कि इस में रिलिजस इंस्टक्शन रखा जाए तो मेडीसन ने कहा कि नहीं । हमारा कांस्टीट्युशन सक्युलर है । भगर रिलिजस इंस्ट्रक्शन को स्वीकृत करेंगे तो उस का भ्रयं यह होगा कि किसी स्कूल में कोई रिलिजन किसी में भौर कोई पढाया जायेगा । इस तरह से धमरीका का भी कांस्टीटयुशन सक्युलर है। शब्द रहने न रहने से कोई ग्रर्थ नहीं होता है। उसकी ब्रात्मा को, उसकी भावना को देखना होगा। उसकी घाटमा क्या कहती है, रूह क्या कहती है । यह देखना होगा । हमारे कांस्टीटयुशन की प्रात्मा क्या है । हमारे कांस्टिट्युशन की भारमा सक्यलरिज्म की है। इसी वास्ते हमारा कांस्टिट्युशन सैक्युलर कांस्टिट्युशन है। मगर भ्राप उदाहरण चाहें तो मैं माप को उदाहरण दे सकता हं। जब कांस्टिटयएट ग्रसेम्बली चल रही थी श्री धनन्तशयनम धार्यंगार ने भी यह कहा या कि हमारा कांस्टिटयुशन सेकूलर कांस्टिटयुशन है । लेकिन सेकूलर का ग्रयं इरिलिजस नहीं है। हम हिन्दू होते हुए भी, मुसलमान होते हुए भी सेकुलर हो सकते हैं। जहां तक व्यवस्था का सम्बन्ध है शासन का सम्बन्ध है। उस में सेकुलरिज्म होना चाहिये। उस में जाति के कारण, धर्म के कारण किसी प्रकार का भेद नहीं होना चाहिये। इस का ध्रथं है सेकुलर।

श्री यज्ञपाल सिंह : श्री रघुनाथ सिंह जी कहने हैं उस की भी थोड़ी चर्चा हो जाये क्योंकि वह भी गुमराह करता है।

श्री रघुनाथ सिंह : मैं माननीय सदस्य को जबाब दूंगा झलीयढ़ यूनिवर्सिटी पर बहस के समय ।

श्री यशपाल सिंह : जो लफ्ज माननीय सदस्य बोल रहे हैं उस का ग्रथं तो मालम होना चाहिये । "धर्मनिरपेक्ष" शब्द जो है बह बिल्कुल निरर्घक गय्द है। उस का कोई प्रार्थ नहीं है। मैं विद्वान नहीं हं लेकिन मैंने विद्वानों के चरणों की सेवा की है, मैं प्रालिम नहीं हं लेकिन मैंने ग्रालिमों के जते सीध किये हैं। "धर्मनिरपेक्ष" का ग्रर्थ है जहां पर धर्म की भावश्यकता न हो, जहां धर्म की जरूरत न हो, जहां धर्म की परवाह न हो । मैं स्राप से पुरुना चाहता हं कि ग्रगर एक व्यापारी एक करोड रूपये ब्लैक मार्केट में कमा लेता है तो क्या बुरा करता है जब हमारे देश में धर्म की जरूरत नहीं है। ग्रगर जनरल कौल लडाई का मैदान छोड कर भाग भाते है तो क्या बरा करते है जब हमारे देश में धर्म की जरूरत नहीं है। प्रगर दूध बेचने वाला द्ध में पानी मिलाता है या घटल्टरेशन करता है तो कोई बुरा नहीं करता क्योंकि हमारे देश में धर्म की जरूरत नहीं है।

में बड़े घटव से कहना चाहता हं कि धर्म निरपेक्ष लफज जो है वह गलत गब्द है, निरपंक गब्द है। उस की जगह "धर्मसापेक्ष" करना चाहिये। इस गब्द को "दलनिरपेक्ष" कर दीजिये, "वार्टी निरपेक्ष" कर दीजिये, 'सम्प्रदाय निरपेक्ष" कर दीजिये, चेकिन "धर्मनिरपेक्ष" न कीजिये । यह शब्द गलत है, इस का सुधार होना चाहिये ।

वी हेंडा: में नांगों जो का बाक्य मुनाना चाहता हूं। उन्होंने सेकुलर के लिये "सर्वंधर्म समभाव" गब्द इंग्तेमान किया है। सेकुलर का अर्थ सर्वधर्म समभाव है।

Shri T. T. Krishnamachari: I little expected so much heat and so little light on this particular clause. May I again say that I am a religious person and also that I have some familiarity with the Constitution? I was not one of those hon. Members who "framed" the Constitution, but I was, no doubt, a drudge of the Constitution. I know something about it.

It is not something which wants to prevent a person from giving away to religion.

Shri M. R. Masani: But punishes him.

Shri T. T. Krishnamachari: A man can give what he likes. If a man wants to perform a yagna, nobody says he should not. He does it out of his money and gets the merit. We do not want Government to get the merit by letting a portion of his tax being exempted.

Actually, this is because of an interpretation by a court in a different circumstance which, if not covered, will allow any person to build a private temple in his house and say, I have built a temple; therefore, this portion of the money is exempt. How he spent, what he spent and why for a private temple, we do not know.

On the other hand, may I say that in the last Finance Bill, I had given exemption from gift tax on gifts made for renovation of temples, small churches, gurdwaras and the like which Government have notified as being of importance, not a private temple. In fact, it was suggested to

me by a very eminent friend, Why not do it for a private temple also?' It is not possible to do it. It has got to be a temple of some importance to the people. This is merely to prevent a person from endowing a private temple. Besides, there are sections 11 and 12 of the Act. The property income of any charity or religion is not being disturbed by it. But if it is a wholly religious purpose, which means a private temple, or a religious function which he does for purposes of acquiring merit or rather popularity, there the Government should not be asked to forego it tax. The idea that something is being done here which takes away the soul from man, which makes him irreligious, which is being painted in a Jurid way, is completely unreal. The intentions are clear. If it is a wholly religious purpose and not one in which the public are interested, naturally he will not get the benefit of tax exemption, but if it is something which is for a charitable purpose or semi-religious, or for that matter anything in which the public are interested, then it would be all right.

Therefore, in spite of a great deal of eloquence which I have heard, I am unable to agree with the hon. Member to delete this particular Clause.

Shri Bade: He has not explained what  $i_8$  "substantially". It  $i_8$  a relative term. What he thinks is substantial and what the income-tax officer thinks is substantial may differ. That will create more confusion. That should  $b_e$  avoided.

Dr. L. M. Singhvi: We raised the objection that this will create endless confusion, that it is likely to create so much confusion that it would defeat the purpose for which it is made, and is fraught with dangerous consequences. This point is not met by the Finance Minister at all. He has not answered it.

Shri T. T. Krishnamachari: There is nothing to meet, because I feel that it is a wholesome provision which makes it really very clear and does not allow people to abuse their rights under the guise of religion.

Mr. Chairman: The question is:

"That Clause 9 stand part of the Bill."

16.14 hrs.

[MR. SPEAKER in the Chair] The Lok Sabha divided:

#### Division No. 10]

#### AYES

Khanna, Shri P.K.

[16.14 hrs.

Achuthan, Shri Alva, Shri A.S. Ankineedu, Shri Arunachalam, Shri Azad, Shri Bhegwat Jha Babunath Singh, Shri Bajaj, Shri Kamalnayan Barman, Shri P.C. Basappa, Shri Chandrabhan Singh, Shri Chandrasckhar, Shrimati Chandriki, Shri Chaudhuri, Shrimati Kamala Chaudhuri, Shri Sachindra Daljit Singh, Shri Day Dr. M.M. Das. Shri B.K. Desmukh, Shri B.D. Desmukh, Shri Shivaji Rao S. Dixit, Shri G.N. Dubey, Shri R.G Dwivedi, Shri M.L. Firodai, Shri Gow.I, Shri Veeranna Hansda, Shri Subodh Heda, Shri Jadhav, Shri M.I., Jadhav, Shri Tulshidas Jha, Shri Yogendra Jyotishi, Shri J.P. Kanakasabai, Shri Kedaria, Shri C.M. Khan, Shri Shahnawaz

Kinder Lel, Shri Koujalgi Shri H.V. Krips Shanker, Shri Krishnamachari, Shri T.T. Lalit Sen, Shri Laskar, Shri N.R. Laxmi Bai, Shrimati Lonikar, Shri Mahtab, Shri Mantri, Shri D.D. Merandi, Shri Maruthiah, Shri Mehrotra, Shri Brai Bihari Mehte, Shri J.R. Minimata, Shrimati Mirza, Shri Bakar Ali Misra, Shri Bibudhendra Mohanty, Shri Gokulananda More, Shri K.L. Mukne, Shri Mukeriee, Shrimati Sharda Muthiah, Shri Niranjan Lal, Shri Pandey, Shri R.S. Patel, Shri P.R. Patel, Shri Rajeshwar Patil, Shri D.S. Patil, Shri Vasantrao Prabhakar, Shri Naval Prtap Singh, Shri Puri, Shri D.D. Regunath Singh, Shr

Rajdeo Singh, Shri Shri D.B. Ram Swarup, Shri Ramanathan Chettier, Shri R. Rananjai Singh, Shri Rane, Shri Ray, Shrimati Renuka Sadhu Ram, Shri Saha, Dr. S.K. Sahu, Shri Rameshwar Saigal, Shri A.S. Satyabhama Devi, Shrimati Sham Nath, Shri Sharma, Shri D.C. Shashi Ranjan, Shri Shastri, Shri Ramenand Shinde, Shri Shyam Kumari Devi, Shrimati Siddanajappa, Shri Sidhewhwar Presad, Shri Sinha, Shrimati Tarkeshwari Sinhasan Singh, Shri Sunder Lal, Shri Swamy Shri M.P. Tehir, Shri Mohemmed Tiwary, Shri K.N. Tyagi, Shri Uikey, Shri Vaishya, Shri N.B. Virbhadra Singh, Shri Vyas, Shri Radhelal Yadab, Shri N.P. Yeday, Shri Ram Harkh

#### NOES

Aney, Dr. M.S. Bade, Shri Bheel, Shri P.H. Buta Singh, Shri Dandeker, Shri N. Kapur Singh, Shri Karni Singhi, Shri Krishnapal Singh, Shri Masani, Shri M.R. Mate, Shri Mauriya, Shri Misra, Dr. U. Ranga, Shri Reddy, Shri Nazasimhz Singhyi, Dr. L. M. Singh, Shri Y.D. Solunki, Shri Tan Singh, Shri Utiya, Shri Vimta Devi, Shrimati Yashpal Singh, Shri Yudhvir Singh, Shri

Mr. Speaker: The result of the division is:

Ayes 99; Noes 22.
The motion was adopted.
Clause 9 was added to the Bill.

Mr. Speaker: I shall put clauses 10 to 18 together; there are no amendments.

Shrimati Tarkeshwari Sinha: Sir, I want to speak on clauses 10, 11 and 2, even though I have tabled amendments These are enabling provisions and therefore. I want to speak on all of them together. spoke about this in my general speech also; I referred to the National Savings Certificates. In this clause concession has been given. I do oppose this clause because the concession has been shown that this interest will not be added to the total income of an individual assessee. I want to submit to the Finance Minister that he should bring ward a separate Bill or in any other form for the type of concession which l shall explain, in respect of national savings certificates as they were originally provided for. The hon. Minister replying to my point said that genuine investors savers would not suffer. But situation is this. If you calculate the national savings, the return on the certificates on a 12 year certificate of Rs. 100 would be Rs. 165 at the end of 12 years. If there is encashment in the first year, nothing come; him. There is a very small return on the second year. The third year, the return is a little more and at the end of 12 years the interest rate comes to 5.5 or 5.75 per cent. Sometimes it is added to the total income. The return in absolute terms is higher; I accept it. But this is not the time when we can levy income-tax this. The market rate of interest is very high. The hon. Finance Minister knows that people are withdrawing money from banks. The hon, Finance Minister knows it: that people withdrawing money from the bank and are investing it in some companies or in some other investing institutions because the returns are very, very high: 12 per cent or 13 per cent. These are the returns which are available from sound companies. In this 1054 (Ai) LSD-9

situation, what will happen? Suppose. I am a person who has bought these certificates, I would feel that if my earning capacity increases by 12 per cent, I should certainly encasn them and invest my money and capital in other more attractive investment channels.

I had a little to do with savings and so I know, and from my own calculations I find that this one item where the small saving investment has been up to the maximum. If you take the other items, the amount that has been collected in other items is not so much. This is a very, very fruitful channel which has been giving so much money to the small investors. Therefore, I think present measure will cause great disincentive for the people who invest in savings; they will withdraw the savings.

The Finance Minister said it would not affect the old issues; but what about the new issues?

Shri T. T. Krishnamachari; The interests are not being paid.

Shrimati Tarkeshwari Sinha: You say that they will not be taxable. But what is going to happen tomorrow or the day after? Whatever small savings they are raising, fruitfulness of the small savings nct to be utilised today. In any case, it is going to be tomorrow or the day Therefore if after tomorrow. money that is coming through Government today, goes and creates a disincentive, the same proportionate fall will be there.

Secondly, this is a channel of investment in which a lot of offort has to be made and generated, in order to mobilise the savings. Once the feeling comes in that this is no good, then what will happen is, the attractiveness for this kind of savings will not be there and it would be very difficult for anybody to go to the people and say, "please invest your savings in the small savings certificates because it is attractive to you

### [Shrimati Tarkeshwari Sinha]

Therefore, I would appeal to the Finance Minister—I do not oppose this clause—to move another amendment to the Income-tax Act to delete section 112 of the Income-tax Act in so far as it relates to the amount of the interest on the nationals, savings certificates.

Shri T. T. Krishnamachari: position, I am afraid, is a little misunderstood by my hon, friend. We have introduced a new series which is taxable; the old series are there. In view of the fact that the interest rates have risen, we have either to raise the interest rates on the non-taxable savings or introduce a series with higher interest rates and make them taxable. The fact is that even though there are certain ceilings, a large number people have used the non-taxable series for the purpose of saving incometax. Therefore, we found that further encouragement by raising rate on the non-taxable series is not good. So, we introduced last time a new series of taxable ones which a man who pays no tax or who is in the middle income-group will find vantageous. Having done that, advantage that he gets in the way of capital gains has got to be saved. Otherwise he will have to pay capital gains tax. All that this clause see that he does not does is to tax, because gains capital it is a taxable certificates; nevertheless, the accrual of the amount that has come should not make him liable to pay tax on capital gains. This is something which we try to save. If the hon. Member thinks that the old series should be discontinued or the old series should have a higher rate of interest it is another matter. But there is nothing wrong in having a taxable series which gives the option to the people to take to one or the other. There is no compulsion at all. I do not think that the hon. Member has understood the position correctly. Anyway, this particular provision is something which helps the person who buys rather than surrenders.

Shrimati Tarkeshwari Sinha: I

want to make it clear; I just wanted to say this. If he says that the new series will come and that they will have an enhanced rate of interest and on that rate of interest income-tax will be payable, I accept it, and I agree that it should be done. But I want to ask the hon, Finance Minister this clarification. I want to know whether the old issue which was available till yesterday at that prior rate of interest will continue to be available today or tomorrow.

Shri T. T. Krishnamachari: Yes, at the lower rate.

Mr. Speaker: She is not opposing the clause?

Shrimati Tarkeshwari Sinha: No, Sir.

Mr. Speaker: The question is:

"That clauses 10 to 18 stand part of the Bill."

The motion was adopted.

Clauses 10 to 18 were added to Bill.

Clause 19— (Amendment of Act 34 of 1953).

Shri Karni Singhji (Bikaner): I want to move my amendment No. 7.

Mr. Speaker: It is out of order.

Shri Karni Singhji: It is not quite out of order, Sir.

Mr. Speaker: May not be quite, but to some extent it is.

Shri Karni Singhji: Right now our brave soldiers and policemen are facing bullets on the borders of the country. The correct thing would have been for the Finance Minister him:elf to have brought forward an amendment. If he is not doing it, we must have an opportunity to put our point of view.

Mr. Speaker: He might speak on the clause.

Shri N. Dandeker: The same question arose in the previous session on the first Finance Bill, to which I had tabled an amendment which was objected to on the ground that it was unconnected with the clause. It was about the exemption or admissibility of royalties in the assessment of assesses. Eventually you were kind enough to rule that it could be moved.

Mr. Speaker: But if it is out of context and is not touched by the Bill itself, it cannot be moved, unless it is consequential on some section that we might be adopting here. If it is consequential, then we allow it. He might speak on the clause, and in the meanwhile I will get that examined—the case referred to by Mr. Dandeker.

Shrl Karni Singhji: Ever since the Kutch incursions from Pakistan took place, it occurred to me that I should revive once more the question of seeking exemption for the police forces from the operation of estate duty, as is the case with the armed forces. I have been following up this matter ever since 1952 and my minutes of dissent are there both in 1952 and 1958.

The fact is that Parliament, in wisdom, exempted the armed forces from the operation of the Estate Duty Act in 1958. I now seek to equate the police forces and the security forces who are fighting on our borders with the armed forces, because I feel the police and the army are performing exactly the same function. It would therefore, not be correct to discriminate between the armed forces and the police, more so today. moved an amendment in 1958 on the floor of this House, the then Finance Minister, Mr. Morarji Desai, accepted part of it and exempted the armed forces. That was understandable, because at that time, the police were not called upon to perform duties of the army. But today, with our vast borders with China and Pakistan, every

day we have reports of policemen who are killed. The question today more of a gesture of equating the two. I have a feeling that the Finance Minister would himself come with an amendment and recognise the services of our brave policemen, unless, of course, he feels that the services of policemen are in any way inferior to those of the army or the lives of the policemen any cheaper those of the armed forces. But I do not think that is the case. I would, therefore, request him with all emphasis at my command to accept this. I am sure I have the support of the House, although perhaps if the whip is cracked, we may not get the votes required to pass it. I would request you, Sir, to permit me to move my amendment.

Mr. Speaker: That has to be done on legal grounds. Otherwise, I have all the sympathy for it.

Shri N. Dandeker: I would like to say a word on the merits of the proposal which stands in the name of my hon, friend, Shri Karni Singhji, It is good gesture always a matter of really for this supreme legislature to say that when people of whatever rank-they may be ordinary policemen or they may be police officers jawans or officers in the army-whenever in the discharge of their duties they lay down their lives, they will not be liable to this tax which they would otherwise have to pay. And the kind of situation we have today is such that many members of police forces have laid down lives in Kutch, East Bengal border, Kashmir and various other places. I think it is almost a matter of decency. apart from good gesture, that should say that these people will not be liable to this tax, to which would otherwise be subject by very fact of their doing their duty in the border areas and risking their lives. It is an extraordinary proposition for us to insist that in respect of these people, when they die, we will take our pound of flesh. It may be that only one in a thousand is liable

# [Shri N. Dandeker]

to estate duty, or even less. Just as, for good reasons, members of the armed forces, from the jawans to the top brass, killed in action are exempted from estate duty, so too, it seems to me a matter of elementary decency that we ought to show the same consideration to the policemen.

Shri D. C. Sharma: I come from a constituency which is a border constituency. There is one area, called Kanya Ke Bhet which is 100 yards away from Pakistan border. I have visited some of the posts where our policemen are stationed. They very fine men. It is not that they come only from Punjab. I must tell you very truthfully that they come from almost all the States of India. All these sepoys or policemen doing a very splendid job. They are away from any concentration of population, either in a village or in a town. Their job is very very difficult. They are away from any human habitation and they have to get their supplies grow from far away places. They their own vegetables. They look after themselves. They try to get the things they require from villages and towns far away. I have visited some these places and I know that these person; are keeping a watch on the border all the time. They try to see whether any infiltrators enter country or not. I am very glad, and I think you are also very happy, Sir, that our State of Punjab has been so far free from infiltrators. I believe this is due to the splendid job which these policemen have performed.

When Shri Dandeker supports a financial proposition I think it must be sound legally as well as otherwise. And when Shri Masani supports a financial proposition, I must say that it comes from a source which is not in keeping with our social traditions. Shri Dandeker has supported this proposition. I would submit very respectfully that the proposition put forward by Shri Karni Singhji should be accepted and we should send a word of good cheer to our jawans who are now manning our police posts all over the frontier.

Shri Dandeker said that this will be a gesture of decency. I think it is not merely a gesture of decency. It is a gesture of courtesy, a gesture of appreciation. If this gesture is shown, I am sure they will all feel very happy and they will know that their countrymen who sit in Parliament are very solicitous of their welfare. I whole-heartedly support the proposal of Shri Karni Singhji which was supported by Shri Dandeker.

Shri Kapur Singh (Ludhiana): Before rising to oppose this obnoxious clause of this wholly obnox:ous Bill, I want to say a word about the very obnoxious and illogical fallacy which my hon. friend, Professor Sharma. has introduced in his argument. He has just now said that a certain thing must be good because it has been advanced or supported by a certain individual. In logic it is called argumentum ad verecundiam, an argument which is sought to be supported because it proceeds from a certain person and not because of its merits.

Mr. Speaker: On merits also, he has supported it. But he has some regard for one particular Member . . .

Shri Kapur Singh: I want to expose the element of fallacy in his argument.

Now, I come to the clause. I oppose this clause for three reasons. This clause is neither well-conceived well-intentioned and it suffers three grave defects. Firstly, it obfuscatory; secondly, it is anti-social and thirdly, it is unconstitutional also, It is obfuscatory because unless the term 'religion' is legally defined-I maintain the term 'religion' cannot be legally defined—to retain the clause as it is, will lead to all kinds of arbitrary interpretations in the case-law which will henceforth be laid down and this will create a great deal of confusion in the state of the law of sur country.

Secondly, I consider this clause anti-social because it is conceived mere y as an exercise in atheism and it attacks the profound springs wells of human altruism and charity. Once you say that a charitable purpose does not include anything that is wholly or substantially partaking of religious impulse, then you try only to clog up human springs and wells of charity and altruism, but you also try to introduce poison into the finest sentiments of human nature. Therefore, this clause is anti-social also and it ought to be rejected.

Thirdly, this clause is unconstitutional in so far as it is prejudicial to free practice of religion, while our Constitution guarantees free practice of religion. This clause has indirect effect of putting the free practice of religion at a disadvantage and it is, therefore, a direct attack on the free practice of religion.

For these three reasons, I oppose this clause.

Shri Daji: Sir, I rise to support the proposed amendment of my hon. friend Shri Karni Singhji.

Shri T. T. Krishnamachari: There is no amendment.

Shri Daji: I do not want to repeat the arguments given already by Mr. Dandeker and Prof. Sharma, I want to put it on a higher plane. It is not ony question of grace. It is absolutely immoral for the State to put a gun in the hands of a man and to send him to defend the border and, when he dies, to say that he will be charged the estate duty. It is not a question of grace at all and it is absolute immorality. On the one hand, you force him to put on a uniform and ask him to go and defend his country and on the other hand, when he dies while defending the country, you say, "I will charge you the estate duty".

Shri Karni Singhji: The policeman is less equipped than the army man.

Shri Daji: Secondly, it is discriminatory under the Constitution and l cannot understand, for the life of me, on what logical basis the distinction is sought to be made between a member of the armed forces and a member of the police force armed with a gun on the same duty. There is no logic in this. The Government having once accepted the proposition that the army man who dies on should not be charged the estate duty has no reason, absolutely none, to may that the policeman who dies while defending the country should charged the estate duty. It is that there is going to be much loss or gain to the Treasury either way. What is the pay of a policeman sent to the border? It is hardly Rs. 100 with all the allowances. There is harly any saving to be covered by the estate duty clause. That is not the point. The point is this. Is the State doing a just, right and moral thing, after having sent a man to defend the country, to cash him by his death in the defence of his country. I think, the proposition is so patently that the Finance Minister should at least give an understanding that will take the first possible opportunity to amend it.

Dr. L. M. Singhvi; Mr. Speaker, Sir, I do not know if you have already finally ruled that this is not permissible. I should like to crave your indulgence, in the first instance, emphasise that this is not really out of order as claimed, I believe. by the Treasury Benches. This is a matter which relates to clause 19 of the Bill. The ruling that was cited-I have gone through this ruling now-is not really, on all fours, with the present situation. Here is clause 19 itself which is a part of this Bill and all that my hon, friend Shri Karni Singhji wishes to do is to incorporate in this particular clause an exemption for the police force.

Mr. Speaker: He wants to get clause 313 of the Estate Duty Act amended. Clause 33 is not being touched here in this.

Dr. L. M. Singhvi: If that is so, the whole procedure which is provided for obtaining Presidential recommendation for an amendment like this is absolutely pointless. Why should recommendation of the President be obtained under the Constitution for an amendment which is sought to be incorporated.

I would submit further that, so far as the proposal made by Shri Karni Singh, on which other hon. Members have spoken. is concerned, it wide support-almost unanimous support-in this House. This is a provision which is more in the nature of a gesture than a provision might affect the revenue of the Finance Minister. I do not think the Finance Minister would be that calculative. I am sure he would consider this in the spirit in which it has been moved. Today we have a situation in which the Police forces are defending our borders and are laying down their lives day in and day out. At least on this consideration, if not on any other, we must accept this exemption being extended to the Police forces also.

Dr. M. S. Aney: I appeal to my hon. friends to support the suggestion made by Shri Karni Singh. If the Finance Minister cannot do it now, he should at least take the earliest opportunity of coming forward some amendment. I need not go into the details since my hon. Friends have already put forth the reasons very clearly. The idea should not go out to the Police that the Government are making a distinction between them and the military, particularly at a time when our Police are being sent to different sectors of vital importance. It is but proper that we give them the necessary encouragement and do not create any cause for despondency and despair.

Shrimati Renuka Ray: Mr. Speaker, Sir, I would like to support strongly

the suggestion made by my hon. Friend Shri Karni Singh. I also represent a border constituency where the Police are involved almost daily with border clashes. If some of the Members of the House were to see the conditions in which they live, they would find that they are unbelievable. But at the same time the courage that they have shown when things have gone wrong in our borders stands testimony to the manner in which they behave. It may not be possible perhaps to bring in a provision now. But I am sure, in response to the feelings of this House, the Finance Minister will find the way out as to how to include this provisioneither in this Bill or by a separate amendment.

Shrimati Tarkeshwari Sinha: May I also say a few words on this?

Mr. Speaker: I can presume that everyone in the House supports it.

Shri Raghunath Singh: Everybody in the House supports it. So, we request the Finance Minister to consider this sentiment very seriously. The whole House supports the point.

Shri T. T. Krishnamachari: I should like to say this that this cannot be brought in like this. Since the House says that it wants it, I am perfectly prepared to bring it in the next Finance Bill.

Mr. Speaker: That is right. Though I had given that ruling that the amendment was not admissible, yet because I also wanted to support it, I had allowed that discussion. I had allowed that discussion because it looked reasonable, and the arguments that have been advanced are really such that I am also of the same opinion. There is no reason why there should be any discrimination. We are thankful to the hon. Minister that he has promised that he would bring that in at the earliest opportunity.

Shri Tyagi: That is democracy

Mr. Speaker: The question is:

"That clause 19 stand part of the Bill".

The motion was adopted.

Clause 19 was added to the Bill.

Clause 20— (Amendment of Act 27 of 1957).

Shri N. Dandeker: I beg to move\*:

(i) Page 10, line 30, after 'statement' insert 'subsequently' (8)

(ii) Page 10, line 31, after 'document' insert 'subsequently'.
 (9)

Mr. Speaker: These amendments are now before the House.

Shri N. Dandeker: These two amendments are small amendments.

In order to explain this, I should like to say just a few words about the main purport of clause 20. Clause 20 (ii) is concerned with an excellent provision which enables the commissioner in his discretion in the course of the wealth tax assessment, to reduce or waive the amount of minimum penalty for failure without reasonable cause to furnish the return of net wealth which a person was required to furnish under section 14 or to reduce or waive the amount of minimum penalty imposable on a person. Then, it goes on to lay down the various conditions under which the commissioner may act, such as, for instance, that the assessee has to operated in the inquiry relating him has paid or has made satisfactory arrangements for payment and so on. Now the main object of the particular sub-section to which I am moving an amendment is something which I wholly accept namely have been where any proceedings taken against any person in respect of erroneous declarations and so on in wealth tax, any statement made by him, or account or other document produced by him, shall not be inadmissible as evidence for the purpose of such proceedings, merely on the ground that such statement was made,

or such account or document produced, in the belief that the commissioner would waive the penalty under the waiver clause to which I have just referred. In principle, that clause is perfectly sound. But in order to make the meaning of the thing quite clear 1 presume some amendment is required. I presume that what is realintended is this. If statement subsequently is made. other account or ment subsequently produced, by a person,-that is to say, if there are already any proceedings pending against him for misdeclaration or under-declaration of wealth when goes to the commissioner (under the previously mentioned powers), que:ting the commissioner to treat leniently,—then I agree statements etc. ought not to be inadmissible in evidence against him. But, subject to the various conditions that have been stated, I suggest that it would be bad in public policy that that man's statement, when he comes along to make such a request, could then be used against him in relation to proceedings subsequently started against him. What I am, therefore, submitting by way of amendment is this that where any proceedings are pending, then any subsequent statement or document produced by the person for the sake of trying to get relief after he had been caught, should not be inadmissible in evidence that would be quite right and proper. And I hope the Finance Minister will accept it, for my amendments really designed to make clear the intentions of this particular provision proposed to be inserted, by making it clear that any statement subsequently made, that is, subsequent to the proceedings initiated against a person or account or other document subsequently produced will not be necessarily inadmissible merely because of his plea to the commissioner to let him off lightly.

Shri T. T. Krishnamachari: I am afraid I am not in a position to

<sup>\*</sup>Moved with the recommendation of the President

# [Shri T. T. Krishnamachari]

accept it because it opens the clause very wide. Actually this amendment follows the pattern of Sec. 279 of the Act as it was amended by the Finance Act, 1965. Sec. 279(3) virtually repeats the same position—where any proceeding has been taken against any person .... a statement made—not subsequently. If I accept the amendment, it would certainly make it very difficult to enforce the provisions of the particular enactment.

Mr. Speaker: I shall now put amendments Nos. 8 and 9 to the vote of the House.

Amendments Nos. 8 and 9 were put and negatived.

Mr. Speaker: The question is:

"That clause 20 stand part of the Bill".

The motion was adopted.

Clause 20 was added to the Bill.

Clause 21— (Amendment of Act 18 of 1958).

Shri N. Dandeker: I beg to move\*: Page 11,-omit lines 2 to 9, (10).

This, in fact, is a sub-clause about religious purpose proposed to be inserted to section 5 of the Gift-tax Act to the same effect as in clauses 9 and 19, namely, that a charitable purpose shall not include a purpose the whole or substantially the whole of which is of a religious nature. This yet is another attempt to button up everything against religion, that is to say, you may not be religious under the Income-tax Act, you are not permitted to be religious under the Estate Duty Act; and now you may not be even generous under the Gift-tax Act, if the generosity is in favour of religion.

Shri T. T. Krishnamachari: The provision is the same as clauses 9 and 19. But in the case of the Gift-tax Act, we have made a specific provision to say that in the case of approved institutions notified by Government, if any person makes a gift, that will not attract the tax, if that particular institution is a temple, gurdwara, mosque or church of some antiquity of some importance. It is merely to prevent donations for sort of private institutions which are purely domestic. I am quite prepared to have the list already there to be enlarged by adding the names of institutions hon. Members can give. am prepared to do that. But I am not able to accept the hon. Member's suggestion.

Mr. Speaker: I shall now put amendment No. 10 to the vote of the House.

Amendment No. 10 was put and negatived.

Mr. Speaker: The question is:

"That clause 21 stand part of the Bill."

The motion was adopted.

Clause 21 was added to the Bill.

Clause 22 to 24 were added to the Bill.

Clause 25— (Amendment of Act 32 of 1934).

Shri M. R. Masani: I beg to move\*:

Page 18,-

omit lines 26 and 27, (11).

Shri N. Dandeker: I beg to move\*:

(i) Page 18,-

after line 27, insert-

"Provided that in respect of all articles imported for the purpose of an undertaking which fulfils the requirements prescribed by section 84 of the Income-tax Act, 1961, the rates of duty shall be the rates in force immediately before

Moved with the recommendation of the President

the amendment to the Indian Tariff Act, 1934, by the Finance (No. 2) Act 1965." (12)

(ii) Page 18 .---

after line 27, insert-

"Provided that the regulatory customs duty of ten per cent effective from 17th February, 1965 shall be cancelled with effect from such date as the alterations in the First Schedule to the Tariff Act increasing the standard rate of duty on imported articles come into operation." (13)

Shri M. R. Masani: My amendment seeks to delete sub-clause (b) c!. 25. Let me make it clear that if this amendment were accepted, all the new import duties would be struck down, those which are contained in the schedule, because sub-clause (b) says 'the First Schedule shall amended in the manner specified in Parts I and II of the Schedule to this Act'.

If you turn to the Schedule to this Act, it covers a wide range of raw materials, commodities and machiexcessive duties on which nery, are now sought to be imposed under the customs tariff. As the leader of our party pointed out at an earlier stage of this discussion, no case whatsoever has been made out for this and Supplementary Budget taxation measures which are proposed in this Clause. It is just a continuation of the perverse thinking that animated the first Finance Bill which is to be found in the second Finance Bill. It is true that the financial position of the markets is disastrous, that capital investment has come to a stop. But is this the remedy for it? On the is calculated to contrary, this Bill make the financial position of the country and the capital market even

I am much interested to see that this very Bill is going to involve additional expenditure. Hon. Members have been asking for a cut in expenditure; others put it differently by saying that they want efficiency with economy. But this Bill by its very promulgation is going to cost Rs. 35 lakhs more, additional, wasteful expenditure, to the country. And why? The Statement of Objects and Reasons, the Financial Memorandum attached to the Bill points out, that because the incidence of taxes, import duties and excises, is raised, they want more staff. I have never heard a more outrageous proposition. Because raise the rate from 10 to 15 per cent or from 15 to 30 per cent, you need more staff.

Shri N. Dandeker: Most difficult arithmatic.

Shri M. R. Masani: This is how wasteful, criminally wasteful, expenditure is indulged in. Ever-growing bureaucracy, ever-growing Parkinson's Law; at a time when the country wants to cut down expenditure and balance its budget, more and more expenditure; even when you raise more tax, you make people pay more for the processing of the tax.

The Finance Minister said this morning that prices were rising, that prices were the bugbear of every Finance Minister. May I say that they are the responsibility of the Finance Minister? It is within his power, by good or bad budgeting, to budget for stable prices or to budget for inflation and, if prices have risen since last February, the entire responsibllity falls on the shoulders of the Finance Minister and his Government which brought in the Budget in February, which we warned was a highly inflationary, deliberately inflationary, And this is our charge against this Budget—that this Budget also is a deliberately inflationary Budget. Any man who brings in this budget must know that prices will rise.

An hon. Member: He has admitted it.

Shri M. R. Masani: If he does not know it that is to bad. The fact is that he must know, as a reasonably intelligent person, which he is, he is more than reasonably intelligent. The fact is, therefore, that this budget is a deliberately inflationary budget

There are two bad things about this Finance Bill. and particularly about these import duties that are sought to be levied. The first is, as I said, they will raise prices. This will be in many ways. It has already happened. day or two after the Finance Bill was introduced the price of stainless steel utensils in the country went up by 10 per cent, and the price of brass utensils by Rs. 1.25 per Kg. It is no good the Finance Minister blaming merchants and the shopkeepers for it. He is the culprit. Every shopkeeper, every merchant and every producer will raise his price and pass the burden on to the consumer, and any Finance Minister who does not expect the burden to be passed on to the consumer is not fit to occupy his office.

Shri Ranga (Chittoor): Is an ostrich.

Shri M. R. Masani: The cost will go up in many industries. Industrial raw material will cost more because of higher import duty. This will be particularly true of oil, furnace oil, diesel, petroleum, iron and steel. All these things go into consumer products, and these consumer products are going to cost more to the poor man and the middle-class man in the villages and towns of India. will be a sharp rise in the price of goods because of higher duty on imported raw materials. What about transportation costs? man who travels, every consignment of goods of foodgrains, that is transported will cost more because of the rise in the cost of petroleum and diesel.

Further, even the cost of foodgrains, will go up higher. We had, unfortunately, an acrimonious discussion this morning, and other mornings, about

responsibility for what has happened in Manipur or elsewhere in our couniry. Is this the time to do anything which will arise the price of foodgrains brought to the market? accuse the Finance Minister and this Government of having brought in this clause and in subsequent clauses import duties and excise duties that are going to raise the price of transportation and of road transport, which is the best form of transport in India. and in consequence the price of foodgrains and other things brought market. It has been estimated that imports into this country are of the order of Rs. 600-700 crores per year. This means that, on the average an increase of 25 per cent-that is the rough estimate that I tried to draw of the impact; the Minister may correct me. I do not know what his average is but assuming that the average increase is 25 per cent under the import duties. Industry will have pay one-fourth of Rs. 600-700 crores and this will mean an additional import duty and taxation of Rs. 150-175 crores every year. Does the Finance Minister really expect those concerned who have to pay these additional duties to bear them themselves? tainly not. Like any economic man. who has to bear these duties will pass it on to the consumer who buys his goods. There is no good the Finance Minister expressing the hope that he will not do and it is not going to happen; he knows that it is going to happen.

This is a deliberately inflationary Bill and it will retard the industrial production in this country; it will eat into our national savings by raising prices, by retarding production; our nationa! income will go down and hence the cake that every one of us takes home will go down; investment will go down and the rate of capital formation will go down. I consider this particular provision, which is the kennel or heart of this Bill, to be anti-national, to be against all progress in our country and I have therefore moved this amendment

Shri N. Dandeker: Sir, I am speaking on amendments 12 and 13 and quite frankly. I have tabled these because I have no hope whatever that the more important amendment of Mr. Masani which is to delete poisonous sting from this Bill will be accepted. This Bill has literally its poisonous sting in the tail, in clauses 25 and 26, and mainly in just the two lines in clause 25 which Mr. Masani seeks to delete. They are in fact the whole crux of the Bill. In so far as import duties are concerned, I moving amendments No. 12 and 13 in the hope that we may at least have small mercies if not a complete removal of this sword of Democles over the country in terms of new rates of import duties. The first amendment is to the effect:

"Provided that in respect of articles imported for the purpose of an undertaking which fulfils the requirements prescribed by section 84 of the Income-tax Act of 1961, the rates of duty shall be the rates in force immediately before the amendment to the Indian Tariff Act of 1934 by the Finance No. 2 Act of 1965."

#### 17 hrs.

Section 84 of the Income-tax Act is concerned with new undertakings and the supposed tax holiday which they are expected to be enjoying, one of those illusory benefits that exist under the Income-tax Act and is sought to be extended by an earlier section of this Bill for another period of five years, a bogus tax holiday to earn profits, and by the time which nobody enjoys because the fact is that by the time they begin their depreciation and other allowances are availed of their five years are also over. This is the kind of concern which is referred to in section 84, newly established indutrial undertakings. I am seeking by amendment No. 12 that in regard to

these the rates of duty shall be the rates in force immediately before the amendment made by the Finance Act No. 2 to the tariff schedule. The second amendment, No. 13, is concerned with a general proposition. If we must have these monstrous new import duties. for heaven's sake, abolish these regulatory duties of ten per cent that was surreptitiously brought in on the 17th February of this year. It enabled the Finance Minister to trot out a surplus budget when he presented his main budget at the end of February. I submit that you cannot have it both ways; if it is suggested that this clause 25 (b) is for streamlining the entire tariff structure, that is, for getting away from too many rates of taxes, basic rates and surcharges. this relief and that relief, and something on top of all that and so on, then I suggest that it is fundamental to the whole argument that the so-called regulatory duties,-temporarily impoted, as you were pleased to say. to save the rupee from going down the drain, (which it is already doing pretty fast) though actually they were imposed not for the purpose of saving the rupee but only to enable the Finance Minister to present a surplus budget,-those regulatory should go, ought to go. And, therefore, I am suggesting the insertion of a second proviso that "the regulatory of 10 per cent made 17th February, 1965. customs duty effective from shall be cancelled with effect from such date as the alterations in the First schedule to the Tariff Act increasing the standard rate of duty on imported articles come into operation."

Shri Bade: I support Shri Masani ...

An hon. Member: It is past five, Sir.

Mr. Speaker: Could we sit for a few minutes more for the second reading? There is the third reading which may be taken up tomorrow. I think there is only one more clause—28

\_---

Shri M. R. Masani: This is a very important clause; many Members might like to speak on it.

Mr. Speaker: All right, as the House like... Shri Bade may continue to-morrow.

17.03 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, September 1, 1965/Bhadra 10, 1887 (Saka).